DRAFT LETTER OF OFFER

"THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION"

This Letter of Offer (as defined below) will be sent to you as a Public Shareholder (as defined below) of R Systems International Limited. If you require any clarification about the action to be taken, you may consult your stockbroker or investment consultant or the Manager to the Offer (as defined below) or the Registrar to the Offer (as defined below). In case you have recently sold your Equity Shares (as defined below), please hand over the Letter of Offer and the accompanying Form of Acceptance-cum-Acknowledgement (as defined below) to the member of stock exchange through whom the said sale was effected.

OFFER ("OFFER")

BCP ASIA II TOPCO II PTE. LTD.

A private limited company incorporated under the laws of Singapore

Regd. office: 77, Robinson Road, #13-00, Robinson 77, Singapore (068896)

Company Registration number: 202140903H; Tel: +65 6500 6400; Fax: +65 6438 6221

(hereinafter referred to as the "Acquirer")

ALONGWITH

BLACKSTONE CAPITAL PARTNERS ASIA II L.P.

An exempted limited partnership incorporated under the laws of Cayman Islands

Regd. office: One Nexus Way, Camana Bay, Grand Cayman KY1-9005, Cayman Islands

Company Registration number: OG-108373; Tel: +1(212) 583-5000; Fax: +1 (212) 583-5050

(hereinafter referred to as the "PAC")

MAKE AN OFFER TO ACQUIRE UP TO 5,71,73,476 (FIVE CRORE SEVENTY ONE LAKH SEVENTY THREE THOUSAND FOUR HUNDRED SEVENTY SIX) FULLY PAID-UP EQUITY SHARES (AS DEFINED BELOW) OF FACE VALUE OF INR 1/- (INDIAN RUPEE ONE ONLY) EACH ("OFFER SHARES") AT A PRICE OF INR 246/-(INDIAN RUPEES TWO HUNDRED FORTY SIX ONLY) PER EQUITY SHARE ("OFFER PRICE"), REPRESENTING 48.33% (FORTY EIGHT DECIMAL THREE THREE PERCENT) OF THE VOTING SHARE CAPITAL (AS DEFINED BELOW) IN ACCORDANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENTS THERETO ("SEBI (SAST) REGULATIONS") AND THE SECURITIES AND EXCHANGE BOARD OF INDIA (DELISTING OF EQUITY SHARES) REGULATIONS 2021 AND SUBSEQUENT AMENDMENTS THERETO ("SEBI DELISTING REGULATIONS") FROM THE PUBLIC SHAREHOLDERS (AS DEFINED BELOW) OF

R SYSTEMS INTERNATIONAL LIMITED

Regd. office: GF-1-A, 6, Devika Tower, Nehru Place, New Delhi 110019 Corporate Identification Number: L74899DL1993PLC053579; Tel: +91 (120) 430-3500;

Website: www.rsystems.com (hereinafter referred to as the "Target Company")

- 1. This Offer (as defined below) is made pursuant to and in compliance with the provisions of Regulation 3(1), Regulation 4, Regulation 5A read with Regulations 19 and 23 and other applicable regulations of SEBI (SAST) Regulations.
- 2. In accordance with Regulation 5A(1) of the SEBI (SAST) Regulations, the Acquirer and PAC have expressed their intention in the Public Announcement (as defined below) and the Detailed Public Statement (as defined below) to delist the Target Company pursuant to this Offer. The delisting of the Target Company is proposed to be in accordance with Regulation 5A of the SEBI (SAST) Regulations and the applicable provisions of the SEBI **Delisting Regulations.**
- 3. This Offer is a conditional offer (i) under Regulation 23 of the SEBI (SAST) Regulations, on (a) no Termination Event (as defined below) having occurred; (b) Required Approvals (as defined below) or any other statutory approvals which become applicable prior to completion of the Offer being received, the details of which are set out in Section VII(C) (Statutory and Other Approvals) of this Draft Letter of Offer; and (c) the conditions precedent under the SPA (as defined below) being fulfilled by the Long Stop Date (defined in the SPA), the details of which are set out in paragraph 5 of Section III(A) (Background to the Offer) of this Draft Letter of Offer; and (ii) under Regulation 19 of the SEBI (SAST) Regulations, on at least 4,53,43,132 (Four Crore Fifty Three Lakh Forty Three Thousand One Hundred Thirty Two) Equity Shares, representing 38.33% (Thirty Eight decimal Three Three percent) of the Voting Share Capital being validly tendered in the Offer ("Minimum Tender Condition").
- **4.** This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.
- 5. As on the date of this Draft Letter of Offer, to the best knowledge of the Acquirer and PAC, there are no statutory or regulatory approvals required by the Acquirer, to acquire the Equity Shares validly tendered by Public Shareholders pursuant to this Offer other than as set out in Section VII(C) (Statutory and Other Approvals) with respect to (i) Anti-Trust Approvals (as defined below); (ii) the Romanian FDI Approval (as defined below); (iii) the grant of no-action and/or exemptive relief from U.S. Securities and Exchange Commission in order to allow the Offer to be made to U.S. holders of Equity Shares in compliance with the rules and regulations under the U.S. Securities Exchange Act of 1934 (as amended); (iv) passing of a valid shareholders resolution approving the delisting of the Target Company through the Offer in accordance with all the requirements of Regulation 11 of the SEBI Delisting Regulations; and (v) grant of in-

principle approval of the Stock Exchanges (as defined below) for the delisting of the Target Company through the Offer in accordance with Regulation 12 of the SEBI Delisting Regulations. However, in case of any other statutory or regulatory approvals are required by the Acquirer and PAC prior to completion of the Offer, this Offer shall be subject such approvals being obtained. Please refer to Section VII(C) (Statutory and Other Approvals) of this Draft Letter of Offer for further details and the current status of such statutory and governmental approval(s).

- 6. Where any statutory or other approval extends to some but not all of the Public Shareholders, the Acquirer shall have the option to make payment to such Public Shareholders in respect of whom no statutory or other approvals are required in order to complete this Offer.
- 7. The Acquirer may, at its sole discretion, waive the Minimum Tender Condition in which case the Acquirer shall complete the Open Offer (as defined below) by acquiring up to 3,07,58,896 (Three Crore Seven Lakh Fifty Eight Thousand Eight Hundred Ninety Six) Equity Shares representing 26.00% (Twenty Six percent) of the Voting Share Capital of the Target Company in accordance with Regulation 7(1) and other applicable provisions of the SEBI (SAST) Regulations. It is clarified that in the event that the number of Equity Shares validly tendered by the Public Shareholders under the Open Offer are less than 26.00% (Twenty Six percent) of the Voting Share Capital, then the Acquirer will acquire all the Equity Shares validly tendered and if the Equity Shares tendered in the Open Offer exceed 26.00% (Twenty Six percent) of the Voting Share Capital of the Target Company, then the Acquirer shall acquire those Equity Shares validly tendered by the Public Shareholders on a proportionate basis representing 26.00% (Twenty Six percent) of the Voting Share Capital of the Target Company.
- 8. The Acquirer and PAC may withdraw the Offer in accordance with the terms and conditions specified in Section VII(C) (Statutory and Other Approvals) of this Draft Letter of Offer. In the event of a withdrawal of the Offer, the Acquirer (through the Manager) shall, within 2 (Two) Working Days (as defined below) of such withdrawal, make a public announcement, in the same Newspapers (as defined below) in which the Detailed Public Statement (as defined below) was published, in accordance with Regulation 23(2) of the SEBI (SAST) Regulations and such public announcement shall be sent to SEBI (as defined below), Stock Exchanges (as defined below) and the Target Company at its registered
- 9. The Offer Price may be subject to upward revision, if any, pursuant to the SEBI (SAST) Regulations or at the discretion of the Acquirer and the PAC at any time prior to the commencement of the last 1 (One) Working Day before the commencement of the Tendering Period, in accordance with Regulation 18(4) of the SEBI (SAST) Regulations. In the event of such revision, the Acquirer and the PAC shall: (i) make corresponding increase to the Escrow Amount (as defined below); (ii) make a public announcement in the same Newspapers in which the Detailed Public Statement was published; and (iii) simultaneously with the issue of such public announcement, inform SEBI, the Stock Exchanges, and the Target Company at its registered office of such revision. However, the Acquirer and the PAC shall not acquire any Equity Shares after the 3rd (third) Working Day prior to the commencement of the Tendering Period (as defined below), and until the expiry of the Tendering Period. The same price shall be payable by the Acquirer and PAC for all the Equity Shares tendered anytime during the Offer.

10. There has been no competing offer as of the date of this Draft Letter of Offer. If there is a competing offer, the offers under all subsisting bids will open and close on the same date.

A copy of the Public Announcement (as defined below) and the Detailed Public Statement are available and copies of this Draft Letter of Offer and Letter of Offer (including the Form of Acceptance-cum-Acknowledgement are expected to be available on the website of Securities and Exchange Board of India ("SEBI") (www.sebi.gov.in).

MANAGER TO THE OFFER



Kotak Mahindra Capital Company Limited

27BKC, 1st Floor, Plot No. C-27, 'G' Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051

Tel: +91 22 4336 0128 Fax: +91 22 6713 2447

Email: rsvstemsoffer@kotak.com

Website: www.investmentbank.kotak.com

Contact person: Mr. Ganesh Rane

SEBI Registration Number: INM000008704

REGISTRAR TO THE OFFER

LINK Intime

Link Intime India Private Limited

C 101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai –

400 083

Tel: +91 810 811 4949 Fax: + 91 22 4918 6195

Email: rsystems.offer@linkintime.co.in Website: www.linkintime.co.in

Contact person: Mr. Sumeet Deshpande

SEBI Registration Number: INR000004058

TENTATIVE SCHEDULE OF MAJOR ACTIVITIES RELATING TO THE OFFER

No.	Name of Activity	Schedule of Activities (Day and Date) ⁽¹⁾
1.	Date of making the PA (as defined below)	Wednesday, November 16, 2022
2.	Date of publication of the DPS (as defined below) in newspapers	Wednesday, November 23, 2022
3.	Last date for filing of the Draft Letter of Offer with SEBI	Wednesday, November 30, 2022
4.	Last date for board of directors of the Target Company approving the delisting of the Target Company through the Offer	Wednesday, December 07, 2022
5.	Last date for public announcement for competing offer(s)	Wednesday, December 14, 2022
6.	Last date for receipt of comments from SEBI on the Draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	Wednesday, December 21, 2022
7.	Identified Date / Specified Date ⁽²⁾ for determining the names of the Public Shareholders (<i>as defined below</i>) to whom the LOF is sent ("Specified Date" or "Identified Date")	Friday, December 23, 2022
8.	Last date for dispatch of the Letter of Offer to the Shareholders of the Target Company whose names appear on the register of members on the Identified Date	Friday, December 30, 2022
9.	Last date by which a committee of independent directors of the Target Company is required to give its recommendation to the Shareholders of the Target Company for this Offer	Wednesday, January 04, 2023
10.	Last date for upward revision of the Offer Price and/or the Offer Size	Wednesday, January 04, 2023
11.	Date of publication of Offer opening public announcement, in the newspapers in which the DPS has been published	Thursday, January 05, 2023
12.	Date of commencement of the Tendering Period (as defined below)	Friday, January 06, 2023
13.	Date of closure of the Tendering Period	Thursday, January 19, 2023
14.	Public announcement in case of failure of Delisting Offer	Monday, January 23, 2023
15.	Last date for shareholders to withdraw the Equity Shares tendered under the Offer, in case of failure of Delisting Offer	Tuesday, January 31, 2023
16.	Final date of payment of consideration/ return of unaccepted Equity Shares to Public Shareholders	Friday, February 03, 2023

Notes:

- (1) The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations and the SEBI Delisting Regulations) and are subject to receipt of relevant approvals from various statutory/regulatory authorities and may have to be revised accordingly.
- (2) The Specified Date / Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the LOF would be sent. However, all Public Shareholders of the Target Company are eligible to participate in the Offer any time before the closure of the Tendering Period.

RISK FACTORS

The risk factors set forth below are limited to this Offer, the Underlying Transaction contemplated under the SPA, the Acquirer and the PAC, and are not in relation to the present or future business operations of the Target Company or other related matters. These are neither exhaustive nor intended to constitute a complete analysis of all the risks involved in the participation by Public Shareholders in this Offer, or in association with the Acquirer and PAC, but are merely indicative in nature. Public Shareholders are advised to consult their stockbrokers, investment consultants and/or tax advisors, for understanding and analysing all risks associated with respect to their participation in this Offer.

For capitalised terms used herein please refer to the section on Definitions and Abbreviations set out below.

1. Risks relating to the Offer and the Underlying Transaction:

- This Offer is a composite offer being made in accordance with provisions of Regulations 3(1), 4, and 5A read with Regulations 19, 23 and other applicable regulations of the SEBI (SAST) Regulations and the applicable provisions of the SEBI Delisting Regulations to all the Public Shareholders of the Target Company to acquire up to 5,71,73,476 (Five Crore Seventy One Lakh Seventy Three Thousand Four Hundred Seventy Six) Equity Shares representing 48.33% (Forty Eight decimal Three Three percent) of the Voting Share Capital (as defined below), from the Public Shareholders (as defined below) of the Target Company.
- The consummation of the Underlying Transaction (as defined below) and the Offer is conditional under Regulation 23 of the SEBI (SAST) Regulations on (i) no Termination Event (as defined below) having occurred; (ii) receipt of all Required Approvals (as defined below); and (iii) satisfaction of conditions precedent specified in the SPA (as defined below), details of which are set out in paragraph 5.2 of Section III(A) (Background to the Offer) of this Draft Letter of Offer (unless waived by the Acquirer in accordance with the SPA). In the event that either: (a) any of the Required Approvals and satisfaction of certain conditions precedent, are not obtained, granted or satisfied, or are delayed, as applicable; (b) there is any litigation leading to a stay/injunction on the Offer or that restricts/restrains the Acquirer or PAC from performing its obligations hereunder; or (c) SEBI instructs the Acquirer or PAC not to proceed with the Offer, then the Offer process may be delayed beyond the schedule of activities indicated in this Draft Letter of Offer or may be withdrawn in terms of Regulation 23 of the SEBI (SAST) Regulations. In case any statutory approval or other governmental approval that may be required by the Acquirer or PAC, is not received in time, SEBI may, if satisfied, grant an extension of time to the Acquirer or PAC for making payment of the consideration to the Public Shareholders whose Offer Shares have been accepted in the Offer, subject to such terms and conditions as may be specified by SEBI, including payment of interest, if any, in accordance with the SEBI (SAST) Regulations. In addition, where any statutory approval extends to some but not all of the Public Shareholders, the Acquirer and the PAC shall have the option to make payment to such Public Shareholders in respect of whom no statutory approvals are required in order to complete this Offer. To the best of the knowledge of the Acquirer and the PAC, other than the Required Approvals, there are no statutory or governmental approvals required for the consummation of the Underlying Transaction. However, if any other statutory or governmental approval(s) are required or become applicable at a later date before closure of the Tendering Period, this Offer and the Underlying Transaction shall be subject to such statutory approvals and the Acquirer and PAC shall make the necessary applications for such statutory approvals. The applications for Required Approvals (as currently deemed necessary) have been filed and/or are in the process of being filed.
- The Offer is conditional under Regulation 19 of the SEBI (SAST) Regulations, on at least 4,53,43,132 (Four Crore Fifty Three Lakh Forty Three Thousand One Hundred Thirty Two) Equity Shares, representing 38.33% (Thirty Eight decimal Three Three percent) of the Voting Share Capital being validly tendered in the Offer, i.e. the Minimum Tender Condition is met. If the number of Equity Shares (which can be validly accepted as per the terms and conditions to be set out in the Draft Letter of Offer) tendered in terms of this Offer is less than 4,53,43,132 Equity Shares representing 38.33% (Thirty Eight decimal Three Three percent) of the Voting Share Capital, i.e. the Minimum Tender Condition is not met, then either (i) the Acquirer and PAC shall not accept any Equity Shares tendered and shall not acquire any shares under the SPA and rescind the SPA and the Underlying Transaction and withdraw this Offer; or (ii) the Acquirer may, at its sole discretion, waive the Minimum Tender Condition and in which case the Acquirer shall complete

the Open Offer (*as defined below*) by acquiring up to 3,07,58,896 (Three Crore Seven Lakh Fifty Eight Thousand Eight Hundred Ninety Six) Equity Shares representing 26.00% (Twenty Six percent) of the Voting Share Capital of the Target Company in accordance with Regulation 7(1) and other applicable provisions of the SEBI (SAST) Regulations and any completion of the Underlying Transaction shall be in accordance with the provisions of the SEBI (SAST) Regulations. It is clarified that if the Acquirer has waived the Minimum Tender Condition, and if the Equity Shares tendered in the Open Offer are less than 26.00% (Twenty Six percent) of the Voting Share Capital then the Acquirer will acquire all the Equity Shares validly tendered and if the Equity Shares tendered in the Open Offer exceed 26.00% (Twenty Six percent) of the Voting Share Capital of the Target Company then the Acquirer shall acquire those Equity Shares validly tendered by the Public Shareholders on a proportionate basis representing 26.00% (Twenty Six percent) of the Voting Share Capital.

- The acquisition of Equity Shares under the Offer from all Public Shareholders (resident and non-resident) is subject to all approvals required to be obtained by such Public Shareholders in relation to the Offer and the transfer of Equity Shares held by them to the Acquirer. Further, if the Public Shareholders who are not persons resident in India require or had required any approvals in respect of the transfer of Equity Shares held by them, they will be required to submit such previous approvals that they would have obtained for holding the Equity Shares, to tender the Equity Shares held by them pursuant to this Offer, along with the other documents required to be tendered to accept this Offer. In the event such prior approvals are not submitted, the Acquirer reserve their right to reject such Equity Shares tendered in this Offer. If the Equity Shares are held under general permission of the RBI, the non-resident Public Shareholder should state that the Equity Shares are held under general permission and clarify whether the Equity Shares are held on repatriable basis or non-repatriable basis.
- Equity Shares, once tendered through the Form of Acceptance-cum-Acknowledgement or through the Acquisition Window (as applicable) in the Offer, cannot be withdrawn by the Public Shareholders, even if the acceptance of their Equity Shares in this Offer and payment of consideration are delayed. However, in case the Delisting Offer is not successful, the Public Shareholders of the Target Company shall have a right to withdraw any Equity Shares tendered under the Offer within 5 (five) working days from the date of announcement of failure of Delisting Offer in terms of Regulation 5A(5) of the SEBI (SAST) Regulations. Public Shareholders can tender their shares through their Selling Brokers during the Tendering Period in case the Offer is implemented through the stock exchange mechanism. If the stock exchange mechanism is not used then, the tendered Equity Shares and documents will be held in trust by the Registrar to the Offer until such time as the process of acceptance of tenders and the payment of consideration is complete. The Public Shareholders will not be able to trade in such Equity Shares which have been tendered in the Offer. During such period, there may be fluctuations in the market price of the Equity Shares. Neither the Acquirer nor the Manager to the Offer (as defined below) make any assurance with respect to the market price of the Equity Shares, both during the period that the Offer is open and upon completion of the Offer, and disclaim any responsibility with respect to any decision taken by the Public Shareholders with respect to whether or not to participate in the Offer. The Public Shareholders will be solely responsible for their decisions regarding their participation in this Offer.
- This Draft Letter of Offer has not been filed, registered or approved in any jurisdiction outside India. Recipients of the Draft Letter of Offer resident in jurisdictions outside India should inform themselves of and observe any applicable legal requirements. This Offer is not directed towards any person or entity in any jurisdiction or country where the same would be contrary to the applicable laws or regulations or would subject the Acquirer or the Manager to the Offer to any new or additional registration requirements. This is not an offer for sale, or a solicitation of an offer to buy in, any foreign jurisdictions covered under the "General Disclaimer" clause in Section II (*Disclaimer Clause*) of this Draft Letter of Offer and cannot be accepted by any means or instrumentality from within any such foreign jurisdictions.
- The Offer is being made for securities of an Indian company and Public Shareholders of the Target
 Company in the U.S. should be aware that this Draft Letter of Offer and any other documents
 relating to the Offer have been or will be prepared in accordance with Indian procedural and
 disclosure requirements, including requirements regarding the offer timetable and timing of

payments, all of which may differ from those in the United States. Any financial information included in this Draft Letter of Offer or in any other documents relating to the Offer, has been or will be prepared in accordance with non-U.S. accounting standards that may not be comparable to financial statements of companies in the U.S. or other companies whose financial statements are prepared in accordance with the U.S. generally accepted accounting principles.

- The receipt of cash pursuant to the Offer by a Public Shareholder of the Target Company may be a taxable transaction for the U.S. federal income tax purposes and under the applicable U.S. state and local, as well as foreign and other, tax laws. Each Public Shareholder of the Target Company is urged to consult such Public Shareholder's independent professional adviser immediately regarding the tax consequences of accepting the Offer.
- Neither the U.S. Securities and Exchange Commission nor any U.S. state securities commission has approved or disapproved the Open Offer or passed any comment upon the adequacy or completeness of this Draft Letter of Offer. Any representation to the contrary is a criminal offence in the U.S.
- The information contained in this Draft Letter of Offer is as of the date of this Draft Letter of Offer unless expressly stated otherwise. The Acquirer, PAC and the Manager are under no obligation to update the information contained herein at any time after the date of this Draft Letter of Offer.
- It may be noted that the Acquirer and PAC are not persons resident in India under applicable Indian foreign exchange control regulations. If the Acquirer does not acquire control, the mechanism for acquisition of Equity Shares of the Target Company through stock exchange in terms of SEBI CIR/CFD/POLICYCELL/2015 dated 13 April 2015 and SEBI CFD/DCR2/CIR/P/2016/131 dated 9 December 2016 will not be available for this Offer due to the restrictions under Foreign Exchange Management (Non-Debt Instruments) Rules, 2019 and other applicable laws. Accordingly, the Public Shareholders whose Equity Shares have been validly tendered and accepted may be subject to applicable capital gains tax and securities transaction tax will not be applicable to the Equity Shares accepted in this Offer. The Public Shareholders are advised to consult their respective tax advisors for assessing the tax liability pursuant to this Offer, and in respect of other aspects such as the treatment that may be given by their respective assessing officers in their case, and the appropriate course of action that they should take. The Acquirer, PAC and the Manager do not accept any responsibility for the accuracy or otherwise of the tax provisions set forth in this Draft Letter of Offer.
- The Acquirer, the PAC and the Manager to the Offer accept no responsibility for statements made otherwise than in the Public Announcement, the Detailed Public Statement, this Draft Letter of Offer or in the advertisement or any materials issued by or at the instance of the Acquirer or the PAC, excluding such information pertaining to the Target Company and the Sellers, which has been obtained from publicly available sources or provided or confirmed by the Target Company and the Sellers, respectively. Any person placing reliance on any other source of information will be doing so at his/her/its own risk.

2. Risks involved in associating with the Acquirer and the PAC

- None of the Acquirer, the PAC or the Manager to the Offer make any assurance with respect to the financial performance of the Target Company or the continuance of past trends in the financial performance of the Target Company nor do they make any assurance with respect to the market price of the Equity Shares before, during or after the Offer. Each of the Acquirer, the PAC or the Manager to the Offer expressly disclaim any responsibility or obligation of any kind (except as required under applicable law) with respect to any decision by any Public Shareholder on whether to participate or not in this Offer.
- None of the Acquirer, the PAC, the Manager or the Registrar to the Offer or any of their respective affiliates accepts any responsibility for any loss of documents during transit (including but not limited to Offer acceptance forms, copies of delivery instruction slips, etc.), and Public Shareholders are advised to adequately safeguard their interest in this regard.
- The Acquirer and the PAC make no assurance with respect to their investment/divestment decisions relating to its proposed shareholding in the Target Company.

• If the Minimum Tender Condition is waived by the Acquirer and the Open Offer is completed, then as per Regulation 38 of the SEBI (LODR) Regulations read with Rules 19(2) and 19A of the Securities Contracts (Regulation) Rules, 1957, as amended or modified ("SCRR"), the Target Company is required to maintain at least 25% (Twenty Five per cent) public shareholding as determined in accordance with SCRR, on a continuous basis for listing. If the public shareholding in the Target Company falls below the minimum prescribed level required for continued listing as a result of the Open Offer and/or the Underlying Transaction, then, the Acquirer may take appropriate actions in compliance with applicable laws to ensure continued compliance with the conditions of the SCRR and the SEBI (LODR) Regulations.

CURRENCY OF PRESENTATION

In this Draft Letter of Offer, any discrepancy in any table between the total and sums of the amounts listed are due to rounding off and/or regrouping.

In this Draft Letter of Offer, all references to "Rupees", "Rs." or "INR" are references to Indian National Rupees(s), and all references to "USD" are references to United States Dollar.

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I. KEY DEFINITIONS

Particulars	plars Details/Definition	
Acquirer	BCP Asia II Topco II Pte. Ltd., a private company limited by shares, incorporated under the laws of Republic of Singapore (Company Registration Number: 202140903H) on November 24, 2021.	
AOP	Association of Persons	
Base Price	The minimum price at which open offer is required to be made which is determined in accordance with Regulations 8(1) and 8(2) of the SEBI (SAST) Regulations read with Regulation 8(7) of the SEBI (SAST) Regulations, details of which are set out in paragraph 4 of Section VI(A) (Justification of the Offer Price).	
BOI	Body of Individuals	
BSE	BSE Limited	
CDSL	Central Depository Services Limited	
Clearing Corporation	Indian Clearing Corporation Limited and/or the NSE Clearing Limited	
Composite Offer Consideration/ Offer Size	INR 1406,46,75,096/- (Indian Rupees One Thousand Four Hundred and Six Crore Forty Six Lakh Seventy Five Thousand Ninety Six only) being the maximum consideration payable under this Offer assuming full acceptance of the Offer.	
Delisting Offer	Delisting offer pursuant to Regulation 5A of the SEBI (SAST) Regulations and applicable provisions of the SEBI Delisting Regulations	
Depositories	CDSL and NSDL	
Detailed Public Statement/DPS	The detailed public statement dated November 22, 2022, published on behalf of the Acquirer and PAC on November 23, 2022.	
Draft Letter of Offer/DLOF	This Draft Letter of Offer dated November 30, 2022 filed with SEBI pursuant to Regulation 16(1) of the SEBI (SAST) Regulations.	
DTAA	Double Taxation Avoidance Agreement	
Equity Share(s)	Fully paid-up equity shares of the Target Company with face value of INR 1/- (Indian Rupee One only) per equity share.	
Escrow Account	The account named "Escrow Account - BCP Asia II Topco II - Offer Account" opened with the Escrow Agent in accordance with Regulation 17 of the SEBI (SAST) Regulations.	
Escrow Agent	Kotak Mahindra Bank Limited	
Escrow Agreement	Escrow agreement dated November 17, 2022 entered into between the Acquirer, the Escrow Agent and the Manager.	
Escrow Amount	The amount aggregating to INR 1406,46,75,096/- (Indian Rupees One Thousand Four Hundred and Six Crore Forty Six Lakh Seventy Five Thousand Ninety Six only) (being 100% of the total consideration payable to the Public Shareholders under the Offer assuming full acceptance) deposited by the Acquirer in the Escrow Account with the Escrow Agent in	

Particulars	Details/Definition	
	accordance with the Escrow Agreement.	
Escrow Demat Account	As has been defined in paragraph 24.2(a) of Section VIII (<i>Procedure for Acceptance and Settlement of the Offer</i>) of this Draft Letter of Offer.	
Exit Window	A period of 1 (One) year following the date of delisting of Equity Shares from the Stock Exchanges.	
Finance Act	The Finance Act, 2022	
FEMA	Foreign Exchange Management Act, 1999, as amended.	
FIIs	Erstwhile Foreign Institutional Investor(s), as defined under Section 2(1)(f) of the Securities and Exchange Board of India (Foreign Institutional Investors) Regulations, 1995, as amended.	
FIPB	Erstwhile Foreign Investment Promotion Board or the Foreign Investment Facilitation Portal, and which shall include the erstwhile Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, Government of India, and which shall include the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry, Government of India.	
FPIs	Foreign Portfolio Investor(s), as defined under Regulation 2(1)(j) of the Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2019, as amended.	
GAAR	General Anti Avoidance Rules	
HUF	Hindu Undivided Family	
Identified Date	The date falling on the 10 th (Tenth) Working Day prior to the commencement of the Tendering Period	
Income Tax Act/IT Act	The Income Tax Act, 1961, as amended	
Letter of Offer/LoF	The letter of offer dated [•], the draft of which was filed with SEBI in accordance with Regulation 16(1) of the SEBI (SAST) Regulations and amended pursuant to the SEBI Observations Letter, including the Form of Acceptance-cum-Acknowledgement, which shall be dispatched to the Public Shareholders in accordance with the SEBI (SAST) Regulations.	
MAT	Minimum Alternate Tax	
Manager/Manager to the Offer	Kotak Mahindra Capital Company Limited	
Minimum Tender Condition	4,53,43,132 (Four Crore Fifty Three Lakh Forty Three Thousand One Hundred Thirty Two) Equity Shares, representing 38.33% (Thirty Eight decimal Three Three percent) of the Voting Share Capital being validly tendered in the Offer.	
Newspapers	Financial Express (English), Jansatta (Hindi), and Navshakti (Marathi), being the newspapers wherein the Detailed Public Statement was published on behalf of the Acquirer on Wednesday, November 23, 2022.	

Particulars	Details/Definition
NEFT	National Electronic Funds Transfer
NOC	No-objection certificate
NRIs	Non-resident Indians
NSDL	National Securities Depository Limited
NSE	National Stock Exchange of India Limited
Form of Acceptance-cum Acknowledgement	Form of acceptance-cum-acknowledgement, which is a part of this Letter of Offer.
Offer	Composite offer being made by the Acquirer and the PAC to the Public Shareholders of the Target Company in accordance with Regulations 3(1), 4, 5A read with Regulations 19, 23 and other applicable provisions of SEBI (SAST) Regulations and applicable provisions of the SEBI Delisting Regulations to acquire up to 5,71,73,476 (Five Crore Seventy One Lakh Seventy Three Thousand Four Hundred Seventy Six) Equity Shares representing 48.33% (Forty Eight decimal Three Three percent) of the Voting Share Capital, at a price of INR 246/- (Indian Rupees Two Hundred Forty Six only) per Equity Share and consequently delist the Equity Shares of the Target Company from the Stock Exchanges.
Offer Period	Shall have the same meaning ascribed to it in the SEBI (SAST) Regulations.
Offer Price	INR 246/- (Indian Rupees Two Hundred Forty Six only) per Equity Share.
Offer Shares	5,71,73,476 (Five Crore Seventy One Lakh Seventy Three Thousand Four Hundred Seventy Six) Equity Shares, representing 48.33% (Forty Eight decimal Three Three percent) of the Voting Share Capital.
OCBs	Overseas Corporate Bodies
Open Offer	Open offer pursuant to Regulations 3(1) and 4 and other applicable provisions of the SEBI (SAST) Regulations.
PA/Public Announcement	The public announcement dated November 16, 2022 issued by the Manager on behalf of the Acquirer and PAC in connection with the Offer.
PAN	Permanent Account Number
Public Shareholders	All the equity shareholders of the Target Company, but excluding: (i) the Acquirer and the PAC; (ii) the Sellers; and (iii) the persons acting in concert with the persons set out in (i) - (ii) (if any).
RBI	Reserve Bank of India
Registrar/Registrar to the Offer	Link Intime India Private Limited
Required Approvals	Approvals including the following:
	(a) the unconditional approval of the following anti-trust related governmental authorities for the Underlying Transaction: (1) the Competition Commission of India; (2) the Commission for the

Particulars	Details/Definition			
	Protection of Competition of the Republic of Cyprus; and (3) the Austrian Federal Competition Authority (collectively, the "Anti-Trust Approvals");			
	(b) the unconditional approval of the Romanian Commission for the examination of direct foreign investment (CEISD) for the transactions contemplated by this Agreement (the "Romanian FDI Approval");			
	(c) the grant of no-action and/or exemptive relief from U.S. Securities ar Exchange Commission in order to allow the Offer to be made to U. holders of Equity Shares in compliance with the rules and regulation under the U.S. Securities Exchange Act of 1934 (as amended);			
	(d) a valid shareholders resolution approving the delisting of the Target Company through the Offer is passed in accordance with all the requirements of Regulation 11 of the SEBI Delisting Regulations; and			
	(e) the Stock Exchanges have granted their in-principle approval to the delisting of the Target Company in accordance with Regulation 12 of the SEBI Delisting Regulations.			
Residual Public Shareholders	The Public Shareholders whose Offer Shares have not been acquired by the Acquirer.			
RTGS	Real Time Gross Settlement			
SCRR	Securities Contracts (Regulation) Rules, 1957, as amended			
SEBI	Securities and Exchange Board of India			
SEBI Act	Securities and Exchange Board of India Act, 1992, as amended			
SEBI Delisting Regulations	Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, as amended			
SEBI (LODR) Regulations	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended			
SEBI Observations Letter	The observations letter issued by SEBI dated [●] bearing reference number [●] in relation to SEBIs' observations on the Draft Letter of Offer filed with SEBI on [●].			
SEBI (SAST) Regulations	Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended.			
Sellers	Collectively, (i) Dr. Satinder Singh Rekhi; (ii) Harpreet Rekhi; (iii) The Satinder and Harpreet Rekhi Family Trust (Trustee: Satinder Singh Rekhi and Harpreet Rekhi); (iv) Sartaj Singh Rekhi; (v) Ramneet Singh Rekhi; (vi) Jagmohan Singh Walia; (vii) Anita Behl; (viii) Kuldeep Baldev Singh; and (ix) Amrita Rekhi.			
SPA	The share purchase agreement dated November 16, 2022 executed between the Acquirer and the Sellers. The details of which are set out in Section III(A) (Background to the Offer) of this Draft Letter of Offer.			
STT	Securities Transaction Tax			

Particulars	Details/Definition		
Stock Exchanges	Collectively, the BSE and the NSE		
Target/Target Company	R Systems International Limited		
Tendering Period	The 10 (Ten) Working Days period from Friday, January 6, 2023 to Thursday, January 19, 2023 (both days inclusive) within which the Public Shareholders may tender their Equity Shares in acceptance of the Offer.		
Termination Event	(a) within 60 (sixty) days of the date on which the SPA is signed or such longer period as the Acquirer may accept in its sole discretion, a valid shareholders resolution approving the delisting of the Target Compart through the Offer is not passed in accordance with all the requirement of Regulation 11 of the SEBI Delisting Regulations, for any reason whatsoever; or		
	(b) within 90 (ninety) days of the date on which the SPA is signed or such longer period as the Acquirer may accept in its sole discretion, the Stock Exchanges have not granted their in-principle approval to the delisting of the Company in accordance with Regulation 12 of the SEBI Delisting Regulations, for any reason whatsoever.		
Transaction	Collectively, the Underlying Transaction and the Offer.		
TRC	Tax Residency Certificate		
Underlying Transaction	As has been defined in paragraph 3 of Section III(A) (Background to the Offer) of this Draft Letter of Offer.		
Voting Share Capital	The total voting equity share capital of the Target Company on a fully diluted basis as of the 10 th (tenth) Working Day from the closure of the Tendering Period for the Offer.		
Working Day(s)	Shall have the same meaning ascribed to it in the SEBI (SAST) Regulations.		

^{*} All capitalized terms used in this Draft Letter of Offer, but not otherwise defined herein, shall have the meanings ascribed thereto in the SEBI (SAST) Regulations and the SEBI Delisting Regulations, as the context may require.

II. DISCLAIMER CLAUSE

IT IS TO BE DISTINCTLY UNDERSTOOD THAT FILING OF THE DRAFT LETTER OF OFFER WITH SEBI SHOULD NOT IN ANY WAY BE DEEMED OR CONSTRUED THAT THE SAME HAS BEEN CLEARED. VETTED OR APPROVED BY SEBI. THE DRAFT LETTER OF OFFER HAS BEEN SUBMITTED TO SEBI FOR A LIMITED PURPOSE OF OVERSEEING WHETHER THE DISCLOSURES CONTAINED THEREIN ARE GENERALLY ADEQUATE AND ARE IN CONFORMITY WITH THE SEBI (SAST) REGULATIONS. THIS REQUIREMENT IS TO FACILITATE THE SHAREHOLDERS OF THE TARGET COMPANY TO TAKE AN INFORMED DECISION WITH REGARD TO THE OFFER. SEBI DOES NOT TAKE ANY RESPONSIBILITY EITHER FOR FINANCIAL SOUNDNESS OF THE ACQUIRER, PAC OR THE TARGET COMPANY WHOSE SHARES/CONTROL IS PROPOSED TO BE ACQUIRED OR FOR THE CORRECTNESS OF THE STATEMENTS MADE OR OPINIONS EXPRESSED IN THE LETTER OF OFFER. IT SHOULD ALSO BE CLEARLY UNDERSTOOD THAT WHILE THE ACQUIRER AND PAC ARE PRIMARILY RESPONSIBLE FOR THE CORRECTNESS, ADEQUACY AND DISCLOSURE OF ALL RELEVANT INFORMATION IN THIS DRAFT LETTER OF OFFER, THE MERCHANT BANKER IS EXPECTED TO EXERCISE DUE DILIGENCE TO ENSURE THAT THE ACQUIRER AND PAC DULY DISCHARGE THEIR RESPONSIBILITIES ADEQUATELY. IN THIS BEHALF, AND TOWARDS THIS PURPOSE, THE MERCHANT BANKER, KOTAK MAHINDRA CAPITAL COMPANY LIMITED, HAS SUBMITTED A DUE DILIGENCE CERTIFICATE DATED NOVEMBER 30, 2022 TO SEBI IN ACCORDANCE WITH THE SEBI (SAST) REGULATIONS. THE FILING OF THE LETTER OF OFFER DOES NOT, HOWEVER, ABSOLVE THE ACQUIRER AND PAC FROM THE REOUIREMENT OF OBTAINING SUCH STATUTORY CLEARANCES AS MAY BE REQUIRED FOR THE PURPOSE OF THE OFFER.

UNITED STATES OF AMERICA

THE OFFER IS BEING MADE FOR SECURITIES OF AN INDIAN COMPANY AND PUBLIC SHAREHOLDERS OF THE TARGET COMPANY IN THE U.S. SHOULD BE AWARE THAT THIS DRAFT LETTER OF OFFER AND ANY OTHER DOCUMENTS RELATING TO THE OFFER HAVE BEEN OR WILL BE PREPARED IN ACCORDANCE WITH INDIAN PROCEDURAL AND DISCLOSURE REQUIREMENTS, INCLUDING REQUIREMENTS REGARDING THE OFFER TIMETABLE AND TIMING OF PAYMENTS, ALL OF WHICH DIFFER FROM THOSE IN THE U.S. ANY FINANCIAL INFORMATION INCLUDED IN THIS DRAFT LETTER OF OFFER OR IN ANY OTHER DOCUMENTS RELATING TO THE OFFER HAS BEEN OR WILL BE PREPARED IN ACCORDANCE WITH NON-U.S. ACCOUNTING STANDARDS THAT MAY NOT BE COMPARABLE TO FINANCIAL STATEMENTS OF COMPANIES IN THE U.S. OR OTHER COMPANIES WHOSE FINANCIAL STATEMENTS ARE PREPARED IN ACCORDANCE WITH U.S. GENERALLY ACCEPTED ACCOUNTING PRINCIPLES.

THE RECEIPT OF CASH PURSUANT TO THE OFFER BY A PUBLIC SHAREHOLDER OF THE TARGET COMPANY MAY BE A TAXABLE TRANSACTION FOR U.S. FEDERAL INCOME TAX PURPOSES AND UNDER APPLICABLE U.S. STATE AND LOCAL, AS WELL AS FOREIGN AND OTHER, TAX LAWS. EACH PUBLIC SHAREHOLDER OF THE TARGET COMPANY IS URGED TO CONSULT SUCH PUBLIC SHAREHOLDER'S INDEPENDENT PROFESSIONAL ADVISER IMMEDIATELY REGARDING THE TAX CONSEQUENCES OF ACCEPTING THE OPEN OFFER.

IT MAY BE DIFFICULT FOR U.S. HOLDERS OF EQUITY SHARES TO ENFORCE THEIR RIGHTS AND ANY CLAIMS THEY MAY HAVE ARISING UNDER THE U.S. FEDERAL SECURITIES LAWS IN CONNECTION WITH THE OFFER, SINCE THE TARGET COMPANY, THE ACQUIRER AND THE PAC ARE ORGANISED IN COUNTRIES OTHER THAN THE U.S., AND SOME OR ALL OF THEIR OFFICERS AND DIRECTORS MAY BE RESIDENTS OF COUNTRIES OTHER THAN THE U.S. U.S. HOLDERS OF EQUITY SHARES IN THE TARGET

COMPANY MAY NOT BE ABLE TO SUE THE TARGET COMPANY, THE ACQUIRER, THE PAC OR THEIR RESPECTIVE OFFICERS OR DIRECTORS IN A NON-U.S. COURT FOR VIOLATIONS OF U.S. SECURITIES LAWS. FURTHER, IT MAY BE DIFFICULT TO COMPEL THE TARGET COMPANY, THE ACQUIRER, THE PAC OR THEIR RESPECTIVE AFFILIATES TO SUBJECT THEMSELVES TO THE JURISDICTION OR JUDGMENT OF A U.S. COURT.

NEITHER THE U.S. SECURITIES AND EXCHANGE COMMISSION NOR ANY U.S. STATE SECURITIES COMMISSION HAS APPROVED OR DISAPPROVED THE OFFER OR PASSED ANY COMMENT UPON THE ADEQUACY OR COMPLETENESS OF THIS DRAFT LETTER OF OFFER. ANY REPRESENTATION TO THE CONTRARY IS A CRIMINAL OFFENCE IN THE U.S.

GENERAL DISCLAIMER

THIS DRAFT LETTER OF OFFER TOGETHER WITH THE DETAILED PUBLIC STATEMENT AND THE PUBLIC ANNOUNCEMENT IN CONNECTION WITH THE OFFER, HAVE BEEN PREPARED FOR THE PURPOSES OF COMPLIANCE WITH APPLICABLE LAWS AND REGULATIONS OF INDIA, INCLUDING THE SEBI ACT AND THE SEBI (SAST) REGULATIONS, AND HAS NOT BEEN REGISTERED OR APPROVED UNDER ANY LAWS OR REGULATIONS OF ANY COUNTRY OUTSIDE OF INDIA. THE DISCLOSURES IN THIS LETTER OF OFFER AND THE OFFER PARTICULARS INCLUDING BUT NOT LIMITED TO THE OFFER PRICE, OFFER SIZE AND PROCEDURES FOR ACCEPTANCE AND SETTLEMENT OF THE OFFER ARE GOVERNED BY SEBI (SAST) REGULATIONS, AND OTHER APPLICABLE LAWS, RULES AND REGULATIONS OF INDIA, THE PROVISIONS OF WHICH MAY BE DIFFERENT FROM THOSE OF ANY JURISDICTION OTHER THAN INDIA. ACCORDINGLY, THE INFORMATION DISCLOSED MAY NOT BE THE SAME AS THAT WHICH WOULD HAVE BEEN DISCLOSED IF THIS DOCUMENT HAD BEEN PREPARED IN ACCORDANCE WITH THE LAWS AND REGULATIONS OF ANY JURISDICTION OUTSIDE OF INDIA. THE INFORMATION CONTAINED IN THIS LETTER OF OFFER IS AS OF THE DATE OF THIS LETTER OF OFFER. THE ACQUIRER, THE PAC, THE MANAGER TO THE OFFER AND ANY DEEMED PERSONS ACTING IN CONCERT WITH THE ACQUIRER ARE UNDER NO OBLIGATION TO UPDATE THE INFORMATION CONTAINED HEREIN AT ANY TIME AFTER THE DATE OF THIS LETTER OF OFFER.

NO ACTION HAS BEEN OR WILL BE TAKEN TO PERMIT THIS OFFER IN ANY JURISDICTION WHERE ACTION WOULD BE REQUIRED FOR THAT PURPOSE. THE LETTER OF OFFER SHALL BE DISPATCHED TO ALL PUBLIC SHAREHOLDERS HOLDING THE EQUITY SHARES WHOSE NAMES APPEAR IN THE RECORDS OF DEPOSITORIES, AT THEIR STATED ADDRESS, AS OF THE IDENTIFIED DATE. HOWEVER, RECEIPT OF THE LETTER OF OFFER BY ANY PUBLIC SHAREHOLDER IN A JURISDICTION IN WHICH IT WOULD BE ILLEGAL TO MAKE THIS OFFER, OR WHERE MAKING THIS OFFER WOULD REQUIRE ANY ACTION TO BE TAKEN (INCLUDING, BUT NOT RESTRICTED TO, REGISTRATION OF THE LETTER OF OFFER UNDER ANY LOCAL SECURITIES LAWS OF SUCH JURISDICTION), SHALL NOT BE TREATED BY SUCH PUBLIC SHAREHOLDER AS AN OFFER BEING MADE TO THEM AND SHALL BE CONSTRUED BY THEM AS BEING SENT FOR INFORMATION PURPOSES ONLY.

PERSONS IN POSSESSION OF THE LETTER OF OFFER ARE REQUIRED TO INFORM THEMSELVES OF ANY RELEVANT RESTRICTIONS IN THEIR RESPECTIVE JURISDICTIONS. ANY PUBLIC SHAREHOLDER WHO TENDERS HIS, HER OR ITS EQUITY SHARES IN THIS OFFER SHALL BE DEEMED TO HAVE DECLARED, REPRESENTED, WARRANTED AND AGREED THAT HE, SHE OR IT IS AUTHORISED UNDER THE PROVISIONS OF ANY APPLICABLE LOCAL LAWS, RULES, REGULATIONS AND STATUTES TO PARTICIPATE IN THIS OFFER.

III. DETAILS OF THE OFFER

A. Background to the Offer

- 1. This Offer is a composite offer (i.e. an open offer cum delisting offer) being made in accordance with provisions of Regulations 3(1), 4, and 5A read with Regulations 19 and 23 of the SEBI (SAST) Regulations and the applicable provisions of the SEBI Delisting Regulations to all the Public Shareholders of the Target Company. The open offer under Regulation 3(1) and 4 was triggered pursuant to the proposed acquisition by the Acquirer of more than 25% (twenty five percent) of the Voting Share Capital of the Target Company and control over the Target Company, detailed further in this Section III(A) (*Background to the Offer*) below. Pursuant to this Offer, the Acquirer and PAC express their intent to delist the Target Company pursuant to Regulation 5A of the SEBI (SAST) Regulations and the applicable provisions of the SEBI Delisting Regulations.
- 2. The Acquirer has entered into a share purchase agreement dated November 16, 2022 with the Sellers ("SPA") pursuant to which the Acquirer has agreed to acquire 6,11,29,969 (Six Crore Eleven Lakh Twenty Nine Thousand Nine Hundred Sixty Nine) Equity Shares representing 51.67% (Fifty One decimal Six Seven percent) of the Voting Share Capital from the Sellers at a price of INR 245/- (Indian Rupees Two Hundred Forty Five only) per Equity Share for a total consideration of INR 1497,68,42,405/- (Indian Rupees One Thousand Four Hundred and Ninety Seven Crore Sixty Eight Lakh Forty Two Thousand Four Hundred Five only) for cash, subject to the terms and conditions set out in the SPA, including fulfilment of customary closing conditions. The actual number of shares to be acquired by the Acquirer from the Sellers under the SPA ("Sale Shares") shall be a function of the responses in the Offer as follows:
- 2.1. if the Minimum Tender Condition is met, then all the Equity Shares held by the Sellers shall be considered Sale Shares;
- 2.2. if the Acquirer waives the Minimum Tender Condition for the purposes of the SPA and issues a MTC Waiver Notice (*as defined in the SPA*), then the Acquirer will determine the number of Sale Shares, provided that the shareholding of the Sellers in the Target Company will in all events be 9.99% (Nine decimal Nine Nine per cent) or less of the total Voting Share Capital of the Target Company; and
- 2.3. if the Minimum Tender Condition is not satisfied and the MTC Waiver Notice is not issued in accordance with the SPA, then the Sale Shares shall be zero.
- 3. The proposed sale and purchase of Equity Shares under the SPA (as explained in paragraph 2 of this Section III(A) (*Background to the Offer*) of this Draft Letter of Offer) is referred to as the "**Underlying Transaction**".
- 4. A tabular summary of the Underlying Transaction is set out below:

	Details of the Underlying Transactions					
Type of transaction (direct/	Mode of transaction (agreement/ allotment/ market	acquired / proposed to be acquired		Total consideration	Mode of	Regulation
indirect)	purchase)	Number	% vis-à- vis total equity / voting capital ⁽¹⁾	for shares/ voting rights acquired (INR)	payment (cash/ securities)	which has triggered
Direct	Share Purchase Agreement: The Acquirer has entered into the SPA with the Sellers pursuant to which the Acquirer has agreed to acquire up to a maximum of 6,11,29,969 Equity	of	Up to a maximum of 51.67%	Maximum of INR 1497,68,42,405/-	Cash	Regulations 3(1) and 4 of the SEBI (SAST) Regulations

		l r
Shares of the Target		
Company from the		
Sellers, subject to the		
terms and conditions		
set out in the SPA		
including fulfilment of		
the conditions set out in		
paragraph 5.2 of		
Section III(A)		
(Background to the		
Offer).		

Notes:

- (1) Calculated as a percentage of the Voting Share Capital.
- 5. The salient features of the SPA are set out below:
- 5.1. The SPA sets forth the terms and conditions agreed between the Sellers and the Acquirer and their respective rights and obligations.
- 5.2. The consummation of the Underlying Transaction is subject to the fulfilment of the conditions precedent as specified under the SPA, including the following key conditions precedent (unless waived by the Acquirer):
 - a. A Termination Event shall not have occurred.
 - b. The Anti-Trust Approvals and the Romanian FDI Approval having been obtained or deemed by applicable laws to have been obtained (e.g., as a result of the lapse, expiration or termination of the applicable waiting periods or because jurisdiction has been declined) by the Acquirer in accordance with the relevant laws, for the Underlying Transaction.
 - c. The Fundamental Warranties (*as defined in the SPA*) having been true, correct and not misleading on the date of the SPA and remaining being true, correct and not misleading at the time of completion of the sale and purchase of the Equity Shares. The Business Warranties (*as defined in the SPA*) being true and correct at the time of completion of the sale and purchase of the Equity Shares in all material respects.
 - d. at least 4,53,43,132 (Four Crore Fifty Three Lakh Forty Three Thousand One Hundred Thirty Two) Equity Shares representing 38.33% (Thirty Eight decimal Three Three percent) of the Voting Share Capital being validly tendered by the Public Shareholders in the Offer, i.e. the Minimum Tender Condition being met.
 - e. The Sellers having obtained an independent valuation of the Target Company from any chartered accountant certifying that the sale consideration per sale share under the SPA is determined in accordance with the Foreign Exchange Management Act, 1999 and the rules and regulations framed thereunder, and such valuation certificate shall not be older than 90 (ninety) days at the time of completion of the sale and purchase of the Equity Shares.
 - f. The group companies (as listed in Schedule IV of the SPA) shall have obtained consents or approvals from the third parties which are listed and identified in the SPA and the disclosure letter for the Underlying Transaction.
 - g. No group company (as listed in Schedule IV of the SPA) having been admitted to a corporate insolvency, liquidation or a similar process pursuant to an order of a governmental authority under applicable law.

- h. Each Seller (where applicable) shall have provided to the Acquirer, in an agreed form: (i) signed consent letters providing the Seller's consent to sell the Sale Shares to the Acquirer; and (ii) any information and documents required for the purposes of completing the RBI Reporting (as defined in the SPA).
- i. Active promoters (as identified in the SPA) having provided an unconditional certificate from the tax authorities under Section 281 of the (Indian) Income-tax Act, 1961 for the sale of their Equity Shares. The Sellers (other than the active promoters) shall have delivered to the Acquirer the original certificates issued by a big four accounting firm, in form and substance reasonably satisfactory to the Acquirer.
- j. The Sellers shall have delivered to the Acquirer the original certificate issue by a big four accounting firm setting out the amount of tax to be withheld from the sale consideration payable to each Seller.
- k. The Sellers shall provide to the Acquirer, a certified true copy of a chartered accountant certificate in Form 15CB, obtained in accordance with the Income Tax Rules, 1962, in agreed form acceptable to the Acquirer.
- 1. Each Seller having delivered to the Acquirer a certified true copy of his/ her/ its permanent account number.
- m. There being no breach by the Sellers of its obligations under the SPA.
- n. No governmental authority shall have enacted, issued, promulgated, enforced or entered any applicable law or issued any governmental order (whether temporary, preliminary or permanent) after the execution of the SPA that has the effect of making the transactions contemplated by the SPA illegal or otherwise restraining or prohibiting the consummation of such transactions. The consummation of the transactions contemplated by the SPA shall not have become (whether pursuant to any change in applicable law or pursuant to any change in the interpretation of any governmental authority or of licensed/regulated intermediaries such as authorised dealers) unlawful or subject to any material approval from any governmental authority.
- o. The Target Company having kept all documents and other arrangements ready for revoking all authorities in respect of the operation of each group company's bank accounts (including net banking) and for giving authority in favour of such persons as the Acquirer may nominate to operate such accounts (including net banking).

In the event any of the conditions for completion set out in the SPA are not completed for reasons outside the reasonable control of the Acquirer or not waived by the Acquirer in its sole discretion, the SPA and the Underlying Transaction shall be terminated and this Offer shall be withdrawn.

- 5.3. During the Interim Period (*defined in the SPA*), the Sellers are subject to customary standstill covenants.
- 5.4. The completion of the transactions under the SPA, i.e., the sale and purchase of the Equity Shares, shall take place on the 2nd day following the last of the occurrence of (i) the service of the Conditions Precedent Acceptance Notice (*defined in the SPA*); (ii) the satisfaction of the Minimum Tender Condition or the issuance of the MTC Waiver Notice (*defined in the SPA*); and (iii) the completion of the Tendering Period of the Offer.
- 5.5. Under the SPA, the parties have agreed that, in certain scenarios subject to the satisfaction of the conditions precedent specified under the SPA and the Minimum Tender Condition being met or waived, the Sellers shall transfer control of the Target Company (and of every other group company) to the Acquirer without necessarily purchasing any Equity Shares under the SPA *inter alia* as follows: (a) the Sellers shall become obliged, without any further act of any party, to vote all their Sale Shares as directed by the Acquirer; (b) the Acquirer shall have the right, and the Sellers shall use all rights, powers, and facilities available to them

to ensure that the Acquirer shall have the right, to direct the appointment or removal of any key employee of any group company; (c) to the fullest extent permitted under Applicable Law, the Acquirer shall have the right, and the Sellers shall use all rights, powers, and facilities available to them to ensure that the Acquirer shall have the right, to direct the appointment or removal of any person as a director of any and all group companies; and (d) the Acquirer's consent will be required for approval or amendment of any business plan / budget by the group companies.

- 5.6. The Acquirer and the Sellers have agreed that, subject to the terms and conditions of the SPA, the consummation of the Underlying Transaction (i.e. the sale and purchase of the Equity Shares) may happen either as an off-market transaction or as an on-market transaction.
- 5.7. The SPA may be terminated by the Acquirer on occurrence of certain events which *inter alia* include:
 - a. there was on the Execution Date, or there occurs at or before the sale and purchase of the Equity Shares, a breach or inaccuracy in any Fundamental Warranty of the Sellers;
 - b. a Termination Event occurs; or
 - the sale and purchase of the Equity Shares under the SPA is not completed or the Control Grant Date (*defined in the SPA*) does not occur by the Long Stop Date.
- 5.8. The Sellers have agreed to certain non-compete and non-solicit obligations set out in the SPA. It is clarified that no separate consideration is payable for undertaking such obligation.
- 6. Pursuant to the consummation of the Underlying Transaction (contemplated under the SPA) and subject to compliance with the SEBI (SAST) Regulations, the Acquirer will acquire sole control over the Target Company. If the Offer is successful, the Sellers will cease to own any shares in the Target Company and Target Company will be delisted from the Stock Exchanges in accordance with the SEBI Delisting Regulations. Therefore, once the Target Company is delisted, reclassification of the Sellers from promoters to public shareholders, or classification of the Acquirer as the promoter of the Target Company will not be applicable. If the Minimum Tender Condition is waived by the Acquirer and the Open Offer completed and if the Acquirer acquires Sale Shares under the SPA, then the Acquirer shall become the promoter of the Target Company including in accordance with the provisions of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI (LODR) Regulations") and the Sellers will cease to be the promoters of the Target Company. Accordingly, the Sellers will be reclassified from promoter or promoter group to public category, subject to receipt of necessary approvals required in terms of the SEBI (LODR) Regulations and conditions prescribed therein.
- 7. If the Minimum Tender Condition is waived by the Acquirer and the Open Offer is completed, then as per Regulation 38 of the SEBI (LODR) Regulations read with Rules 19(2) and 19A of the Securities Contracts (Regulation) Rules, 1957, as amended or modified ("SCRR"), the Target Company is required to maintain at least 25% (Twenty Five per cent) public shareholding as determined in accordance with SCRR, on a continuous basis for listing. If the public shareholding in the Target Company falls below the minimum prescribed level required for continued listing as a result of the Open Offer and/or the Underlying Transaction, then, the Acquirer may take appropriate actions in compliance with applicable laws to ensure continued compliance with the conditions of the SCRR and the SEBI (LODR) Regulations.
- 8. The Offer Price will be paid in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations and the applicable provisions of the SEBI Delisting Regulations and subject to the terms and conditions set out in the DPS and the Letter of Offer that will be dispatched to the Public Shareholders in accordance with the provisions of the SEBI (SAST) Regulations and the SEBI Delisting Regulations.
- 9. In accordance with Regulation 26(7) of the SEBI (SAST) Regulations and the applicable provisions of the SEBI Delisting Regulations, the committee of independent directors of the Target Company is required to provide their written reasoned recommendations on the Offer to the Public Shareholders and such recommendations are required to be published in the specified form at least 2 (Two) Working Days before the commencement of the Tendering Period.

10. The Acquirer and PAC have not been prohibited by SEBI from dealing in securities pursuant to the terms of any directions issued under Section 11B of the SEBI Act or under any regulations made under the SEBI Act

B. Details of the proposed Offer

- 1. This Offer is a composite offer (i.e. an open offer cum delisting offer) being made in accordance with provisions of Regulations 3(1), 4, and 5A read with Regulations 19 and 23 of the SEBI (SAST) Regulations and the applicable provisions of the SEBI Delisting Regulations to all the Public Shareholders of the Target Company. The open offer under Regulation 3(1) and 4 was triggered pursuant to the proposed acquisition by the Acquirer of more than 25% (twenty five percent) of the Voting Share Capital of the Target Company and control over the Target Company, detailed further in paragraph 2 of this Section III(A) (*Background to the Offer*) above. Pursuant to this Offer, the Acquirer and PAC express their intent to delist the Target Company pursuant to Regulation 5A of the SEBI (SAST) Regulations and the applicable provisions of the SEBI Delisting Regulations.
- 2. The PA announcing the Offer, under Regulations 3(1) and 4 read with Regulations 13(1), 14(1), 19 and 23 and other applicable provisions of the SEBI (SAST) Regulations and Regulation 8 and other applicable provisions of the SEBI Delisting Regulations was sent to the Stock Exchanges on Wednesday, November 16, 2022. The PA was sent to the Target Company and SEBI with a letter dated Wednesday, November 16, 2022.
- 3. In accordance with Regulation 14(3) of the SEBI (SAST) Regulations, the DPS was published in the following Newspapers on Wednesday, November 23, 2022:

Newspaper	Language	Editions
Financial Express	English	All editions
Jansatta	Hindi	All editions
Navshakti	Marathi	Mumbai edition

Simultaneously, a copy of the DPS was sent through the Manager to the Offer to: (i) SEBI; (ii) BSE; (iii) NSE; and (iv) Target Company.

- 4. A copy of the PA and the DPS is also available on the website of SEBI (www.sebi.gov.in).
- 5. **Composite Offer:** This Offer is being made by the Acquirer and PAC to the Public Shareholders of the Target to acquire up to 5,71,73,476 (Five Crore Seventy One Lakh Seventy Three Thousand Four Hundred Seventy Six) Equity Shares of the Target Company, representing up to 48.33% (Forty Eight decimal three three percent) of the Voting Share Capital ("**Offer Shares**") at the price of INR 246/- (Indian Rupees Two Hundred Forty Six only) per Offer Share ("**Offer Price**"), subject to the terms and conditions mentioned in the Public Announcement, the Detailed Public Statement and to be set out in the Letter of Offer that is proposed to be issued in accordance with the applicable provisions of the SEBI (SAST) Regulations and the SEBI Delisting Regulations, after incorporating the comments of SEBI, if any, on the Draft Letter of Offer. Assuming full acceptance of the Offer, the total consideration payable by the Acquirer, in accordance with the SEBI (SAST) Regulations and the SEBI Delisting Regulations will be up to INR 1406,46,75,096/- (Indian Rupees One Thousand Four Hundred and Six Crore Forty Six Lakh Seventy Five Thousand Ninety Six only) ("**Composite Offer Consideration**").
- 6. **Open Offer:** The Acquirer may, at its sole discretion, waive the Minimum Tender Condition and in which case the Acquirer shall complete the Open Offer by acquiring up to 3,07,58,896 (Three Crore Seven Lakh Fifty Eight Thousand Eight Hundred Ninety Six) Equity Shares representing 26.00% (Twenty Six percent) of the Voting Share Capital of the Target Company in accordance with Regulation 7(1) and other applicable provisions of the SEBI (SAST) Regulations ("**Open Offer**") subject to the terms and conditions mentioned in the Public Announcement, the Detailed Public Statement and to be set out in the Letter of Offer that is proposed to be issued in accordance with the applicable provisions of the SEBI (SAST) Regulations, after incorporating the comments of SEBI, if any, on the Draft Letter of Offer. The total consideration payable by the Acquirer to the Public Shareholders (assuming full acceptance) of the Open Offer at the Base Price,

- i.e. INR 245/- (Indian Rupees Two Hundred Forty Five only) per Equity Share, will be up to INR 753,59,29,520/- (Indian Rupees Seven Hundred Fifty Three Crore Fifty Nine Lakh Twenty Nine Thousand Five Hundred Twenty only) ("Open Offer Consideration").
- 7. The minimum price at which open offer is required to be made is INR 245/- (Indian Rupees Two Hundred Forty Five only) ("Base Price"), which has been determined in accordance with Regulations 8(1) and 8(2) of the SEBI (SAST) Regulations read with Regulation 8(7) of the SEBI (SAST) Regulations, detailed further in Section VI(A) (*Justification of the Offer Price*). In accordance with Regulation 5A(2) and other applicable provisions of the SEBI (SAST) Regulations and applicable provisions of the SEBI Delisting Regulations, the Offer is being made at the Offer Price, which is the indicative price and is higher than the Base Price and reflects the price that the Acquirer and PAC are willing to pay for the delisting of the Target Company pursuant to this Offer. The rationale for the Offer Price is set out in paragraph 6 under Section VI(A) (*Justification of the Offer Price*) below.
- 8. The Offer is to all the Public Shareholders of the Target Company and the Public Shareholders, at their sole discretion, may choose to participate or not participate in the Offer.
- 9. The Offer Price will be paid in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations and the applicable provisions of the SEBI Delisting Regulations.
- 10. Minimum number of Equity Shares to be acquired for a successful delisting: The Delisting Offer shall be deemed to be successful if the post Offer shareholding of the Acquirer, which comprises of the Equity Shares validly tendered / offered by the Public Shareholders in the Offer and the Equity Shares agreed to be acquired under the SPA from the Sellers, reaches 90% (ninety percent) of the Voting Share Capital excluding such Equity Shares as may be determined under Regulation 21 of SEBI Delisting Regulations.
- 11. If the Delisting Offer is successful, the Target Company will be delisted from the Stock Exchanges in accordance with the SEBI Delisting Regulations.
- In accordance with Regulation 19(1) and other applicable provisions of the SEBI (SAST) Regulations, this 12. Offer is a conditional offer and is subject to a minimum level of acceptance of at least 4,53,43,132 (Four Crore Fifty Three Lakh Forty Three Thousand One Hundred Thirty Two) Equity Shares, representing 38.33% (Thirty Eight decimal Three Three percent) of the Voting Share Capital, i.e. the Minimum Tender Condition. If the number of Equity Shares (which can be validly accepted as per the terms and conditions to be set out in the Letter of Offer) tendered in terms of this Offer is less than 4,53,43,132 (Four Crore Fifty Three Lakh Forty Three Thousand One Hundred Thirty Two) Equity Shares representing 38.33% (Thirty Eight decimal Three Three percent) of the Voting Share Capital, i.e. the Minimum Tender Condition is not met, then either (i) the Acquirer and PAC shall not accept any Equity Shares tendered and shall not acquire any shares under the SPA and rescind the SPA and the Underlying Transaction and withdraw this Offer; or (ii) the Acquirer may, at its sole discretion, waive the Minimum Tender Condition and in which case the Acquirer shall complete the Open Offer by acquiring up to 3,07,58,896 (Three Crore Seven Lakh Fifty Eight Thousand Eight Hundred Ninety Six) Equity Shares representing 26.00% (Twenty Six percent) of the Voting Share Capital of the Target Company in accordance with Regulation 7(1) and other applicable provisions of the SEBI (SAST) Regulations and any completion of the Underlying Transaction shall be in accordance with the provisions of the SEBI (SAST) Regulations. It is clarified that if the Acquirer has waived the Minimum Tender Condition, and if the Equity Shares tendered in the Open Offer are less than 26.00% (Twenty Six percent) of the Voting Share Capital then the Acquirer will acquire all the Equity Shares validly tendered and if the Equity Shares tendered in the Open Offer exceed 26.00% (Twenty Six percent) of the Voting Share Capital of the Target Company then the Acquirer shall acquire those Equity Shares validly tendered by the Public Shareholders on a proportionate basis representing 26.00% (Twenty Six percent) of the Voting Share Capital.
- 13. The Voting Share Capital of the Target Company as of the 10th (Tenth) Working Day from the closure of the Tendering Period is computed as per the table below:

Particulars	Number of	% of the Voting
	Equity Shares	Share Capital
Fully paid-up Equity Shares as of the date of this DLOF	11,83,03,445	100.00

Partly paid-up equity shares as of the date of this DLOF	Nil	Nil
Outstanding vested employee stock options	Nil	Nil
Warrants convertible into equity share(s) each	Nil	Nil
Total Voting Share Capital	11,83,03,445	100.00

- 14. As on the date of this DLOF there are no (i) partly paid-up Equity Shares: or (ii) outstanding convertible instruments (warrants, fully convertible debentures, partially convertible debentures including employee stock options) issued by the Target Company.
- 15. The Equity Shares are listed on the Stock Exchanges.
- 16. The minimum price at which open offer is required to be made is INR 245/- (Indian Rupees Two Hundred Forty Five only), which has been determined in accordance with Regulations 8(1) and 8(2) of the SEBI (SAST) Regulations read with Regulation 8(7) of the SEBI (SAST) Regulations. In accordance with Regulation 5A(2) and other applicable provisions of the SEBI (SAST) Regulations and applicable provisions of the SEBI Delisting Regulations, the Offer is being made at the Offer Price, which is the indicative price and is higher than the Base Price and reflects the price that the Acquirer and PAC are willing to pay for the delisting of the Target Company pursuant to this Offer.
- 17. The Public Shareholders who tender their Equity Shares in the Offer shall ensure that the Equity Shares are fully paid-up and are free from all liens, charges and encumbrances. The Acquirer shall acquire the Offer Shares that are validly tendered and accepted in the Offer, together with all rights attached thereto, including the right to dividends, bonuses and rights offers declared thereof in accordance with the applicable law and the terms set out in the PA, this DPS and the DLOF, and the tendering Public Shareholders shall have obtained all necessary consents required by them to tender the Offer Shares.
- 18. Other than as specified in Section VII(C) (*Statutory and Other Approvals*) of this DLOF, as on the date of this DLOF, to the best of the knowledge of the Acquirer and PAC, there are no: (i) other statutory approvals required, or (ii) other conditions precedent under the SPA required to be fulfilled, by the Acquirer to complete the acquisition of the Offer Shares under this Offer. However, in case any statutory approvals are required by the Acquirer and PAC prior to completion of the Offer, this Offer shall be subject to such approvals being obtained. In the event that any statutory approvals required are not obtained or are finally refused or are otherwise not received, or the conditions precedent under the SPA are not fulfilled for reasons outside the reasonable control of the Acquirer or the Termination Event occurs, the Acquirer and PAC may withdraw the Offer under Regulation 23 of the SEBI (SAST) Regulations.
- In terms of Regulation 23(1) of the SEBI (SAST) Regulations, in the event that (i) approvals as set out in Section VII(C) (Statutory and Other Approvals) of this DLOF or any other statutory approvals which become applicable prior to completion of the Offer, are not received, or; (ii) a Termination Event has occurred; or (iii) the conditions precedent under the SPA are not fulfilled by the Long Stop Date (as defined in the SPA) for reasons outside the reasonable control of the Acquirer, the details of which are set out in paragraph 5.2 of Section IIIA (Background to the Offer) then the Acquirer shall have the right to terminate the SPA and the Acquirer shall have the right to withdraw the Offer. In the event of such a withdrawal of the Offer, the Acquirer and PAC (through the Manager to the Offer) shall, within 2 (Two) Working Days of such withdrawal, make an announcement of such withdrawal stating the grounds and reasons for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations.
- 20. All Public Shareholders (including resident or non-resident shareholders) must obtain all requisite approvals required, if any, to tender the Offer Shares (including without limitation, the approval from the RBI) held by them, in the Offer and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirer reserves the right to reject such Equity Shares tendered in this Offer. Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the RBI, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer Shares held by them, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirer reserves the right to reject such Offer Shares.

- 21. This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.
- 22. The Acquirer have not acquired any Equity Shares of the Target Company between the date of the PA, i.e., Wednesday, November 16, 2022 and the date of this DLOF.
- 23. Where any statutory or other approval extends to some but not all of the Public Shareholders, the Acquirer shall have the option to make payment to such Public Shareholders in respect of whom no statutory or other approvals are required in order to complete this Offer.
- 24. If the Minimum Tender Condition is waived by the Acquirer and PAC and Open Offer is completed, then as per Regulation 38 of the SEBI (LODR) Regulations read with Rules 19(2) and 19A of the SCRR, the Target Company is required to maintain at least 25% (Twenty Five per cent) public shareholding as determined in accordance with SCRR, on a continuous basis for listing. If the public shareholding in the Target Company falls below the minimum prescribed level required for continued listing as a result of the Offer and/or the Underlying Transaction, then, the Acquirer may take appropriate actions in compliance with applicable laws to ensure continued compliance with the conditions of the SCRR and the SEBI (LODR) Regulations. The Manager to the Offer does not hold any Equity Shares of the Target Company. The Manager to the Offer shall not deal, on its own account, in the Equity Shares of the Target Company during the Offer Period.
- 25. The Target Company notified the Stock Exchanges on November 17, 2022, that a meeting of the Board was proposed to be held on November 25, 2022 to *inter-alia* consider and approve / reject the Delisting Offer and other matters incidental thereto or required in terms of Regulation 10 and other applicable provisions the SEBI Delisting Regulations, including seeking shareholders' approval, as may be required.
- 26. The Target Company has on November 19, 2022 appointed M/s. PI & Associates, Practicing Company Secretaries, (Firm Registration No.: P2014UP035400), Peer Reviewed Firm of Practicing Company Secretaries, in terms of Regulation 10(2) and other applicable provisions of the SEBI Delisting Regulations.
- 27. The board of directors of the Target Company, in their meeting held on November 25, 2022, *inter alia* approved the following:
- 27.1. Took on record the Due Diligence Report dated November 25, 2022 received from Mr. Ankit Singhi of M/s. PI & Associates, Company Secretaries (Firm Registration No.: P2014UP035400) in terms of Regulation 10(3) and other applicable provisions of SEBI Delisting Regulations;
- 27.2. After consideration of the various factors and advantages of delisting and also considering the Due Diligence Report, the board of directors of the Target Company granted its approval under Regulation 10(4) and other applicable provisions of the SEBI Delisting Regulations and recommended the proposal to seek Shareholder approval through postal ballot for voluntary delisting of the Equity Shares of the Company from the Stock Exchanges. The board of directors of the Target Company also certified that (a) The Company is in compliance with the applicable provisions of the securities laws; (b) The Acquirers and their related entities are in compliance with Regulation 4(5) of the SEBI Delisting Regulations; and (c) The proposed delisting is in the interest of the shareholders;
- 27.3. Approved the notice of postal ballot to seek approval of the shareholders of the Company in accordance with Regulation 11 and other applicable provisions of the SEBI Delisting Regulations, Section 110 of the Companies Act, 2013 read with Rule 22 of the Companies (Management and Administration) Rules, 2014 and other applicable laws.
 - The Company notified the outcome of the aforesaid Board meeting to the Stock Exchanges on November 25, 2022.
- 28. The Company had completed the dispatch of the notice of postal ballot to the Shareholders for seeking their approval for the voluntary delisting of the Equity Shares from the Stock Exchanges through e-voting on [●], 2022.
- 29. The Shareholders passed a special resolution through e-voting on [●], 2022 approving the Delisting Offer

the results of which were disclosed to the Stock Exchanges on $[\bullet]$, 2022. The said special resolution was passed by the requisite majority in accordance with Regulation 11(4) of the SEBI Delisting Regulations as the votes casted by the Public Shareholders in favour of the Delisting Offer i.e. $[\bullet]$ ($[\bullet]$) were more than two times the number of votes casted by the Public Shareholders against it. i.e. $[\bullet]$ ($[\bullet]$).

30. The Target Company has been granted in-principle approval for delisting of the Equity Shares from BSE *vide* letter number [●] dated [●], 2022 and NSE *vide* letter number [●] dated [●], 2022, in accordance with Regulation 12 and other applicable provisions of the SEBI Delisting Regulations.

C. Object of the Offer

- 1. This Offer is a composite offer being made in accordance with provisions of Regulations 3(1), 4, and 5A read with Regulations 19 and 23 and other applicable provisions of the SEBI (SAST) Regulations and the applicable provisions of the SEBI Delisting Regulations to all the Public Shareholders of the Target Company. The open offer under Regulation 3(1) and 4 was triggered pursuant to the SPA between the Acquirer, PAC and the Target Company as defined under paragraph 2 of Section III(A) (*Background to the Offer*). Pursuant to this Offer, the Acquirer proposes to delist the Target Company in accordance with Regulation 5A of the SEBI (SAST) Regulations and the applicable provisions of the SEBI Delisting Regulations.
- 2. The prime object of the Acquirer for this Offer is substantial acquisition of Equity Shares and voting rights accompanied by control over the management of the Target Company and delisting of the Target Company from the Stock Exchanges. The Acquirer intends to support the management of the Target Company in their efforts towards the sustained growth of the Target Company. The Acquirer proposes to continue with the existing business activities of the Target Company.
- 3. Subsequent to completion of the Offer, the Acquirer and PAC reserve the right to streamline/ restructure the operations, assets, liabilities and/or businesses of the Target Company through arrangement/reconstruction, restructuring, buybacks, merger, demerger of the Target Company and/or sale of assets or undertakings, at a later date. The Acquirer may also consider disposal of or otherwise encumbering any assets or investments of the Target Company or any of its subsidiaries, through sale, lease, reconstruction, restructuring and/or re-negotiation or termination of existing contractual/operating arrangements, for restructuring and/or rationalising the assets, investments or liabilities of the Target Company and/or its subsidiaries, whether within or outside the ordinary course of business, to improve operational efficiencies and for other commercial reasons. The board of directors of the Target Company will take decisions on these matters in accordance with the requirements of the business of the Target Company and in accordance with and as permitted by applicable law.
- 4. <u>Rationale for the Delisting Offer</u>: In terms of the SEBI Delisting Regulations, the rationale for the Delisting Offer is as follows:
- 4.1. The Delisting Offer is in the interest of the Public Shareholders as it will provide all the Public Shareholders an opportunity to exit from the Target Company and providing immediate liquidity;
- 4.2. Delisting of the Target Company will enable the Acquirer to obtain full ownership of the Target Company, which will provide enhanced operational and financial flexibility;
- 4.3. As the Target Company will no longer remain listed, there will be reduction in dedicated management time to comply with the requirements associated with the continued listing, which can be focused on the business of the Target Company; and
- 4.4. The delisting of the Target Company will enhance the Target Company's operational, financial and strategic flexibility including but not limited to corporate restructurings, acquisitions, exploring new financing structures including financial support from Acquirer and PAC.

D. Shareholding and Acquisition Details

1. The current and proposed shareholding of the Acquirer and PAC in the Target Company and the details of

their acquisition are as follows:

Details	Acquirer		PA	AC
	No.	%	No.	%
Shareholding as on the PA	Nil	Nil	Nil	Nil
date.	1111	1 111	1 (11	1 111
Shares acquired between the	Nil	Nil	Nil	Nil
PA date and the DPS date.	1 (11	1 (11	1 (11	1 (11
Post Offer shareholding as		100% of the	Nil	Nil
of 10 th Working Day after	11,83,03,445	Voting Share		
the closure of the Offer		Capital of the		
(assuming full acceptance		Target Company		
of the Offer).				

IV. BACKGROUND OF THE ACQUIRER AND PAC

A. Details of BCP Asia II Topco II Pte. Ltd. (Acquirer):

- 1. The Acquirer, i.e., BCP Asia II Topco II Pte. Ltd., is a company incorporated under the laws of Singapore (Company Registration Number: 202140903H) on November 24, 2021. There has been no change in the name of the Acquirer since its incorporation. The contact details of the Acquirer are as follows: telephone number: +65 6500 6400, fax number: +65 6438 6221 and email: privateequityasianotices@blackstone.com.
- 2. The registered office of the Acquirer is located at 77, Robinson Road, #13-00, Robinson 77, Singapore (068896).
- 3. The Acquirer is part of BCP Asia II group.
- 4. The Acquirer is engaged in the business of investment holding and related activities.
- 5. The issued and paid share capital of the Acquirer is USD 1 (United States Dollar One only) comprising of 1 (One) equity share. BCP Asia II Holdco II holds 100% of the issued share capital of the Acquirer. PAC is an indirect shareholder of and controls BCP Asia II Holdco II and the Acquirer.
- 6. The securities of the Acquirer are not listed on any stock exchange in India or abroad.
- 7. The Acquirer, its directors and key employees do not have any relationship with or interest in the Target Company except for the Underlying Transaction, as detailed in paragraph 3 of Section III(A) (*Background to the Offer*) of this Draft Letter of Offer, that has triggered this Offer.
- 8. The Acquirer does not hold any Equity Shares or voting rights in the Target Company. The Acquirer has not acquired any Equity Shares of the Target Company between the date of the PA, i.e., Wednesday, November 16, 2022 and the date of this DLOF.
- 9. The Acquirer has not been prohibited by the SEBI, from dealing in securities, in terms of directions issued by SEBI under Section 11B of the SEBI Act or any other regulations made under the SEBI Act. Further, there are no directions subsisting or proceedings pending against the Acquirer under the SEBI Act and regulations made thereunder or by any other regulator.
- 10. Neither the Acquirer nor its directors or key managerial employees (if any) are categorized as a wilful defaulter by any bank or financial institution or consortium thereof, in accordance with the guidelines on wilful defaulters issued by the RBI, in terms of Regulation 2(1)(ze) of the SEBI (SAST) Regulations.
- 11. Neither the Acquirer nor its directors or key managerial employees (if any) are categorized/declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018 (17 of 2018), in terms of Regulation 2(1)(ja) of the SEBI (SAST) Regulations.
- 12. The details of the board of directors of the Acquirer, as on the date of this DLOF, are as follows:

Name of the Director	Appointment Date	DIN	Qualifications and Experience
Kimmo Benjam Tammela	November 24, 2021	02661587	Mr. Tammela is a Managing Director at Blackstone Singapore and is Blackstone's Head of Finance for Asia Pacific. Mr. Tammela manages Blackstone's Asia Pacific finance functions including corporate reporting, real estate, private equity, and tactical opportunities business support teams as well as Asia Pacific Real Estate tax team. Prior to joining Blackstone in 2010, Mr. Tammela worked in Bank of America Merrill Lynch (Singapore) in their real estate private equity group. Prior to that, Mr. Tammela spent fourteen years at Goldman Sachs (London) in various principal investing roles. Mr. Tammela received a BA in Economics and International Affairs from Brown University and a Masters in International Finance from Columbia University.
Chan Pey Yuan	November 24, 2021	Not Applicable	Mr. Pey Yuan is a Senior Associate in Blackstone's Tactical Opportunities division in Singapore. Prior to joining Blackstone in 2017, Mr. Pey Yuan worked with Providence Equity Partners as a Private Equity Associate in the private equity division and with Morgan Stanley in the investment banking division. Mr. Pey Yuan graduated from University of Michigan.
See Kwang Yew	November 24, 2021	Not Applicable	Mr. Kwang Yew is a Senior Associate in Blackstone's Tactical Opportunities Group in Asia, and has been involved in investments within the financial services, healthcare and specialty real estate sectors. Prior to joining Blackstone in 2015, Mr. See worked at J.P. Morgan in the investment banking division. Mr. Kwang Yew received a BS in Economics (Finance) from the Wharton School and a BA in History from the University of Pennsylvania, where he graduated <i>summa cum laude</i> .

- 13. None of the directors of the Acquirer are on the board of directors of the Target Company.
- 14. As of June 30, 2022, the Acquirer had not commenced business and therefore the Acquirer was exempt from the audit requirements pursuant to the Companies Act, Chapter 50 of Singapore. Therefore, the key financial information of the Acquirer as of and for the period ended June, 30, 2022 since incorporation date i.e. November 24, 2021, based on the unaudited financial information of the Acquirer reviewed by the auditors, is set out below:

Statement of Profit and Loss			
Particulars	For the perio 24, 2021 to Ju		
	USD million	INR crore	
Income from operations	-	-	

Other Income	-	-
Total Income	-	-
Total Expenses (excluding Depreciation, Interest and Tax)	(0.02)	(0.18)
Profit Before Depreciation Interest and Tax	(0.02)	(0.18)
Depreciation	-	-
Interest	-	-
Profit Before Tax	(0.02)	(0.18)
Provision for Tax	-	-
Profit / (Loss) After Tax	(0.02)	(0.18)

Balance Sheet Statement				
Particulars	For the period November			
	24, 2021 to Ju	une 30, 2022		
	USD million	INR crore		
Sources of funds				
Paid up Share Capital	0.00	0.00		
Reserves and Surplus (excluding revaluation reserves)	(0.02)	(0.18)		
Net worth	(0.02)	(0.18)		
Secured loans	-	-		
Unsecured loans	-	-		
Total	(0.02)	(0.18)		
Uses of funds	-	-		
Net fixed assets	-	-		
Investments	-	-		
Net current assets	(0.02)	(0.18)		
Total miscellaneous expenditure not written off	-	_		
Total	(0.02)	(0.18)		

Other Relevant Information				
Particulars	November	e period 24, 2021 to 60, 2022		
	USD	INR		
Earnings per share	NA	NA		
Dividend (%)	NA	NA		
Return on net worth (%)	NA	NA		
Book Value per share	NA	NA		

Note: Since the financial statements of Acquirer are presented in USD, the financial information has been converted to INR for the purpose of convenience. The conversion has been done at the rate USD 1 = INR 81.6475 as on November 17, 2022. (Source: Bloomberg)

- 15. As of June 30, 2022, the Acquirer has no major contingent liabilities.
- No person is acting in concert with the Acquirer for the purposes of this Offer except the PAC. While persons may be deemed to be acting in concert with the Acquirer in terms of Regulation 2(1)(q)(2) of the SEBI (SAST) Regulations ("**Deemed PACs**"), however, such Deemed PACs are not acting in concert with the Acquirer for the purposes of this Offer, within the meaning of Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations.
- During the preceding 2 (two) years from the date of the Public Announcement (i.e. November 16, 2022), neither the Acquirer nor the PAC were (i) a promoter, promoter group or person(s) in control, (ii) directly / indirectly associated with the promoter or any person(s) in control, or (iii) holding more than 25% (Twenty

Five percent) of the Equity Shares or voting rights in the Target Company.

B. Details of Blackstone Capital Partners Asia II L.P. (PAC):

- 1. The PAC, i.e., Blackstone Capital Partners Asia II L.P., is an exempted limited partnership, registered under the laws of Cayman Islands (Registration No. OG-108373) on September 9, 2020 and commenced business from September 6, 2021. There has been no change in the name of the PAC since its incorporation. The contact details of PAC are as follows: telephone number: +1(212) 583-5000 and fax number: +1 (212) 583-5050 and email: privateequityasianotices@blackstone.com.
- 2. The registered office of the PAC is located at One Nexus Way, Camana Bay, Grand Cayman KY1-9005, Cayman Islands.
- 3. The PAC is part of BCP Asia II group.
- 4. The PAC is engaged in the business of investment holding and related activities.
- 5. The PAC is an indirect shareholder of and controls the Acquirer. The PAC is an exempted limited partnership controlled by its general partner, Blackstone Management Associates Asia II L.P. Further, BMA Asia II L.L.C is the general partner of Blackstone Management Associates Asia II L.P.
- 6. The securities of the PAC are not listed on any stock exchange in India or abroad.
- 7. The PAC, its general partner and key employees do not have any relationship with or interest in the Target Company except for the Underlying Transaction, as detailed in paragraph 3 of Section III(A) (*Background to the Offer*) of this Draft Letter of Offer, that has triggered this Offer.
- 8. The PAC does not hold any Equity Shares in the Target Company. The PAC has not acquired any Equity Shares of the Target Company between the date of the PA, i.e., Wednesday, November 16, 2022 and the date of this DLOF.
- 9. Since the PAC is an exempted limited partnership, the PAC does not have any directors. Hence, there are no common directors on the board of the PAC and the Target Company.
- 10. The PAC has not been prohibited by the SEBI, from dealing in securities, in terms of directions issued by SEBI under Section 11B of the SEBI Act or any other regulations made under the SEBI Act. Further, there are no directions subsisting or proceedings pending against the PAC under the SEBI Act and regulations made thereunder or by any other regulator.
- 11. The PAC is not categorized as a wilful defaulter by any bank or financial institution or consortium thereof, in accordance with the guidelines on wilful defaulters issued by the RBI, in terms of Regulation 2(1)(ze) of the SEBI (SAST) Regulations.
- 12. The PAC is not categorized/declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018 (17 of 2018), in terms of Regulation 2(1)(ja) of the SEBI (SAST) Regulations.
- 13. The PAC's key financial information based on its unaudited financial statements as of and for the six months ended June 30, 2022 reviewed by the auditors and audited financial statements as of and for the period from September 6, 2021 (commencement date) to December 31, 2021 are set out below:

Statement of Profit and Loss				
Particulars	For the six months ended June 30, 2022		For the period September 6, 2021 to December 31, 2021	
	USD	INR	USD	INR
	(Million)	(Crore)	(Million)	(Crore)
Income from operations	-	-	-	-
Other Income	-	-	-	-

Total Income	-	-	-	-
Total Expenses, net	52.62	429.64	13.17	107.51
Net Investment Income/ (Loss)	(52.62)	(429.64)	(13.17)	(107.51)
Unrealized gain / (loss) on derivative contract	(30.72)	(250.80)	2.00	16.32
Net Increase / (Decrease) in partners' capital resulting from operations	(83.34)	(680.45)	(11.17)	(91.20)

Balance Sheet Statement				
Particulars	For the six months ended June 30, 2022		For the period September 6, 2021 to	
			December 31, 2021	
	USD	INR	USD	INR
	(Million)	(Crore)	(Million)	(Crore)
Liabilities and Partner's Capital				
Liabilities				
Loans Payable	1,222.54	9,981.74	10.94	89.33
Due to affiliates	25.92	211.65	10.55	86.14
Interest payable	3.11	25.41	ı	-
Accounts Payable and accrued expenses	0.14	1.13	0.05	0.42
Total Liabilities (A)	1,251.71	10,219.92	21.54	1,758.91
Partner's Capital/ (Deficit)				
Limited Partners	(93.65)	(764.62)	(11.08)	(90.43)
General Partners	(0.86)	(7.03)	(0.09)	(0.76)
Total Partner's Capital/ (Deficit) (B)	(94.51)	(771.64)	(11.17)	(91.20)
Total liabilities and partners' capital/ (deficit) (A+B)	1,157.20	9,448.28	10.37	84.69
Uses of funds	,			
Investments at fair value	1,150.89	9,396.77	-	-
Cash and cash equivalents	0.20	1.63	0.02	0.20
Deferred financing costs, net	5.84	47.72	8.21	67.02
Unrealized appreciation on derivative	-	-	2.00	16.32
contract				
Due from affiliates	0.27	2.17	0.14	1.16
Total Assets	1,157.20	9,448.28	10.37	84.69

Other Relevant Information					
Particulars	For the six months		For the period		
	ended June 30, 2022		September 6, 2021 to December 31, 2021		
		,			
	USD	INR	USD	INR	
Earnings per share	NA	NA	NA	NA	
Dividend (%)	NA	NA	NA	NA	
Return on net worth (%)	NA	NA	NA	NA	
Book Value per share	NA	NA	NA	NA	

Note: Since the financial statements of PAC are presented in USD, the financial information has been converted to INR for the purpose of convenience. The conversion has been done at the rate $USD\ 1 = INR\ 81.6475$ as on November 17, 2022. (Source: Bloomberg)

14. The PAC has the following contingent liabilities as on June 30, 2022:

i. The PAC has contractual commitments to provide additional funding of USD 5,09,39,707 to certain investments which may be funded from drawdowns from partners. The aforementioned commitments to investments are subject to certain terms and conditions prior to closing of the relevant transactions.

There can be no assurance that such transactions will close as expected or at all.

- ii. FASB ASC 460-10, Guarantees Overall, requires entities to provide disclosure and, in certain circumstances, recognition of guarantees and indemnifications. In the normal course of business, the PAC enters into contracts that contain a variety of indemnification arrangements. The PAC's exposure under these arrangements, if any, cannot be quantified. However, the PAC has not had claims or losses pursuant to these indemnification arrangements and expects the potential for a material loss to be remote.
- iii. The PAC may, from time to time, be party to various legal matters arising in the ordinary course of business, including claims and litigation proceedings. Although the ultimate outcome of the foregoing matters, if any, cannot be ascertained at this time, it is the opinion of the general partner, after consultation with counsel, that the resolution of such matters would not have a material adverse effect on the PAC's financial statements.

V. BACKGROUND OF THE TARGET COMPANY

- 1. The Target Company is a public limited company incorporated on May 14, 1993 vide certificate of incorporation dated May 14, 1993, having Corporate Identification Number: L74899DL1993PLC053579. The Target Company was initially incorporated under the name of R Systems (India) Private Limited under the Companies Act, 1956. On April 13, 2000, the name of the Company was changed to R Systems (India) Limited. Subsequently, on August 7, 2000, the name of Target Company was changed to its present name i.e., R Systems International Limited.
- 2. The registered office of the Target Company is located at GF-1-A, 6, Devika Tower, Nehru Place, New Delhi 110019, Tel: +91-120-4303500; Email: rsil@rsystems.com; investors@rsystems.com; Website: www.rsystems.com.
- 3. The Equity Shares of the Target Company got listed on April 26, 2006 on the BSE (Scrip ID: RSYSTEMINT, Scrip Code: 532735) and on the NSE (Symbol: RSYSTEMS). The ISIN of the Target Company is INE411H01032.
- 4. There are no outstanding shares of the Target Company that have been issued but not listed on the Stock Exchanges.
- 5. The trading of the Equity Shares is currently not suspended on the Stock Exchanges.
- 6. The Target Company is primarily engaged in the business of IT and BPO services including digital and product engineering services.
- 7. The Equity Shares of the Target Company are frequently traded on NSE in terms of Regulation 2(1)(j) of the SEBI (SAST) Regulations.
- 8. The Sellers are part of the promoter and promoter group of the Target Company.
- 9. The total authorised share capital of the Target Company is INR 20,60,00,000 (India Rupees Twenty Crores Sixty Lakhs only) comprising of 20,60,00,000 (Twenty Crores Sixty Lakhs) Equity Shares of face value of INR 1/- (Indian Rupee One only) per share.
- 10. The capital structure of the Target Company as on the date of this DLOF is:

Equity Shares of Target Company	No. of Equity Shares/voting	% of Equity Shares/voting	
	rights	rights	
Fully paid up Equity Shares	11,83,03,445	100.00	
Partly paid up Equity Shares	Nil	Nil	
Outstanding vested employee stock	Nil	Nil	
options			
Warrants convertible into equity share(s)	Nil	Nil	

Equity Shares of Target Company	No. of Equity Shares/voting rights	% of Equity Shares/voting rights
each	rights	rights
Total paid up Equity Shares	11,83,03,445	100.00
Total voting rights in Target Company	11,83,03,445	100.00

- 11. The issued, subscribed and fully paid-up equity share capital of the Target Company is INR 11,83,03,445 (India Rupees Eleven Crores Eighty Three Lakhs Three Thousand Four Hundred and Forty Five only) comprising 11,83,03,445 (Eleven Crores Eighty Three Lakhs Three Thousand Four Hundred and Forty Five) fully paid-up Equity Shares.
- 12. As on the date of this DLOF, there are no: (a) partly paid-up Equity Shares; or (b) outstanding convertible securities which are convertible into Equity Shares (such as depository receipts, fully convertible debentures, warrants, or employee stock options) issued by the Target Company.
- 13. The Voting Share Capital of the Target Company as of the 10th Working Day from the closure of the tendering period is computed as per the table below:

Particulars	Number of Shares
Fully paid up equity shares as of the date of this DLOF	11,83,03,445
Partly paid up equity shares as of the date of this DLOF	Nil
Outstanding vested employee stock options	Nil
Warrants convertible into Equity Share(s) each	Nil
Voting Share Capital	11,83,03,445

- 14. None of the Equity Shares of the Target Company are currently locked-in.
- 15. There are no depository receipts of the Equity Shares issued in foreign countries by the Target Company.
- 16. As on the date of this Draft Letter of Offer, the composition of the board of directors of the Target Company is as follows:

Name of Director	Director	Designation	Date of Initial
	Identification		appointment
	Number (DIN)		
Dr. Satinder Singh	00006955	Managing Director & Chief	May 14, 1993
Rekhi		Executive Officer	
Mr. Baldev Singh	00006966	President & Senior Executive	September 01, 1997
		Director	
Mr. Avirag Jain	00004801	Director & Chief Technology Officer	August 03, 2017
Mrs. Ruchica Gupta	06912329	Non-Executive & Independent	July 07, 2014
		Director	
Mr. Kapil Dhameja	02889310	Non-Executive & Independent	June 29, 2016
		Director	
Mr. Aditya Wadhwa	07556408	Non-Executive & Independent	June 29, 2016
		Director	

- 17. During the last 3 (three) years, the Target Company has not undertaken any activities with respect to a scheme of amalgamation, restructuring, merger/demerger and spin off except for below:
 - i. Hon'ble National Company Law Tribunal, New Delhi ("NCLT") vide order dated February 01, 2021, approved the scheme of amalgamation between R Systems International Limited (Transferee Company) and RightMatch Holdings Limited (Transferor Company) and their respective Shareholders and creditors under Section 230 to 232 of the Companies Act, 2013. Pursuant to the Scheme, RightMatch (which was part of the existing promoter and promoter group of the Target Company) was amalgamated and merged into the Target Company. 88,28,489 Equity Shares of the Target Company which were held by RightMatch were extinguished and equivalent number of Equity Shares were allotted to the erstwhile shareholders of

- RightMatch in the same proportion of their shareholding in RightMatch. The Scheme became effective on March 09, 2021 upon the necessary filings with the statutory authorities in India and Mauritius.
- ii. The NCLT *vide* order dated January 28, 2020 approved the reduction in the issued, subscribed and paid-up share capital of the Target Company under Section 66 of the Companies Act, 2013 whereby 7,38,980 Equity Shares representing 0.61% of the fully paid up equity share capital of the Target Company that were held by R Systems Employees Welfare Trust were cancelled and extinguished.
- 18. The key financial information of the Target Company based on its unaudited limited reviewed consolidated financial results as of and for the 9 (nine) months period ended September 30, 2022, as of and for the 6 (six) months period ended June 30, 2022 and audited consolidated financial statements as of and for the financial years ended December 31, 2021, December 31, 2020 and December 31, 2019, are set out below:

(in INR Crore)

Statement of Profit and Loss							
Particulars	As of and for	As of and for 6	For the pe	eriod/financial ye	ear ending		
	9 months period ended September 30, 2022	months period ended June 30, 2022	December 31, 2021	December 31, 2020 ⁽¹⁾	December 31, 2019		
Income from Operations	1,116.33	718.09	1,155.64	880.59	809.38		
Other Income	8.17	6.91	41.90	12.90	15.39		
Total Income	1,124.50	725.00	1,197.54	893.49	824.76		
Total Expenditure (Excluding Depreciation, Interest and Tax)	(973.85)	(629.68)	(994.86)	(764.14)	(736.37)		
Profit before Depreciation, Interest and Tax	150.65	95.31	202.68	129.36	88.39		
Depreciation and Amortisation expense	(25.19)	(16.47)	(27.69)	(25.60)	(14.89)		
Interest	(3.29)	(2.15)	(4.91)	(5.67)	(1.57)		
Exceptional items (net of tax)	-	-	-	(1.87)	-		
Profit before Tax (after share of associates/ joint ventures and exceptional items)	122.16	76.70	170.07	96.22	71.94		
Total tax expense	(23.86)	(15.19)	(28.64)	(14.42)	(13.81)		
Profit After Tax	98.30	61.51	141.44	81.80	58.12		

(in INR Crore)

Balance Sheet Statement							
Particulars	As of and for	As of and for 6	For the pe	eriod/financial y	ear ending		
	9 months period ended September 30, 2022	months period ended June 30, 2022	December 31, 2021	December 31, 2020 ⁽¹⁾	December 31, 2019		
Sources of Funds	,						
Paid Up Share Capital	NA	11.83	11.83	11.96	11.96		
Reserves and Surplus (excluding revaluation reserves)	NA	440.53	448.47	414.86	326.27		
			450.00	10.5.00			
Net Worth	NA	452.36	460.30	426.83	338.23		
Non-Current Liabilities	NA	64.81	68.47	73.06	30.78		
Current Liabilities	NA	189.86	163.56	149.73	123.84		
Total	NA	707.03	692.33	649.62	492.85		
Uses of Funds							
Net Fixed Assets ⁽²⁾	NA	121.15	126.75	110.90	74.00		
Investments - Non Current	NA	0.00	0.00	0.00	0.00		
Other Non- Current Assets ⁽³⁾	NA	42.14	29.81	29.89	29.17		
Current Assets	NA	543.74	535.77	508.82	389.69		
Total	NA	707.03	692.33	649.62	492.85		

Other Relevant Information								
Particulars	As of and for	As of and for 6	and for 6 For the period/financial year ending					
	9 months period ended September 30, 2022	months period ended June 30, 2022	December 31, 2021	December 31, 2020 ⁽¹⁾	December 31, 2019			
Earnings per share (INR) (Basic and Diluted)	8.31 ⁽⁴⁾	5.20(4)	11.85	6.84	4.82			
Dividend (%) ⁽⁵⁾	78.23%	125.02%	48.10%	0.00%	31.12%			
Return on net worth (%) ⁽⁶⁾	NA	13.60%(4)	30.73%	19.16%	17.18%			
Book Value per share(INR) ⁽⁷⁾	NA	38.24	38.91	35.68	28.28			

Notes:

- (1) After considering the impact of amalgamation of RightMatch Holdings Limited with the Target Company.
- (2) Net fixed assets include property, plant and equipment, right-of-use assets, capital work-in-progress, investment property, goodwill and other intangible assets.
- (3) Other non-current assets shall mean total non-current assets less net fixed assets and non-current investments.
- (4) Not annualized.

- (5) Dividend payout (%) is calculated as dividend per share/earnings per share during the period.
- (6) Return on net worth for any year is calculated as Profit after tax for the year/closing net worth for the period.
- (7) Book value per share is calculated as closing net worth/No. of Equity Shares at the end of the year
- 19. The shareholding pattern of the Target Company as on November 25, 2022 and after the Offer is as follows:

Shareholders' category	Shareholding & voting rights prior to the agreement/acquisitio n and offer		Shares/voting rights agreed to be acquired which triggered the SEBI (SAST) Regulations		Shares/voting rights to be acquired in the Offer (assuming full acceptances)		Shareholding/voting rights after the acquisition and the Offer (assuming full acceptances) (A)+(B)+(C)=(D)	
	No	%	No No	%	No	%	No %	
(1) Promoter	110	70	110	70	110	70	110	70
Group								
(a) Parties to the SPA								
Seller	6,11,29,969	51.67	(6,11,29,969)	(51.67)	_	_	_	-
(b) Promoters	2,,,			(0 0101)				
other than (a) above	-	-	-	-	-	-	-	-
Total 1(a+b)	6,11,29,969	51.67	(6,11,29,969)	(51.67)	-	-	-	-
(2) The	-, , , , , . ,			(
Acquirer and								
PAC								
(a) Acquirer	-	-	6,11,29,969	51.67	5,71,73,476	48.33	11,83,03,445	100.00
(b) PAC	-	-	-	-	-	-	-	-
Total 2			6,11,29,969	51.67	5,71,73,476	48.33	11,83,03,445	100.0
(3)Parties to								
Agreements								
other than	-	-	-	-	-	-	-	-
(1)(a) & (2)								
(4) Public (other than								
parties to								
the Agreement								
and acquirer)								
(a) FIs/MFs/FPIs/FI								
Is /Banks, SFIs,	4,91,623	0.42			(4,91,623)	(0.42)		
Insurance	4,91,023	0.42	_	-	(4,91,023)	(0.42)	_	_
Companies/AIFs								
(b) Others	5,66,81,853	47.91	_	-	(5,66,81,853)	(47.91)	_	_
Total (4) (a+b)	5,71,73,476	48.33	-	-	(5,71,73,476)	(48.33)	-	-
Grand total (1+2+3+4)	11,83,03,445	100.00	-	-	-	-	11,83,03,445	100.00

Note: The number of shareholders in the "public category" as on November 25, 2022 is 36,698.

20. The Target Company is in compliance with the applicable provisions of the listing agreement as well as the SEBI (LODR) Regulations and no punitive actions have been taken by the Stock Exchange against it.

21. The Target Company is neither categorised as a wilful defaulter by any bank or financial institution or consortium thereof, in accordance with the guidelines on wilful defaulters issued by the RBI nor a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018 (17 of 2018). Further, there are no directions subsisting or proceedings pending against the Target Company under the SEBI Act and regulations made thereunder or by any other regulator. Also, the present promoters of the Target Company (i.e., the Seller) are neither categorised as a wilful defaulter by any bank or financial institution or consortium thereof, in accordance with the guidelines on wilful defaulters issued by the RBI nor a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018 (17 of 2018).

VI. OFFER PRICE AND FINANCIAL ARRANGEMENTS

A. Justification of the Offer Price

- 1. The Equity Shares of the Target Company are listed on BSE and NSE.
- 2. The trading turnover of the Equity Shares, on the Stock Exchanges during the 12 (twelve) calendar months preceding the calendar month in which the PA was required to be made, i.e., from November 1, 2021 to October 31, 2022 ("**Twelve Months Period**"), is as set out below:

Stock	Total No. of Equity Shares of the	Weighted average number of	Traded turnover
Exchange	Target Company traded during	Equity Shares during the	(A/B)
	the Twelve Months Period (A)	Twelve Months Period (B)	
BSE	33,26,523	11,83,03,445	2.81%
NSE	2,58,23,639	11,83,03,445	21.83%

(**Source**: www.nseindia.com, www.bseindia.com)

- 3. Based on the above, in terms of Regulation 2(1)(j) of the SEBI (SAST) Regulations, the Equity Shares of the Target Company are frequently traded on NSE.
- 4. The Offer Price is INR 246/- (Indian Rupees Two Hundred Forty Six only) per Equity Share which is higher than the Base Price and reflects adequate premium that the Acquirer is willing to pay for the delisting of the Company pursuant to this Offer. The Base Price of INR 245/- (Indian Rupees Two Hundred Forty Five only) per Equity Share has been determined in terms of Regulations 8(1) and 8(2) of the SEBI (SAST) Regulations, being the highest of the following:

S.No.	Details	Price per share (in INR)
A	The highest negotiated price per Equity Share of the Target Company for any acquisition under the agreement attracting the obligation to make a PA of this Offer i.e. the price per Equity Share under the SPA.	245.00
В	The volume-weighted average price paid or payable per Equity Share for acquisitions, whether by the Acquirer or by any person acting in concert with him, during the 52 weeks immediately preceding the date of the PA.	NA
С	The highest price paid or payable per Equity Share for any acquisition, whether by the Acquirer or by any person acting in concert with him, during 26 weeks immediately preceding the date of the PA.	NA
D	The volume-weighted average market price per Equity Share for a period of 60 trading days immediately preceding the date of the PA as traded on NSE, being the stock exchange where the maximum volume of trading in the shares of the Target Company is recorded during such period, provided such shares are frequently traded.	237.97
Е	Where the shares are not frequently traded, the price determined by the Acquirer and the Manager to the Offer taking into account valuation parameters including, book value, comparable trading multiples, and such other parameters as are customary for valuation of shares of such companies.	NA
F	The per share value computed under Regulation 8(5) of SEBI (SAST)	NA ⁽¹⁾

Regulations, if applicable.	
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Note:

(1) Not applicable since the acquisition is not an indirect acquisition.

(Source: Certificate issued by S.V. Shah & Associates, (FRN: 139517W) dated November 16, 2022)

- 5. In view of the parameters considered and presented in the table in paragraph 4 above, the Base Price per Equity Share, under Regulation 8(1) and 8(2) of the SEBI (SAST) Regulations, is the highest of item numbers A to F above, i.e., is INR 245/- (Indian Rupees Two Hundred and Forty Five only) per Equity Share.
- 6. In accordance with Regulation 5A(2) and other applicable provisions of the SEBI (SAST) Regulations and applicable provisions of the SEBI Delisting Regulations, the Offer is being made at an indicative price of INR 246/- (Indian Rupees Two Hundred Forty Six only) per Offer Share. The Offer Price is higher than the Base Price and reflects the price that the Acquirer is willing to pay for the delisting of the Company pursuant to this Offer. The rationale and justification for the Offer Price is as follows:
 - (a) The Offer Price represents premium of 5.39% (Five decimal Three Nine percent) to the average of the closing price of the Equity Shares on NSE during the 6 (six) months period preceding the date of the Public Announcement.
 - (b) The Offer Price of INR 246/- (Indian Rupees Two Hundred Forty Six only) is at a premium to the historical average market price.

Historical average market price	Amount	Premium (Offer Price / Amount)
Average closing price of the Equity Shares for the last 3 years (i.e. for the period from November 16, 2019 till November 15, 2022)	INR 166.00	48.19%
Average closing price of the Equity Shares for the last 2 years (i.e. for the period from November 16, 2020 till November 15, 2022)	INR 204.25	20.44%

Source: NSE

(c) The trading multiples at Offer Price represents a significant premium over the trading multiples of the comparable peer set.

Relevant multiple	Target Company (at Offer Price)	Comparable Peer Set	Premium
Trailing 12-months P/E	22.2x	16.2x	37.30%
Trailing 12-months EV/EBITDA	14.7x	10.3x	42.62%

Note: Comparable peer set comprises of Birlasoft Limited, Sonata Software Limited, Mastek Limited and Zensar Technologies Limited which are listed on NSE and BSE, are into similar business as that of the Target Company and having a market capitalization within the range of INR 4,000 crores to INR 8,500 crores and the data is as of November 15, 2022

(d) The Offer Price represents a premium of 3.37% (Three decimal Three Seven percent) to the volume-weighted average market price per Equity Share for a period of 60 (sixty) trading days on NSE,

- immediately preceding the date of the Public Announcement as required under the SEBI (SAST) Regulations as one of the price parameters for determining the minimum open offer price.
- (e) Given above, as per the Acquirer, the Offer Price of the Equity Shares of the Target Company factors the appropriate and suitable control premium reflecting the price that the Acquirer is willing to pay for the delisting of the Target Company pursuant to this Offer.
- (f) The Offer Price is higher than the price determined in accordance with Regulation 8(2) read with Regulation 8(7) of the SEBI SAST Regulations. The Offer Price is not less than the book value of the Equity Shares of the Target Company as computed in accordance with the explanation to Regulation 22(5) of the SEBI Delisting Regulations. (Source: Certificate issued by S.V. Shah & Associates, (FRN: 139517W) dated November 16, 2022)
- 7. In view of the parameters considered and presented in paragraphs 4, 5 and 6 above, the table above and the certificate dated November 16, 2022 issued by S.V. Shah & Associates, (FRN: 139517W), in the opinion of the Acquirer and the Manager, the Offer Price of INR 246/- (Indian Rupees Two Hundred Forty Six Only) per Equity Share is justified in terms of Regulations 5A and 8 of the SEBI (SAST) Regulations and the applicable provisions of the SEBI Delisting Regulations.
- 8. In the event the Delisting Offer is unsuccessful and Minimum Tender Condition is waived at the sole discretion of the Acquirer, then the Acquirer and the PAC shall proceed with the Open Offer under Regulation 7(1) and other applicable provisions of the SEBI (SAST) Regulations to acquire 26% (Twenty-Six percent) of the Voting Share Capital of the Target Company at the Base Price, i.e. INR 245/- (Indian Rupees Two Hundred and Forty Five only) per Equity Share.
- 9. As on the date of this DLOF, there have been no corporate actions by the Target Company warranting adjustment of any of the relevant price parameters under Regulation 8(9) of the SEBI (SAST) Regulations. The Offer Price may be revised in the event of any corporate actions like bonus, rights, split etc. where the record date for effecting such corporate actions falls between the date of this DPS up to 3 (three) Working Days prior to the commencement of the Tendering Period of the Offer, in accordance with Regulation 8(9) of the SEBI (SAST) Regulations.
- 10. In the event of acquisition of the Equity Shares by the Acquirer or PAC, during the Offer Period, whether by subscription or purchase, at a price higher than the Offer Price per Equity Share, the Offer Price will be revised upwards to be equal to or more than the highest price paid for such acquisition in terms of Regulation 8(8) of the SEBI (SAST) Regulations. In the event of such revision, the Acquirer shall: (i) make corresponding increases to the Escrow Amount; (ii) make a public announcement in the same Newspapers in which the DPS has been published; and (iii) simultaneously with the issue of such public announcement, inform SEBI, the Stock Exchanges, and the Target Company at its registered office of such revision. However, the Acquirer and PAC shall not acquire any Equity Shares after the 3rd (third) Working Day prior to the commencement of the Tendering Period of this Offer and until the expiry of the Tendering Period of this Offer.
- 11. As on date of this DLOF, there is no revision in Offer Price or Offer Size. In case of any revision in the Offer Price or Offer Size, the Acquirer shall comply with Regulation 18 of SEBI (SAST) Regulations, which are required to be fulfilled for the said revision in the Offer Price or Offer Size.
- 12. The Offer Price is subject to revision, if any, pursuant to the SEBI (SAST) Regulations or at the discretion of the Acquirer at any time prior to 1 (one) Working Day before the commencement of the Tendering Period in accordance with Regulation 18(4) of the SEBI (SAST) Regulations. In the event of such revision, (i) Acquirer is required to make corresponding increases to the amount kept in the Escrow Account (*as defined below*), as set out in Section VI(B) (*Financial Arrangements*) of this DLOF; (ii) the Acquirer is required to make a public announcement in the Newspapers where this DPS is published; and (iii) the Acquirer is required to simultaneously with the issue of such public announcement, inform SEBI, the Stock Exchanges and the Target Company at its registered office of such revision. Such revision would be done in compliance with other formalities prescribed under the SEBI (SAST) Regulations.
- 13. In the event that the Acquirer, at its sole discretion, waives the Minimum Tender Condition and completes

the Open Offer, then the Acquirer undertakes that if the Acquirer acquires Equity Shares of the Target Company during the period of 26 (twenty-six) weeks after the Tendering Period at a price higher than the Offer Price or the Base Price (as the case may be), then the Acquirer shall pay the difference between the highest acquisition price and the Offer Price or the Base Price (as applicable), to all shareholders whose shares have been accepted in the Offer within 60 (sixty) days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under another offer under the SEBI (SAST) Regulations, as amended from time to time or SEBI Delisting Regulations, as amended from time to time (including any acquisitions pursuant to the exit offer in accordance with the SEBI Delisting Regulations) or open market purchases made in the ordinary course on the Stock Exchanges, not being a negotiated acquisition of the Equity Shares in any form

B. Financial Arrangements

- 1. The total funding requirement for the Offer, assuming full acceptance, i.e. for the acquisition of 5,71,73,476 (Five Crore Seventy One Lakh Seventy Three Thousand Four Hundred Seventy Six) Offer Shares at a price of INR 246/- (Indian Rupees Two Hundred Forty Six only) per Offer Share will be INR 1406,46,75,096/- (Indian Rupees One Thousand Four Hundred and Six Crore Forty Six Lakh Seventy Five Thousand Ninety Six only), i.e. the Composite Offer Consideration.
- 2. The Acquirer had received an equity commitment letter dated November 16, 2022, pursuant to which the PAC had undertaken to provide the Acquirer with the necessary finances to meet the payment obligations under the Offer. The PAC had confirmed that it had available capital resources for the purpose of provide such commitment. The Acquirer has also by way of letter dated November 16, 2022 confirmed that, based on the aforementioned, it has sufficient means and capability for the purpose of fulfilling its obligations under the Offer and that it has firm arrangements for funds to fulfil the payment obligations under the Offer, in terms of Regulation 25(1) of the SEBI (SAST) Regulations and applicable provisions of SEBI Delisting Regulations.
- 3. After considering the aforementioned, Ms. Sheetal Shah (Membership No.: 102140), partner of S.V. Shah & Associates, Chartered Accountants (Firm Registration No.: 139517W), having office at 208, Regent Chambers, 2nd Floor, Jamnalal Bajaj Road, 208, Nariman Point, Mumbai 400021; Tel. No.: 022 4344 0123, *vide* her certificate dated November 16, 2022 had certified that the Acquirer, jointly with PAC, have adequate financial resources for fulfilling their obligations under the Offer.
- 4. The Acquirer has by way of security for performance of its obligations and in accordance with Regulation 17 of the SEBI (SAST) Regulations, the Acquirer has opened an escrow account under the name and style of 'Escrow Account BCP Asia II Topco II Offer Account' ("Escrow Account") with Kotak Mahindra Bank Limited having its registered office at 2nd Floor, 27BKC, Plot No. C-27, G Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051 ("Escrow Agent") and, in accordance with the Regulation 17 of the SEBI (SAST) Regulations and Regulation 14 of the SEBI Delisting Regulations, made therein a cash deposit of INR 1406,46,75,096/- (Indian Rupees One Thousand Four Hundred and Six Crore Forty Six Lakh Seventy Five Thousand Ninety Six only) in the Escrow Account in cash, being 100% (one hundred per cent) of the total consideration payable to the Public Shareholders under the Offer, assuming full acceptance. The cash deposit has been confirmed by the Escrow Agent.
- 5. The Acquirer has authorised the Manager to the Offer to operate and realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations and the applicable provisions of the SEBI Delisting Regulations.
- 6. The source of the funds for the Offer is the cash deposited in the Escrow Account being 100% (one hundred per cent) of the total consideration payable to the Public Shareholders under the Offer, assuming full acceptance.
- 7. In case of any upward revision in the Offer Price or the Offer Size, the value in cash of the escrow amount shall be computed on the revised consideration calculated at such revised Offer Price or Offer Size, and any additional amounts required, shall be funded by Acquirer in the Escrow Account, prior to effecting such revision, in terms of Regulation 17(2) of the SEBI (SAST) Regulations.
- 8. Based on the above, the Manager is satisfied that firm arrangements for payment through verifiable means

have been put in place by the Acquirer and PAC to fulfill their obligations under the Offer.

VII. TERMS AND CONDITIONS OF THE OFFER

A. Operational Terms and Conditions

- 1. The Offer is being made by the Acquirer and PAC to all the Public Shareholders, to acquire up to 5,71,73,476 (Five Crore Seventy One Lakh Seventy Three Thousand Four Hundred Seventy Six) Equity Shares, representing 48.33% (Forty Eight decimal Three Three percent) of the Voting Share Capital of the Target Company in accordance with Regulations 3(1), 4 and 5A read with Regulations 19 and 23 of the SEBI (SAST) Regulations and applicable provisions of the SEBI Delisting Regulation, subject to the terms and conditions mentioned in the PA, DPS and this DLOF.
- 2. The Identified Date for this Offer as per the indicative schedule of key activities is Friday, December 23, 2022. In terms of the indicative schedule of key activities, the Tendering Period for the Offer is expected to commence on Friday, January 6, 2023 and close on Thursday, January 19, 2023 (both days inclusive).
- In accordance with Regulation 19(1) and other applicable provisions of the SEBI (SAST) Regulations, this 3. Offer is a conditional offer and is subject to a minimum level of acceptance of at least 4,53,43,132 (Four Crore Fifty Three Lakh Forty Three Thousand One Hundred Thirty Two) Equity Shares, representing 38.33% (Thirty Eight decimal Three Three percent) of the Voting Share Capital, i.e. the Minimum Tender Condition. If the number of Equity Shares (which can be validly accepted as per the terms and conditions to be set out in the DLOF) tendered in terms of this Offer is less than 4,53,43,132 (Four Crore Fifty Three Lakh Forty Three Thousand One Hundred Thirty Two) Equity Shares representing 38.33% (Thirty Eight decimal Three Three percent) of the Voting Share Capital, i.e. the Minimum Tender Condition is not met, then either (i) the Acquirer and PAC shall not accept any Equity Shares tendered and shall not acquire any shares under the SPA and rescind the SPA and the Underlying Transaction and withdraw this Offer; or (ii) the Acquirer may, at its sole discretion, waive the Minimum Tender Condition and in which case the Acquirer shall complete the Open Offer by acquiring up to 3,07,58,896 (Three Crore Seven Lakh Fifty Eight Thousand Eight Hundred Ninety Six) Equity Shares representing 26.00% (Twenty Six percent) of the Voting Share Capital of the Target Company in accordance with Regulation 7(1) and other applicable provisions of the SEBI (SAST) Regulations and any completion of the Underlying Transaction shall be in accordance with the provisions of the SEBI (SAST) Regulations. It is clarified that if the Acquirer has waived the Minimum Tender Condition, and if the Equity Shares tendered in the Open Offer are less than 26.00% (Twenty Six percent) of the Voting Share Capital then the Acquirer will acquire all the Equity Shares validly tendered and if the Equity Shares tendered in the Open Offer exceed 26.00% (Twenty Six percent) of the Voting Share Capital of the Target Company then the Acquirer shall acquire those Equity Shares validly tendered by the Public Shareholders on a proportionate basis representing 26.00% (Twenty Six percent) of the Voting Share Capital.
- 4. The Public Shareholders may tender their Equity Shares in the Offer at any time from the commencement of the Tendering Period but prior to the closure of the Tendering Period. In the event the Delisting Offer is successful, the Acquirer has up to 10 (Ten) Working Days from the closure of the Tendering Period to pay the consideration to the Public Shareholders whose Equity Shares are accepted in the Offer.
- 5. The Public Shareholders who tender their Equity Shares in this Offer shall ensure that they have good and valid title on the Offer Shares. The Public Shareholders who tender their Equity Shares in the Offer shall ensure that the Equity Shares are fully paid-up and are free from all liens, charges and encumbrances. The Acquirer shall acquire the Offer Shares that are validly tendered and accepted in the Offer, together with all rights attached thereto, including the right to dividends, bonuses and rights offers declared thereof in accordance with the applicable law and the terms set out in the PA, this DPS and the DLOF, and the tendering Public Shareholders shall have obtained all necessary consents required by them to tender the Offer Shares.
- 6. All Public Shareholders, (including resident or non-resident shareholders) must obtain all requisite approvals required, if any, to tender the Offer Shares (including without limitation, the approval from the RBI) held by them, in the Offer and submit such approvals, along with the other documents required to

accept this Offer. In the event such approvals are not submitted, the Acquirer and the PAC reserve the right to reject such Equity Shares tendered in this Open Offer. Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the RBI, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer Shares held by them, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirer and PAC reserve the right to reject such Offer Shares.

- 7. In terms of Regulation 18(9) of the SEBI (SAST) Regulations, the Public Shareholders who tender their Equity Shares in acceptance of this Offer shall not be entitled to withdraw such acceptance during the Tendering Period.
- 8. In case the Delisting Offer is not successful, the Public Shareholders of the Target Company shall have a right to withdraw any Equity Shares tendered under the Offer within 5 (five) working days from the date of announcement of failure of Delisting Offer in terms of Regulation 5A(5) of the SEBI (SAST) Regulations. Any Public Shareholders that do not withdraw the tendered shares within the said time period shall be deemed to have agreed to sell their tendered shares in the Open Offer at the Base Price.
- 9. The locked-in Equity Shares, if any, may be tendered in the Offer and transferred to the Acquirer subject to the continuation of the residual lock-in period in the hands of the Acquirer, as may be permitted under applicable law. The Manager to the Offer shall ensure that there shall be no discrimination in the acceptance of locked-in and non-locked-in Equity Shares. In terms of Regulation 18(9) of the SEBI (SAST) Regulations, the Public Shareholders who tender their Equity Shares in acceptance of this Offer shall not be entitled to withdraw such acceptance during the Tendering Period.
- 10. The instructions, authorisations and provisions contained in the Form of Acceptance-cum-Acknowledgement constitute an integral part of the terms and conditions of this Offer. The Public Shareholders can write to the Registrar to the Offer/Manager to the Offer requesting for the Letter of Offer along with the Form of Acceptance-cum-Acknowledgement. Alternatively, the Letter of Offer along with the Form of Acceptance-cum-Acknowledgement is also expected to be available at SEBI's website, www.sebi.gov.in, and the Public Shareholders can also apply by downloading such forms from the website.
- 11. Public Shareholders to whom the Offer is being made are free to tender their shareholding in the Target Company in whole or in part while accepting the Offer. The acceptance must be unconditional and should be absolute and unqualified.
- 12. The marketable lot for the Equity Shares of the Target Company for the purpose of this Offer shall be 1 (one).
- 13. There has been no revision in the Offer Price as on the date of this DLOF. The Acquirer reserve the right to revise the Offer Price upwards at any time prior to the commencement of 1 (One) Working Day prior to the commencement of the Tendering Period, in accordance with the SEBI (SAST) Regulations. In the event of such revision, in terms of Regulation 18(5) of the SEBI (SAST) Regulations,: (i) Acquirer is required to make corresponding increases to the amount kept in the Escrow Account, as set out in Section VI(B) (*Financial Arrangements*) of this DPS; (ii) the Acquirer is required to make a public announcement in the Newspapers where the DPS is published; and (iii) the Acquirer is required to simultaneously with the issue of such public announcement, inform SEBI, the Stock Exchanges and the Target Company at its registered office of such revision. Such revision would be done in compliance with other formalities prescribed under the SEBI (SAST) Regulations. In case of any revision of the Offer Price, the Acquirer would pay such revised price for all the Equity Shares validly tendered at any time during the Offer and accepted under the Offer in accordance with the terms of the DLOF.
- 14. Any Equity Shares that are subject matter of litigation or are held in abeyance due to pending court cases/attachment orders/restriction from other statutory authorities wherein the Public Shareholder may be precluded from transferring the Equity Shares during pendency of the said litigation, are liable to be rejected.
- 15. All the Equity Shares validly tendered under this Offer to the extent of the Offer Size will be acquired by the Acquirer in accordance with the terms and conditions set forth in this DLOF and subject to the conditions

specified in the SPA.

16. The Acquirer shall not be responsible in any manner for any loss of documents during transit (including but not limited to Offer acceptance forms, copies of delivery instruction slips, etc.) and the Public Shareholders are advised to adequately safeguard their interests in this regard.

B. Eligibility for accepting the Offer

- 1. The LOF (along with the Form of Acceptance-cum-Acknowledgement) shall be sent to all Public Shareholders holding the Equity Shares, whether in dematerialized form or physical form, whose names appear in the records of Depositories at the close of business hours on the Identified Date. Accidental omission to dispatch the LOF to any person to whom the Offer is made or the non-receipt or delayed receipt of the LOF by any such person will not invalidate the Offer in any way.
- 2. As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated 3 December 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from 1 April 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated 31 July 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Offer as per the provisions of the SEBI (SAST) Regulations.
- 3. All Public Shareholders who own Equity Shares and are able to tender such Equity Shares in this Offer at any time before the closure of the Tendering Period, are eligible to participate in this Offer.
- 4. The acceptance of this Offer by the Public Shareholders must be absolute and unqualified and is entirely at the discretion of the Public Shareholder(s). Any acceptance to this Offer which is conditional or incomplete in any respect will be rejected without assigning any reason whatsoever.
- 5. All Public Shareholders (including resident or non-resident shareholders) must obtain all requisite approvals required, if any, to tender the Offer Shares (including without limitation, the approval from the RBI) held by them, in the Offer and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirer reserves the right to reject such Equity Shares tendered in this Offer. Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the RBI, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer Shares held by them, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirer reserves the right to reject such Offer Shares.
- 6. The acceptance of Equity Shares tendered in this Offer will be made by the Acquirer in consultation with the Manager to the Offer.
- 7. For any assistance please contact the Manager to the Offer or the Registrar to the Offer.

C. Statutory and Other Approvals

- 1. The consummation of the Underlying Transaction and the Offer is subject to the receipt (or waiver by the Acquirer in certain cases) of the Required Approvals namely:
 - i. the Anti-Trust Approvals;
 - ii. the Romanian FDI Approval;
 - the grant of no-action and/or exemptive relief from U.S. Securities and Exchange Commission in order to allow the Offer to be made to U.S. holders of Equity Shares in compliance with the rules and regulations under the U.S. Securities Exchange Act of 1934 (as amended);

- iv. a valid shareholders resolution approving the delisting of the Target Company through the Offer is passed in accordance with all the requirements of Regulation 11 of the SEBI Delisting Regulations;
- v. the Stock Exchanges have granted their in-principle approval to the delisting of the Target Company in accordance with Regulation 12 of the SEBI Delisting Regulations.
- 2. To the best of the knowledge of the Acquirer, there are no other statutory or governmental approvals required for the consummation of the Underlying Transaction and the Offer. However, if any other statutory or governmental approval(s) are required or become applicable at a later date before closure of the Tendering Period, this Offer shall be subject to such statutory approvals and the Acquirer and PAC shall make the necessary applications for such statutory approvals and the Underlying Transaction and the Offer would also be subject to such other statutory or other governmental approval(s). The Acquirer and PAC shall make the necessary applications for such other approvals. The applications for Required Approvals (as currently deemed necessary) have been filed and/or are in the process of being filed.
- 3. In the event that any statutory or other approvals required are not obtained or are finally refused or are otherwise not received, or the conditions precedent under the SPA not fulfilled (unless waived by the Acquirer) within the time period set out in the SPA (or such other later date as the Acquirer and Sellers may mutually agree in writing under the SPA) for reasons outside the reasonable control of the Acquirer and PAC or the Termination Event happens, the Acquirer and PAC may withdraw the Offer under Regulation 23 of the SEBI (SAST) Regulations. In the event of withdrawal, a public announcement will be made within 2 (two) working days of such withdrawal in the same Newspapers in which the DPS has appeared and such public announcement will also be sent to the Stock Exchanges, SEBI and the Target Company at its registered office.
- 4. In case of delay in receipt of any statutory approval, or any other approval that may be required by the Acquirer or PAC, SEBI may, if satisfied, grant an extension of time to the Acquirer for making payment of the consideration to the Public Shareholders whose Offer Shares have been accepted in the Offer, subject to such terms and conditions as may be specified by SEBI, including payment of interest in accordance with Regulation 18(11) of the SEBI (SAST) Regulations. Where any statutory approval extends to some but not all of the Public Shareholders, the Acquirer shall have the option to make payment to such Public Shareholders in respect of whom no statutory approvals are required in order to complete this Offer.
- 5. All Public Shareholders (including resident or non-resident shareholders) must obtain all requisite approvals required, if any, to tender the Offer Shares (including without limitation, the approval from the RBI) held by them, in the Offer and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirer reserves the right to reject such Equity Shares tendered in this Offer. Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the RBI, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer Shares held by them, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirer reserves the right to reject such Offer Shares.
- 6. If the Delisting Offer is successful, the Acquirer shall complete all procedures relating to payment of consideration under this Offer within 10 (Ten) Working Days from the date of closure of the Tendering Period of the Offer to those Public Shareholders whose Equity Shares are accepted in the Offer.

VIII. PROCEDURE FOR ACCEPTANCE AND SETTLEMENT OF THE OFFER

- 1. For the purpose of this Offer, details of the escrow depository account ("Escrow Demat Account") or Buying Broker (as defined in paragraph 7 of Part VIII (*Procedure for Acceptance and Settlement of the Offer*), as applicable, will be included in letter of offer
- 2. A tender of Equity Shares pursuant to any of the procedures described in the LOF will constitute a binding agreement between the Acquirer and the tendering holder, including the tendering holder's acceptance of

the terms and conditions of the LOF.

3. The Offer is made to the Public Shareholders as defined in this DLOF. While the LOF shall be dispatched to the Public Shareholders of the Target Company whose name appears in the register of members of the Target Company and the records of the Depositories as of the Identified Date, all Public Shareholders holding Equity Shares whether in dematerialized form or physical form are eligible to participate in the Offer at any time during the Tendering Period.

The procedure for tendering the Equity Shares in the event the Acquirer has acquired control over the Target Company in accordance with the SEBI (SAST) Regulations, will be as follows:

- 4. The Acquirer intends to complete the Offer through the stock exchange mechanism made available by the stock exchanges, and consequently, if and upon acquiring control over the Target Company in accordance with the SEBI (SAST) Regulations, the Acquirer will implement this Offer through the stock exchange mechanism made available by the stock exchanges in the form of a separate window ("Acquisition Window") as provided under the SEBI (SAST) Regulations and the applicable SEBI circulars including in particular SEBI circular bearing number CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015, as amended from time to time, read with the SEBI circular bearing number CFD/DCR2/CIR/P/2016/131 dated December 9, 2016, as amended from time to time, and SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021. As per SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, a lien shall be marked against the shares of the shareholders participating in the tender offers. Upon finalisation of the entitlement, only accepted quantity of shares shall be debited from the demat account of the shareholders. The lien marked against unaccepted shares shall be released. The detailed procedure for tendering and settlement of shares under the revised mechanism is specified in the Annexure to the said circular.
- 5. The facility for acquisition of Equity Shares through the stock exchange mechanism pursuant to the Offer shall be available on the Stock Exchanges in the form of a separate Acquisition Window.
- 6. The Letter of Offer along with the Form of Acceptance-cum-Acknowledgement, will be emailed/dispatched to all the Public Shareholders of the Target Company, whose names appear on the register of members of the Target Company at the close of business hours on the Identified Date and in each case, who have registered their email ids with the Depositories and/or the Target Company. Accidental omission to send the Letter of Offer to any person to whom the Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Offer in any way.
- 7. The Acquirer has appointed [•] ("Buying Broker") as their broker for the Offer through whom the purchases and settlement of the Equity Shares tendered in the Offer shall be made.
- 8. [•] is the designated stock exchange for the purpose of tendering the Offer Shares.
- 9. Public Shareholders who desire to tender their Equity Shares under the Offer would have to intimate their respective stock brokers ("Selling Brokers") within the normal trading hours of the secondary market, during the Tendering Period. The Selling Broker can enter orders for dematerialized as well as physical Equity Shares though the Acquisition Window.
- 10. Public Shareholders have to ensure that their Equity Shares are made available to their Selling Brokers, before the closure of the Tendering Period.
- 11. The lien marked against unaccepted Equity Shares will be released, if any, or would be returned by registered post or courier (in case of physical shares) at the Public Shareholders' sole risk. Public Shareholders should ensure that their depository account is maintained till all formalities pertaining to the Offer are completed.

- 12. The details of settlement number under which lien will be marked shall be informed in the issue opening circular that will be issued by the Stock Exchanges/Clearing Corporation, before the offer opening date.
- 13. Public Shareholders can tender their shares only through a broker with whom the Public Shareholder is registered as client (KYC Compliant). In the event the Selling Broker(s) are not registered with BSE/NSE or if the Public Shareholder does not have any stock broker then that Public Shareholder can approach any stock broker registered with BSE/NSE and can make a bid by using quick unique client code ("UCC") facility through such BSE/NSE registered stock broker after submitting the details as may be required by the stock broker to be in compliance with applicable law and regulations. The Public Shareholder approaching BSE/NSE registered stock broker (with whom he does not have an account) may have to submit following details:
 - (a) In case of Public Shareholder being an individual
 - (i) If Public Shareholder is registered with KYC Registration Agency ("KRA"): Forms required:
 - A. Central Know Your Client ("CKYC") form including Foreign Account Tax Compliance Act ("FATCA"), In Person Verification ("IPV"), Original Seen and Verified ("OSV") if applicable
 - B. Know Your Client ("**KYC**") form Documents required (all documents self attested): o Bank details (cancelled cheque)
 - C. Demat details (Demat Master/Latest Demat statement)
 - (ii) Forms required if Public Shareholder is not registered with KRA:
 - A. CKYC form including FATCA, IPV, OSV if applicable
 - B. KRA form
 - C. KYC form Documents required (all documents self-attested):
 - o PAN card copy
 - o Address Proof
 - o Bank Details (cancelled cheque).
 - D. Demat Details (Demat master/Latest Demat Statement)

It may be noted that other than submission of above forms and documents, in person verification may be required.

- (b) In case of Public Shareholder being a Hindu Undivided Family ("HUF")
 - (i) Forms required if Public Shareholder is registered with KRA:
 - A. CKYC form of karta including FATCA, IPV, OSV, if applicable
 - B. KYC form documents required (all documents self-attested): o Bank details (cancelled cheque)
 - C. Demat details (Demat Master/Latest Demat statement)
 - (ii) Forms required if Public Shareholder is not registered with KRA:
 - A. CKYC form of KARTA including FATCA, IPV, OSV if applicable
 - B. KRA form
 - C. Know Your Client (KYC) form Documents required (all documents self attested):
 - o PAN card copy of HUF & karta
 - o Address proof of HUF & karta
 - o HUF declaration
 - o Bank details (cancelled cheque)
 - D. Demat details (Demat master/Latest Demat statement)

It may be noted that other than submission of above forms and documents, in person

verification may be required.

- (c) In case of Public Shareholder being other than Individual and HUF:
 - (i) Forms required if Public Shareholder is KRA registered:
 - A. Know Your Client (KYC) form Documents required (all documents certified true copy)
 - o Bank details (cancelled cheque)
 - B. Demat details (Demat master/Latest Demat statement)
 - C. FATCA, IPV, OSV if applicable
 - D. Latest list of directors/authorised signatories/partners/trustees
 - E. Latest shareholding pattern
 - F. Board resolution
 - G. Details of ultimate beneficial owner along with PAN card and address proof
 - H. Last 2 (two) years financial statements.
 - (ii) Forms required if Public Shareholder is not KRA registered:
 - A. KRA form
 - B. KYC form Documents required (all documents certified true copy):
 - o PAN card copy of company/firm/trust
 - o Address proof of company/firm/trust
 - o Bank details (cancelled cheque)
 - C. Demat details (Demat Master/Latest Demat statement)
 - D. FATCA, IPV, OSV if applicable
 - E. Latest list of directors/authorised signatories/partners/trustees
 - F. PAN card copies & address proof of directors/authorised signatories/partners/trustees
 - G. Latest shareholding pattern
 - H. Board resolution/partnership declaration
 - I. Details of ultimate beneficial owner along with PAN card and address proof
 - J. Last 2 (two) years financial statements
 - K. MOA/Partnership deed/trust deed

It may be noted that, other than submission of above forms and documents, in person verification may be required.

It may be noted that above mentioned list of documents is an indicative list. The requirement of documents and procedures may vary from broker to broker.

- 14. The cumulative quantity tendered shall be displayed on the websites of the Stock Exchanges (www.bseindia.com, www.nseindia.com) throughout the trading session at specific intervals during the Tendering Period.
- 15. Modification/cancellation of bids will not be allowed during the Tendering Period. Multiple bids made by single Public Shareholder for selling the Equity Shares shall be clubbed and considered as 'one' bid for the purposes of acceptance.
- 16. The reporting requirements for non-resident shareholders under FEMA and any other rules, regulations, guidelines, for remittance of funds, shall be made by the Public Shareholder and/ or their Selling Broker.
- 17. The procedure for tendering to be followed by Public Shareholders holding Equity Shares in the dematerialized form is as detailed below:
- 17.1 Public Shareholders who are holding Equity Shares in dematerialized form and who desire to tender their Equity Shares in dematerialized form under the Offer would have to do so through their respective Selling Broker by giving the details of Equity Shares they intend to tender under the Offer. Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period.

- The Selling Broker would be required to place an order/bid on behalf of the Public Shareholders who wish to tender Equity Shares in the Offer using the Acquisition Window of the Stock Exchanges. Before placing the bid, lien will be required to be marked on the tendered Equity Shares. Details of the Equity Shares marked as lien in the demat account of the Public Shareholder shall be provided by their respective depositories to the Clearing Corporation. In case, the Public Shareholder's demat account is held with one depository ("Source Depository") and the clearing member pool and Clearing Corporation account is held with another depository ("Recipient Depository"), the Equity Shares shall be blocked in the shareholders demat account at the Source Depository during the Tendering Period. Inter depository tender offer ("IDT") instructions shall be initiated by the Public Shareholders at the Source Depository to the clearing member/Clearing Corporation account at Recipient Depository. Source Depository shall block the Public Shareholders' Equity Shares (i.e. transfers from free balance to blocked balance) and send IDT message to Recipient Depository for confirming creation of lien. Details of Equity Shares blocked in the Public Shareholder's demat account shall be provided by the Recipient Depository to the Clearing Corporation
- 17.3 The Public Shareholders shall earmark/provide such early pay-in of the dematerialized Equity Shares to be tendered in the Offer (except for custodian participant orders) to the Clearing Corporation using the settlement number provided in the Offer opening circular which will be issued by the Stock Exchange/Clearing Corporation before the opening of the Offer, before any orders/bids are placed on their behalf by their respective Selling Brokers.
- 17.4 For custodian participant, orders for Equity Shares in dematerialized form early pay-in is mandatory prior to confirmation of order by the custodian. The custodians shall either confirm or reject orders not later than the time provided by Stock Exchanges on the last day of the offer period. Thereafter, all unconfirmed orders shall be deemed to be rejected.
- 17.5 Upon placing the bid, the Selling Broker shall provide a Transaction Registration Slip ("**TRS**") generated by the stock exchange bidding system to the Public Shareholder. TRS will contain details of order/bid submitted like bid identification number, depository participant identification, client identification number, number of Equity Shares tendered, etc. In case of non-receipt of the completed tender form and other documents, but where lien is marked on Equity Shares and a valid bid has been placed in the exchange bidding system, the bid by such Eligible Shareholder shall be deemed to have been accepted.
- 17.6 On receipt of TRS from the respective Selling Broker, the Public Shareholder has successfully placed the bid in the Offer. Modification/cancellation of orders will not be allowed during the tendering period of the Offer.
- 17.7 The duly filled in delivery instruction slips ("**DIS**") specifying the appropriate market type in relation to the Offer, and execution date along with all other details should be submitted by the Public Shareholders to their respective depositary participant/Selling Broker so as to ensure that the Equity Shares are tendered in the Offer. For resident Public Shareholders holding Equity Shares in dematerialized form, submission of Form of Acceptance and TRS is not mandatory, but are advised to retain the acknowledged copies of the DIS and TRS with them until the expiry of the Offer Period. After lien is marked on Equity Shares and a valid bid is placed in the exchange bidding system, the bid shall be deemed to have been accepted for the Public Shareholders holding Equity Shares in dematerialized form.
- 17.8 The Public Shareholders will have to ensure that they keep the DP account active and unblocked to receive credit in case of return of the Equity Shares due to rejection or due to prorated Offer
- 17.9 The Public Shareholders holding shares in dematerialised form are not required to fill any Form of Acceptance-cum-Acknowledgement, unless required by their respective Selling Broker.
- 17.10 All non-resident Public Shareholders (i.e. Public Shareholders not residing in India including NRIs, OCBs and FPIs) are mandatorily required to fill the Form of Acceptance. The non-resident Public Shareholders holding Equity Shares in dematerialised form, directly or through their respective Selling Brokers, are required to send the Form of Acceptance along with the required documents to the Registrar to the Offer at its address given on the cover page of the LOF. The envelope should be super scribed as "R Systems

International Limited – Composite Offer". The detailed procedure for tendering Equity Shares will be included in the Form of Acceptance.

18. The procedure for tendering to be followed by Public Shareholders holding Equity Shares in the physical form is as detailed below:

As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated December 3, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 1, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, the procedure for tendering to be followed by the Public Shareholders holding Equity Shares in the physical form is as detailed below:

- Public Shareholders who are holding Equity Shares in physical form and intend to participate in the Offer will be required to approach their respective Selling Broker along with the complete set of documents for verification procedures to be carried out, including the (i) original share certificate(s), (ii) valid share transfer form(s), i.e. Form SH-4, duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place, (iii) self-attested copy of the shareholder's PAN Card, (iv) Form of Acceptance duly completed and signed in accordance with the instructions contained therein, by sole/joint Public Shareholders whose name(s) appears on the share certificate(s) in the same order in which they hold Equity Shares, and (v) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable.
- 18.2 In addition, if the address of the Public Shareholder has undergone a change from the address registered in the 'Register of Members' of the Target Company, the Public Shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: (i) valid Aadhar card, (ii) voter identity card; or (iii) passport.
- 18.3 Based on these documents, the Selling Broker shall place the bid on behalf of the Public Shareholder holding Equity Shares in physical form who wishes to tender Equity Shares in the Offer, using the Acquisition Window of the Stock Exchanges. Upon placing the bid, the Selling Broker shall provide a TRS generated by the bidding system of the Stock Exchanges to the Public Shareholder. The TRS will contain the details of the order submitted like folio number, share certificate number, distinctive number of Equity Shares tendered etc.
- 18.4 The Selling Broker/Public Shareholder has to deliver the original share certificate(s) and documents (as mentioned above) along with the TRS either by registered post/speed post or courier or hand delivery to the Registrar to the Offer i.e., Link Intime India Private Limited so as to reach them no later than the Offer Closing Date. The envelope should be super scribed as "R Systems International Limited Composite Offer". 1 (one) copy of the TRS will be retained by the Registrar, and it will provide acknowledgement of the same to the Selling Broker/Public Shareholder.
- 18.5 The Public Shareholders holding Equity Shares in physical form should note that such Equity Shares will not be accepted unless the complete set of documents is submitted. Acceptance of the Equity Shares in physical form shall be subject to verification as per the SEBI (SAST) Regulations and any further directions issued in this regard. The Registrar will verify such bids based on the documents submitted on a daily basis and till such time the Stock Exchanges shall display such bids as 'unconfirmed physical bids'. Once the Registrar confirms the bids, they will be treated as 'confirmed bids'. Physical share certificates and other relevant documents should not be sent to the Acquirer, PAC, Target Company or the Manager to the Offer.
- 18.6 All documents as mentioned above, shall be enclosed with the Form of Acceptance, otherwise the Equity

Shares tendered will be liable for rejection. The Equity Shares shall be liable for rejection on the following grounds amongst others: (i) If there is any other company's equity share certificate(s) enclosed with the Form of Acceptance instead of the Equity Share certificate(s) of the Target Company; (ii) If the transmission of Equity Shares is not completed, and the Equity Shares are not in the name of the Public Shareholders; (iii) If the Public Shareholders tender Equity Shares but the Registrar to the Offer does not receive the Equity Share certificate(s); (iv) In case the signature on the Form of Acceptance and Form SH-4 does not match as per the specimen signature recorded with Target Company/registrar of the Target Company.

18.7 In case any Public Shareholder has submitted Equity Shares in physical form for dematerialization, such Public Shareholders should ensure that the process of having the Equity Shares dematerialized is completed well in time so that they can participate in the Offer before the Offer Closing Date.

19. Acceptance of Shares

- 19.1 Registrar to the Offer shall provide details of order acceptance to Clearing Corporation within specified timelines.
- 19.2 In the event the Delisting Offer is unsuccessful and the Minimum Tender Condition is waived at the sole discretion of the Acquirer, wherein the Acquirer and the PAC proceed with the Open Offer under Regulation 7(1) and other applicable provisions of the SEBI (SAST) Regulations and that the number of Equity Shares validly tendered by the Public Shareholders under this Offer exceed 26.00% of the Voting Share Capital, the Acquirer shall accept those Equity Shares validly tendered by the Public Shareholders on a proportionate basis in consultation with the Manager, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner.
- 19.3 In case of any practical issues, resulting out of rounding-off of Equity Shares or otherwise, the Acquirer will have the authority to decide such final allocation with respect to such rounding-off or any excess of Equity Shares or any shortage of Equity Shares.

20. Settlement Process

- 20.1 On closure of the Offer, reconciliation for acceptances shall be conducted by the Manager and the Registrar to the Offer and the final list of accepted Equity Shares tendered in this Offer shall be provided to the Stock Exchanges to facilitate settlement on the basis of the shares transferred to the Clearing Corporation.
- 20.2 The settlement of trades shall be carried out in the manner similar to settlement of trades in the secondary market.
- 20.3 The Public Shareholders holding shares in dematerialized form will have to ensure that they update their bank account details with their correct account number used in core banking and IFSC codes, keep their depository participant ("**DP**") account active and unblocked to successfully facilitate the tendering of the Equity Shares and to receive credit in case of return of Equity Shares due to rejection or due to prorated acceptance.
- 20.4 For Equity Shares accepted under the Offer, the Clearing Corporation will make direct funds payout to respective eligible Public Shareholders bank account linked to the demat account. If the relevant Public Shareholder's bank account details are not available or if the funds transfer instruction is rejected by RBI/relevant bank, due to any reason, then such funds will be transferred to the concerned Selling Broker settlement bank account for onward transfer to their respective shareholders.
- In case of certain client types viz. NRI, Foreign Clients etc. (where there are specific RBI and other regulatory requirements pertaining to funds pay-out) who do not opt to settle through custodians, the funds pay-out would be given to their respective Selling Broker's settlement accounts for releasing the same to their respective Shareholder's account onwards. For this purpose, the client type details would be collected from the Registrar to the Open Offer.

- 20.6 The Target Company is authorized to split the share certificate and issue a new consolidated share certificate for the unaccepted Equity Shares, in case the Equity Shares accepted are less than the Equity Shares tendered in the Offer by the Public Shareholders holding Equity Shares in the physical form. Any excess Equity Shares, in physical form, pursuant to proportionate acceptance/ rejection will be returned to the Public Shareholders directly by the Registrar to the Offer.
- 20.7 The direct credit of Equity Shares shall be given to the demat account of the Acquirer as indicated by the Buying Broker.
- 20.8 Once the basis of acceptance is finalised, the lien marked against unaccepted shares shall be released. Buying Broker would also issue a contract note to the Acquirer for the Equity Shares accepted under the Offer. Further, the Clearing Corporation would facilitate clearing and settlement of trades by transferring the required number of Equity Shares to the demat account of the Acquirer. The Buying Broker will transfer the funds pertaining to the Offer to the Clearing Corporation's Bank account as per the prescribed schedule.
- 20.9 Any Equity Shares that are: (i) subject matter of litigation; or (ii) held in abeyance or prohibited/restricted from being transferred pursuant to any pending court cases/attachment orders/restriction from other statutory authorities; are liable to be rejected unless directions/orders of an appropriate court/tribunal/statutory authority permitting the transfer of such Equity Shares are received together with the Equity Shares tendered under the Offer.
- 20.10 Public Shareholders who intend to participate in the Offer should consult their respective Selling Broker for any cost, applicable taxes, charges and expenses (including brokerage) that may be levied by the Selling Broker upon the selling shareholders for tendering Equity Shares in the Offer (secondary market transaction). The Offer consideration received by the Public Shareholders, in respect of accepted Equity Shares, could be net of such costs, applicable taxes, charges and expenses (including brokerage) and the Acquirer and the Manager accept no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the Public Shareholders.
- 20.11 In case of delay in receipt of any statutory approval(s), SEBI has the power to grant extension of time to the Acquirer for payment of consideration to the Public Shareholders who have accepted the Offer within such period, subject to the Acquirer agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulations 18 (11) and 18(11A) of the SEBI (SAST) Regulations, 2011.

The procedure for tendering the Equity Shares in the event the Acquirer has not acquired control over the Target Company, will be as follows:

21. Public Shareholders who wish to accept the Offer and tender their Equity Shares can send/deliver the Form of Acceptance-cum-Acknowledgment duly signed along with all the relevant documents (envelope should be super-scribed "R Systems International Limited – Composite Offer") at any of the collection centres of the Registrar to the Offer mentioned below during the working hours on or before the date of closure of the Tendering Period in accordance with the procedure as set out in the DLOF:

No	City	Contact	Address	Tel. No.	Fax No.	E-mail id	Mode of
		person					delivery
1.	Mumbai	Sumeet	Link Intime India Pvt	+91 810	022-	rsystems.offer@1	Hand
		Deshpande	Limited, C- 101, 247	811 4949	49186195	inkintime.co.in	Delivery /
			park, 1st floor, L.B.S.				Courier /
			Marg, Vikhroli west,				Registere
			Mumbai – 400083				d Post
2.	Kolkata	Sumita Sen	Link Intime India Pvt.	033 - 033		rsystems.offer@1	Hand
			Ltd, Vaishno Chamber,	4004		inkintime.co.in	Delivery
			5th Floor, Flat Nos-502	9728 /			
			& 503 6, Brabourne	033 4073			
			Road, Kolkata - 700	1698			

No	City	Contact person	Address	Tel. No.	Fax No.	E-mail id	Mode of delivery
		porson	001				wo11 (01 j
3.	New	Jyoti Singh	Link Intime India Pvt	011-		rsystems.offer@1	Hand
	Delhi	,	Limited, Noble	41410592		inkintime.co.in	Delivery
			Heights, 1st Floor, Plot	/93/94			·
			NH2,C-1 Block LSC,				
			Near Savitri Market,				
			Janakpuri, New Delhi -				
			110058				
4.	Chennai	Banupriya /	Link Intime India Pvt	044-	-	rsystems.offer@1	Hand
		Solly Soy	Limited, C/O SAS	43523066		inkintime.co.in	Delivery
			Partners Corporate				
			Advisors Private				
			Limited, #12, RMS				
			Apartments, Pondy				
			Bazar, T Nagar,				
_	D 1	C1-11-	Chennai-17	080 –			II1
5	Bangalore	Shivananda	Link Intime India Pvt	26509004	-	rsystems.offer@l inkintime.co.in -	Hand
		ppa Mulagund	Limited, "Vagdevi", No. 543/A, 7th Main,	20309004		mkmume.co.m -	Delivery
		Williaguild	3rd Cross, S.L.				
			Bhyrappa Road,				
			Hanumanthanagar,				
			Bengaluru - 560 019				
6	Ahmedab	Rachita	Link Intime India Pvt	079 -	-	rsystems.offer@1	Hand
	ad	Somani /	Limited, Amarnath	26465179		inkintime.co.in	Delivery
		Nilesh	Business Centre – 1				•
		Dalwadi	506-508 (ABC-1),				
			Beside Gala Business				
			Centre, Nr. St.				
			Xavier's College				
			Corner,Off C G Road,				
			Ellisbridge,Ahmedabad				
			- 380006.				

Note: Business Hours: Monday to Friday 10:00 am to 1:00 pm and 2:00 pm to 5:00 pm (except Public Holidays)

- 22. Equity Shares should not be submitted/tendered to the Manager to the Offer, the Acquirer or the Target Company.
- Applicants who cannot hand deliver their documents at the collection centre referred to above, may send the same by registered post with acknowledgement due or by courier, at their own risk and cost, to the Registrar to the Offer at its address, Link Intime India Private Limited, (Address: C 101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai 400 083; Telephone number: +91 810 811 4949; Fax number: +91 22 4918 6195; Email: rsystems.offer@linkintime.co.in; and Contact Person: Mr. Sumeet Deshpande).
- 24. The procedure for tendering to be followed by Public Shareholders holding Equity Shares in the dematerialized form is as detailed below:
- 24.1 Public Shareholders holding shares in demat form are not required to submit the Form of Acceptance-cum-Acknowledgment to the Registrar.
- 24.2 Public Shareholders who have acquired the Equity Shares but whose names do not appear in the records of the Depositories on the Identified Date or those who have not received the Letter of Offer, may participate in this Offer by submitting an application on a plain paper giving details set out below and in the Letter of

Offer. In the alternate, such holders of the Equity Shares may apply in the form of acceptance-cumacknowledgement in relation to this Offer that will be annexed to the Letter of Offer, which may also be obtained from the SEBI website (http://www.sebi.gov.in/) or from the Registrar to the Offer. The application is to be sent to the Registrar to the Offer at any of the collection centres that shall be mentioned in the Letter of Offer, so as to reach the Registrar to the Offer during business hours on or before 4 p.m. on the date of closure of the Tendering Period of this Offer, together with:

(a) the DP name, DP ID, account number together with a photocopy or counterfoil of the delivery instruction slip in "off-market" mode duly acknowledged by the DP for transferring the Equity Shares to the special depository account ("Escrow Demat Account"), as per the details given below:

Name of the Depository	[•]
Participant	
DP ID	[•]
Client ID	[•]
Account Name	[•]
Depository	[•]
Mode of Instruction	[•]

Note: Public Shareholders having their beneficiary account with [●] must use the inter-depository delivery instruction slip for the purpose of crediting their equity shares of the Target Company in favour of the Escrow Demat Account.

- (b) Public Shareholders have to ensure that their Equity Shares are credited in the above mentioned Escrow Demat Account, before the closure of the Tendering Period, i.e., Thursday, January 19, 2023.
- (c) In case of non-receipt of the required documents, but receipt of the equity shares in the Special Depository Account, the Acquirer may deem the Offer to have been accepted by the Public Shareholder.
- Pursuant to SEBI circular dated 27 August 2020 bearing reference (d) SEBI/HO/MIRSD/DOP/CIR/P/2020/158), with effect from 1 November 2020, SEBI has made it mandatory for all shareholders holding shares in dematerialized form to authenticate their offmarket transaction requests through the one-time password ("OTP") authentication method, pursuant to the submission of their delivery instruction slip with the DP. All Shareholders shall generate and submit the OTP (based on the link provided by the Depository to the Public Shareholder by way of e mail/SMS) to authenticate the off-market transaction(s). Public Shareholders are requested to authenticate their transaction as soon as they receive the intimation from the Depository to avoid failure of delivery instruction. Kindly note, no transaction will be processed by the Depositories unless the same is authenticated by the Public Shareholder through the above said OTP method.
- (e) Public Shareholders holding shares in demat form are not required to submit the Form of Acceptance-cum-Acknowledgment to the Registrar.
- (f) In case of non-receipt of the required documents, but receipt of the Equity Shares in the Escrow Demat Account, the Offer may be deemed to have been accepted by the Public Shareholder
- 24.3 Documents to be delivered by all Public Shareholders holding Equity Shares in the Dematerialised Form:
 - (a) Form of Acceptance-cum-Acknowledgement duly completed and signed in accordance with the instructions contained therein by all the beneficial holders of the Equity Shares, as per the records of the DP.
 - (b) Photocopy of the Delivery Instruction in "off-market" mode or counterfoil of the delivery instruction slip in "off-market" mode, duly acknowledged by the DP.

Please note the following:

- (i) For each delivery instruction, the Beneficial Owner should submit a separate Form of Acceptance-cum-Acknowledgment.
- (ii) The Registrar to the Offer is not bound to accept those acceptances, for which corresponding Equity Shares have not been credited to the above Escrow Demat Account or for Equity Shares that are credited in the above Escrow Demat Account but the corresponding Form of Acceptance-cum-Acknowledgment has not been received as on the date of closure of the Offer.
- 24.4 Non-resident Public Shareholders should, in addition to the above, enclose copy(ies) of any permission(s) received from the RBI or any other regulatory authority to acquire Equity Shares held by them in the Target Company. Erstwhile OCBs are requested to seek a specific approval of the RBI for tendering their Equity Shares in the Offer and a copy of such approval must be provided along with other requisite documents in the event that any Public Shareholder who is an erstwhile OCB tenders its Equity Shares in the Offer. In case the above approvals from the RBI are not submitted, the Acquirer reserves the right to reject such Equity Shares tendered.
- 24.5 Public Shareholders who have sent the Equity Shares held by them for dematerialisation need to ensure that the process of dematerialisation is completed in time for the credit in the Escrow Demat Account, to be received on or before the closure of the Tendering Period or else their application will be rejected.
- 25. The procedure for tendering to be followed by Public Shareholders holding Equity Shares in the physical form is as detailed below:
- 25.1 Public Shareholders who are holding physical Equity Shares and intend to participate in the Offer will be required to submit to the centres mentioned above, Form of Acceptance-cum-Acknowledgement duly completed and signed in accordance with the instructions contained therein along with the complete set of documents for verification procedures to be carried out including: (i) original share certificate(s); (ii) valid share transfer form(s) duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place authorizing the transfer in favour of the Target Company; (iii) self-attested copy of the shareholder's PAN Card; and (iv) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable.
- 25.2 In addition, if the address of the Public Shareholder has undergone a change from the address registered in the register of members of the Target Company, the relevant Public Shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: (i) valid Aadhaar Card; (ii) Voter Identity Card; or (iii) Passport.
- 25.3 Public Shareholders holding physical Equity Shares should note that physical Equity Shares will not be accepted unless the complete set of documents is submitted. Acceptance of the physical Equity Shares for the Offer shall be subject to verification as per the SEBI (SAST) Regulations and any further directions issued in this regard.
- Applicants who cannot hand deliver their documents at the collection centres referred above, may send the same by speed/registered post with due acknowledgement or by courier only, at their own risk and cost, to the Registrar to the Offer to the address specified in paragraph 3 of Section VIII (Procedure for Acceptance and Settlement of the Offer) of the LOF, on or before the last date of the Tendering Period.
- 26. General conditions applicable for tendering and settlement
- 27. Equity Shares that are subject to any charge, lien or any other form of encumbrance are liable to be rejected in the Offer.

- 28. Applications in respect of Equity Shares that are the subject matter of litigation wherein the Public Shareholders of the Target Company may be prohibited from transferring such Equity Shares during the pendency of the said litigation are liable to be rejected if the directions/orders regarding such Equity Shares are not received together with the Equity Shares tendered under the Offer. The Letter of Offer in some of these cases, wherever possible, will be forwarded to the concerned statutory authorities for further action by such authorities.
- 29. The Public Shareholders should also provide all relevant documents which are necessary to ensure transferability of the Equity Shares in respect of which the application is being sent. Such documents may include, but are not limited to:
 - (a) Duly attested death certificate and succession certificate/probate/letter of administration (in case of single Public Shareholder) if the original Public Shareholder has expired;
 - (b) Duly attested power of attorney if any person apart from the Public Shareholder has signed the acceptance form and/or transfer deed(s);
 - (c) No objection certificate from any lender, if the Equity Shares in respect of which the acceptance is sent, were under any charge, lien or encumbrance;
 - (d) In case of companies, the necessary corporate authorisation (including certified copy of board and/or general meeting resolution(s)); and
 - (e) Any other relevant documents.
- 30. In the event the Delisting Offer is unsuccessful and the Minimum Tender Condition is waived at the sole discretion of the Acquirer, the Open Offer is completed in accordance with Regulation 7(1) and other applicable provisions of the SEBI (SAST) Regulations to acquire 26% (Twenty-Six percent) of the Voting Share Capital of the Target Company, the acquisition of Equity Shares from any Public Shareholder shall not be less than the marketable lot of 1 (one) Equity Share in case the number of Equity Shares validly tendered in the Offer are more than 26% (Twenty-Six percent) of the Voting Share Capital of the Target Company leading to acquisition on a proportionate basis.
- 31. Subject to the receipt of such approvals as mentioned in Section VII(C) (Statutory and other Approvals) and paragraph 5.2 of Section III (A) (Background to the Offer) (i), if the Delisting Offer is successful, the Acquirer intends to complete all formalities, including the payment of consideration within a period of 10 (Ten) Working Days from the closure of the Tendering Period, provided that where the Acquirer are unable to make the payment to the Public Shareholders due to non-receipt of such approvals, SEBI may, if satisfied that non-receipt of such approvals was not due to any wilful default or neglect of the Acquirer or failure of the Acquirer to diligently pursue the applications for such approvals (where applicable), grant extension of time for the purpose, subject to the Acquirer agreeing to pay interest to the Public Shareholders for the delay, as may be specified by SEBI from time to time.
- 32. The unaccepted documents in relation to transfer of Equity Shares, if any, would be returned by registered post or by ordinary post or courier at the Public Shareholders' sole risk. Unaccepted Equity Shares held in dematerialised form will be credited back to the Beneficial Owners' depository account with the respective depository participant as per details received from their depository participant. It will be the responsibility of the Public Shareholders to ensure that the unaccepted Equity Shares are accepted by their respective depository participants when transferred by the Registrar to the Offer. Public Shareholders holding Equity Shares in dematerialised form are requested to issue the necessary standing instruction for the receipt of the credit, if any, in their DP account. Public Shareholders should ensure that their depository account is maintained till all formalities pertaining to the Offer are completed.
- 33. The Registrar to the Offer will hold in trust the Form of Acceptance-cum-Acknowledgement, Equity Shares, and/or other documents on behalf of the Public Shareholders of the Target Company who have accepted the Offer, until the warrants/cheques/drafts for the consideration are dispatched and unaccepted share certificate/Equity Shares, if any, are dispatched/returned to the relevant Public Shareholders.

- 34. Payment to those Public Shareholders whose tendered Equity Shares are found valid and in order and are approved by the Acquirer, will be done by obtaining the bank account details from the beneficiary position download to be provided by the Depositories and the payment shall be processed with the said bank particulars, and not any details provided in the Form of Acceptance- cum-Acknowledgment. The decision regarding (i) the acquisition (in part or full), of the Equity Shares tendered pursuant to the Offer, or (ii) rejection of the Equity Shares tendered pursuant to the Offer along with any corresponding payment for the acquired Equity Shares will be dispatched to the Public Shareholders by registered post or by ordinary post or courier as the case may be, at the Public Shareholder's sole risk. Equity Shares held in dematerialised form to the extent not acquired will be credited back to the respective beneficiary account with their respective Depository Participants as per the details furnished by the Beneficial Owners in the Form of Acceptance-cum-Acknowledgment.
- 35. For Public Shareholders who do not opt for electronic mode of transfer or whose payment consideration is rejected/not credited through DC/NEFT/RTGS, due to technical errors or incomplete/incorrect bank account details, payment consideration will be dispatched through registered post or by ordinary post or courier at the Public Shareholder's sole risk.
- 36. All cheques/demand drafts/pay orders will be drawn in the name of the first holder, in case of joint holder(s).
- 37. In case of rejection of Equity Shares tendered for any reason, the documents, if any, will be returned by registered post or ordinary post or courier at the Public Shareholder's sole risk as per the details provided in the Form of Acceptance-cum-Acknowledgement. Equity Shares held in dematerialised form, to the extent not accepted, will be returned to the Beneficial Owner to the credit of the Beneficial Owner's DP account with the respective DP as per the details furnished by the Beneficial Owner(s) in the Form of Acceptance-cum-Acknowledgement.
- 38. A copy of the LOF (including Form of Acceptance-cum-Acknowledgment) is expected to be available on SEBI's website (http://www.sebi.gov.in) during the period the Offer is open and may also be downloaded from the site.
- 39. Procedure for tendering the shares in case of non-receipt of LOF:
- 39.1 All the Public Shareholders of the Target Company, holding the Equity Shares whether in dematerialised form or physical form, registered or unregistered are eligible to participate in this Offer at any time during the Tendering Period for this Offer.
- 39.2 Persons who have acquired the Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the LOF, may also participate in this Offer.
- 39.3 A Public Shareholder may participate in the Offer by approaching their broker/Selling Broker and tender the Equity Shares in the Offer as per the procedure mentioned in the LOF and the Form of Acceptance.
- The LOF along with the Form of Acceptance will be sent (through electronic mode or physical mode) to all the Public Shareholders of the Target Company as on the Identified Date. A Public Shareholder receiving the LOF along with the Form of Acceptance through electronic mode will be entitled to be furnished with a physical copy of the said documents upon receipt of requisition, if any, by e-mail at rsystems.offer@linkintime.co.in or by a letter addressed to the Registrar to the Offer. In case of non-receipt of the LOF, such Public Shareholders of the Target Company may (i) download the same from the SEBI website (www.sebi.gov.in) and can apply by using the same; or (ii) obtain a physical copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares of the Target Company. Alternatively, you can download the soft copy from the registrar's website www.linkintime.co.in.
- 40. Alternatively, in case of non-receipt of the LOF, Public Shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of shares held, client ID number, DP name, DP ID number, number of shares

being tendered and other relevant documents as mentioned in the LOF. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by the Stock Exchanges before the closure of the Offer.

41. Exit window in case of successful delisting offer:

The Public Shareholders may submit their bids to the Seller Member during the Tendering Period. Additionally, once the Equity Shares have been delisted from the Stock Exchanges, the Residual Public Shareholders may offer their Offer Shares for sale to the Acquirer at the exit price prior to the expiry of the Exit Window, i.e. a period of 1 (one) year following the date of the delisting of the Equity Shares from the Stock Exchanges. A separate offer letter in this regard will be sent to these Residual Public Shareholders explaining the procedure for tendering their Offer Shares. Such Residual Public Shareholders may tender their Offer Shares by submitting the required documents to the Registrar to the Offer during the Exit Window.

IX. COMPLIANCE WITH TAX REQUIREMENTS

SUMMARY OF TAX CONSIDERATIONS IN THE EVENT THE ACQUIRER HAS ACQUIRED CONTROL OVER THE TARGET COMPANY IN ACCORDANCE WITH SEBI (SAST) REGULATIONS AND THE SHARES ARE TENDERED BY THE PUBLIC SHAREHOLDERS THROUGH STOCK EXCHANGE MECHANISM

THE SUMMARY OF THE TAX CONSIDERATIONS IN THIS SECTION ARE BASED ON THE CURRENT PROVISIONS OF THE INCOME-TAX ACT, 1961 (AS AMENDED BY FINANCE ACT, 2022) AND THE REGULATIONS THEREUNDER.

THE LEGISLATIONS, THEIR JUDICIAL INTERPRETATION AND THE POLICIES OF THE REGULATORY AUTHORITIES ARE SUBJECT TO CHANGE FROM TIME TO TIME, AND THESE MAY HAVE A BEARING ON THE IMPLICATIONS LISTED BELOW. ACCORDINGLY, ANY CHANGE OR AMENDMENTS IN THE LAW OR RELEVANT REGULATIONS WOULD NECESSITATE A REVIEW OF THE BELOW.

THE JUDICIAL AND THE ADMINISTRATIVE INTERPRETATIONS THEREOF, ARE SUBJECT TO CHANGE OR MODIFICATION BY SUBSEQUENT LEGISLATIVE, REGULATORY, ADMINISTRATIVE OR JUDICIAL DECISIONS. ANY SUCH CHANGES COULD HAVE DIFFERENT INCOME-TAX IMPLICATIONS.

THIS NOTE ON TAXATION SETS OUT THE PROVISIONS OF LAW IN A SUMMARY MANNER ONLY AND IS NOT A COMPLETE ANALYSIS OR LISTING OF ALL POTENTIAL TAX CONSEQUENCES OF THE DISPOSAL OF EQUITY SHARES.

THE IMPLICATIONS ARE ALSO DEPENDENT ON THE SHAREHOLDERS FULFILLING THE CONDITIONS PRESCRIBED UNDER THE PROVISIONS OF THE RELEVANT SECTIONS UNDER THE RELEVANT TAX LAWS. IN VIEW OF THE PARTICULARISED NATURE OF INCOME-TAX CONSEQUENCES, SHAREHOLDERS ARE REQUIRED TO CONSULT THEIR TAX ADVISORS FOR THE APPLICABLE TAX PROVISIONS INCLUDING THE TREATMENT THAT MAY BE GIVEN BY THEIR RESPECTIVE TAX OFFICERS IN THEIR CASE AND THE APPROPRIATE COURSE OF ACTION THAT THEY SHOULD TAKE.

THE ACQUIRER DOES NOT ACCEPT ANY RESPONSIBILITY FOR THE ACCURACY OR OTHERWISE OF SUCH ADVICE. THEREFORE, SHAREHOLDERS CANNOT RELY ON THIS ADVICE AND THE SUMMARY OF INCOME-TAX IMPLICATIONS, RELATING TO THE TREATMENT OF INCOME-TAX IN THE CASE OF TENDERING OF LISTED EQUITY SHARES IN THE OFFER ON THE FLOOR OF THE RECOGNISED STOCK EXCHANGE, AS SET OUT BELOW SHOULD BE TREATED AS INDICATIVE AND FOR GUIDANCE PURPOSES ONLY.

THE SUMMARY ON TAX CONSIDERATIONS IN THIS SECTION SETS OUT THE PROVISIONS OF LAW IN A SUMMARY MANNER ONLY AND DOES NOT PURPORT TO BE A COMPLETE

ANALYSIS OR LISTING OF ALL POTENTIAL TAX CONSEQUENCES OF THE DISPOSAL OF EQUITY SHARES. THIS NOTE IS NEITHER BINDING ON ANY REGULATORS NOR CAN THERE BE ANY ASSURANCE THAT THEY WILL NOT TAKE A POSITION CONTRARY TO THE COMMENTS MENTIONED HEREIN. HENCE, YOU SHOULD CONSULT WITH YOUR OWN TAX ADVISORS FOR THE TAX PROVISIONS APPLICABLE TO YOUR PARTICULAR CIRCUMSTANCES. THE LAW STATED BELOW IS AS PER THE INCOME-TAX ACT, 1961.

General

1. Securities Transaction Tax ('STT')

The Equity Shares will be tendered by the Public Shareholders through the stock exchange mechanism. Accordingly, such transaction will be chargeable to STT at the rate of 0.1% of the value of the security transacted. STT is payable in India on the value of securities on every purchase or sale of securities that are listed on the recognised stock exchange, by the respective purchaser or seller.

2. Income tax

- a) The basis of charge of Indian income-tax depends upon the residential status of the taxpayer during a tax year. The Indian tax year runs from April 1 until March 31. A person who is an Indian tax resident is liable to income-tax in India on such person's worldwide income, subject to certain tax exemptions, which are provided under the Income Tax Act, 1961 ("the IT Act") as amended from time to time. A person who is treated as a non-resident for Indian income-tax purposes is generally subject to tax in India only on such person's India-sourced income (i.e. income which accrues or arises or deemed to accrue or arise in India) as also income received by such person in India. In case of shares of a company, the source of income from shares will depend on the "situs" of such shares. As per judicial precedents, the "situs" of the shares is where a company is "incorporated" and where its shares can be transferred.
- b) Accordingly, since the Target Company is incorporated in India, the Target Company's shares should be deemed to be "situated" in India and any gains arising to a non-resident on transfer of such shares should be taxable in India under the IT Act.
- c) Further, the non-resident shareholder can avail beneficial treatment under the Double Taxation Avoidance Agreement ("DTAA") between India and the respective country of which the said shareholder is tax resident subject to satisfying relevant conditions including but not limited to (a) conditions (if any) present in the said DTAA read with the relevant provisions of the Multilateral Instrument ('MLI') as ratified by India with the respective country of which the said shareholder is a tax resident and (b) non-applicability of General Anti-Avoidance Rule ("GAAR") and (c) providing and maintaining necessary information and documents as prescribed under the IT Act.
- d) The IT Act also provides for different income-tax regimes/ rates applicable to the gains arising from the tendering of shares under the Offer, based on the period of holding, residential status, classification of the shareholder and nature of the income earned, etc.
- e) The shareholders may be required to undertake compliances such as filing an annual income tax return, as may be applicable to different categories of persons, with the income tax authorities, reporting their income for the relevant year.
- f) The summary of income-tax implications on tendering of listed Equity Shares on the floor of the recognized stock exchange in India is set out below. All references to Equity Share herein refer to listed Equity Share unless stated otherwise.

3. Classification of Shareholders:

Public Shareholders can be classified under the following categories:

(a) Resident Shareholders being:

- (i) Individuals, Hindu Undivided Family (HUF), Association of Persons ("**AOP**") and Body of Individuals ("**BOI**")
- (ii) Others
- (b) Non-Resident Shareholders being:
 - (i) Non-Resident Indians ("NRIs")
 - (ii) Foreign Institution Investors ("FIIs") / Foreign Portfolio Investors ("FPIs")
 - (iii) Others:
 - Company
 - Other than company

4. Classification of Income:

Shares can be classified under the following two categories:

- (a) Shares held as investment (Income from transfer of such shares taxable under the head "Capital Gains")
- (b) Shares held as stock-in-trade (Income from transfer of such shares taxable under the head "**Profits** and Gains from Business or Profession")
 - 5. Taxability of Capital Gains in the hands of shareholders
- (a) Gains arising from the transfer of shares may be treated either as "capital gains" or as "business income" for income-tax purposes, unless specifically exempted, depending upon whether such shares were held as a capital asset or trading asset (i.e. stock-in-trade). Public Shareholders may also refer to Circular No.6/2016 dated February 29, 2016 issued by the Central Board of Direct Taxes (CBDT) in this regard.
- (b) As per the current provisions of the IT Act, where the shares are held as investments (i.e. capital assets), income arising from the transfer of such shares is taxable under the head "Capital Gains". Further, Section 2(14) of the IT Act has provided for deemed characterization of securities held by FPIs as capital assets, whether or not such assets have been held as a capital asset; and therefore, the gains arising in the hands of FPIs will be taxable in India as capital gains.
- (c) Capital Gains in the hands of shareholders would be computed as per the provisions of Section 48 of the IT Act and rate of income tax would depend on the period of holding.

6. **Period of holding:**

Depending on the period for which the Equity Shares are held, the gains if treated as "Capital Gains", would be taxable as "short-term capital gain / STCG" or "long-term capital gain / LTCG":

- (a) In respect of equity shares held for a period less than or equal to 12 (Twelve) months prior to the date of transfer, the same should be treated as a "short-term capital asset", and accordingly the gains arising therefrom should be taxable as STCG.
- (b) Similarly, where equity shares are held for a period more than 12 (Twelve) months prior to the date of transfer, the same should be treated as a "long-term capital asset", and accordingly the gains arising therefrom should be taxable as LTCG.
- 7. Tendering of Equity Shares in the Offer through a Recognized Stock Exchange in India:
- (a) In terms of Section 112A of the IT Act, LTCG arising from transfer of Equity Shares exceeding

INR 1,00,000 (One Lakh Rupees) will be taxed at a rate of 10% (plus applicable surcharge and health and education cess) provided the same has been subjected to STT, both at the time of acquisition and sale. Further, no deduction under Chapter VI-A would be allowed in computing LTCG subject to tax under Section 112A of the IT Act.

If STT has not been paid at the time of acquisition, then the mode of such acquisition should be within the categories of transactions which have been exempted from the requirement of levy of STT at the time of acquisition under the notification issued by the CBDT *vide* Notification No. 60/2018 dated October 1, 2018 in order for the taxation at 10% (plus applicable surcharge and health and education cess) under Section 112A of the IT Act to be applicable.

(b) LTCG arising on transfer of shares purchased prior to February 1, 2018 shall be grandfathered for the notional gains earned on such shares till January 31, 2018 as per Section 55 of IT Act.

For computing capital gains under the grandfathering regime, the cost of acquisition for the long-term capital asset acquired on or before January 31, 2018 will be the actual cost. However, if the actual cost is less than the fair market value of such asset as on January 31, 2018, the fair market value will be deemed to be the cost of acquisition. Further, if the full value of consideration on transfer is less than the fair market value of such asset as on January 31, 2018, then such full value of consideration or the actual cost, whichever is higher, will be deemed to be the cost of acquisition.

- (c) Where the provisions of Section 112A of the IT Act are not applicable (for example: where STT was not paid at the time of acquisition of the Equity Shares):
 - i. LTCG will be computed considering the actual cost of acquisition No benefit of fair market value as on January 31, 2018 can be availed.
 - ii. LTCG will be chargeable to tax at the rate of up to 20% (plus applicable surcharge and health and education cess) in the case of a non-resident Public Shareholder (other than a FPI/FII, or a NRI who is governed by the provisions of Chapter XII-A of the IT Act) in accordance with provisions of Section 112 of the IT Act.
 - iii. In the case of FIIs/FPIs, LTCG would be taxable at 10% (plus applicable surcharge and health and education cess) in accordance with provisions of Section 115AD of the IT Act (without benefit of indexation and foreign exchange fluctuation).
 - iv. For a NRI who is governed by the provisions of Chapter XII-A of the IT Act, LTCG would be taxable at 10% (plus applicable surcharge and health and education cess) under Section 115E of the IT Act on meeting certain conditions. While computing the LTCG, the benefit of indexation of cost may not be available.
 - v. For a resident Public Shareholder, an option is available to pay tax on such LTCG either at the rate of 20% (plus applicable surcharge and cess) by using indexation benefit or at the rate of 10% (plus applicable surcharge and health and education cess) without using indexation benefit. Further, in case of resident Individual or HUF, the benefit of maximum amount which is not chargeable to income-tax is to be considered while computing the income-tax on such LTCG.
 - vi. Long term capital loss computed for a given year is allowed to be set-off only against LTCG computed for the said year, in terms of Section 70 of the IT Act. The balance loss, which is not set-off, is allowed to be carried forward for subsequent eight assessment years, for being set-off only against subsequent years' LTCG, in terms of Section 74 of the IT Act.
- (d) In terms of Section 111A of the IT Act, STCG arising from transfer of Equity Shares where such transaction is subject to levy of STT, would be subject to tax at the rate of 15% (plus applicable surcharge and health and education cess). Further, no deduction under Chapter VI-A would be allowed in computing STCG subject to tax under Section 111A of the IT Act.

- (e) In case of resident Individual or HUF, the benefit of maximum amount which is not chargeable to income-tax is considered while computing the income-tax on such STCG taxable under section 111A of the IT Act.
- (f) Under Section 115AD(1)(ii) of the IT Act, STCG arising to a FII on transfer of shares (STT paid) will be chargeable at the rate of 15% (plus applicable surcharge and health and education cess).
- (g) In terms of Section 70 of the IT Act, short term capital loss computed for a given year is allowed to be set-off against STCG as well as LTCG computed for the said year. The balance loss, which is not set-off, is allowed to be carried forward for subsequent eight assessment years, for being set-off against subsequent years' STCG as well as LTCG, in terms of Section 74 of the IT Act.
- (h) Non-resident shareholder can apply the relevant provisions of the DTAA between India and the respective country of which the said shareholder is tax resident subject to satisfying relevant conditions as prescribed under the relevant DTAA read with MLI as may be in effect, and the non-applicability of GAAR and providing and maintaining necessary information and documents as prescribed under the IT Act.

8. **Investment Funds**

Under Section 10(23FBA) of the IT Act, any income of an Investment Fund, other than the income chargeable under the head "Profits and gains of business or profession" would be exempt from income-tax but would be taxable in the hands of their investors. For this purpose, an "Investment Fund" means a fund registered as Category I or Category II Alternative Investment Fund and is regulated under the Securities and Exchange Board of India (Alternate Investment Fund) Regulations, 2012.

9. **Mutual Funds**

Under Section 10(23D) of the IT Act, any income of mutual funds registered under SEBI or Regulations made thereunder or mutual funds set up by public sector banks or public financial institutions or mutual funds authorized by the RBI and subject to the conditions specified therein, is exempt from tax subject to such conditions as the Central Government may by notification in the Official Gazette, specify in this behalf.

10. Taxability of business income in hands of shareholders (Shares held as Stock-in-Trade):

If the shares are held as stock-in-trade by any of the Public Shareholders of the Target Company, then the gains will be characterized as business income and taxable under the head "Profits and Gains from Business or Profession".

(a) Resident Shareholders:

- (i) Profits of:
 - (A) Individuals, HUF, AOP and BOI will be taxable at applicable slab rates.
 - (B) Domestic companies having turnover or gross receipts not exceeding INR 400 crore in the relevant financial year as prescribed will be taxable at the rate of 25% (plus applicable surcharge and health and education cess).
 - (C) Domestic companies which have opted for concessional tax regime under Section 115BAA will be taxable at the rate of 22% (plus applicable surcharge and health and education cess).
 - (D) Domestic companies which have opted for concessional tax regime under Section 115BAB will be taxable at the rate of 15% (plus applicable surcharge and health and education cess) if conditions of Section 115BAB are met, else at the rate of 22% (plus applicable surcharge and health and education cess).

- (E) For persons other than stated in (A), (B) (C) and (D) above, profits will be taxable at the rate of 30% (plus applicable surcharge and health and education cess).
- (ii) No benefit of indexation by virtue of period of holding will be available in any case.

(b) Non Resident Shareholders

- (i) Non-resident Shareholders can apply the relevant provisions of the applicable DTAA read with the MLI, entered into by India with the relevant country of which the said shareholder is tax resident, subject to fulfilling relevant conditions (including the non-applicability of GAAR) and maintaining & providing necessary documents prescribed under the IT Act.
- (ii) Where DTAA provisions are not applicable:
 - (A) For non-resident individuals, HUF, AOP and BOI, profits (as determined in accordance with the provisions of the IT Act) will be taxable at applicable slab rates.
 - (B) For foreign companies, profits (as determined in accordance with the provisions of the IT Act) will be taxed in India at the rate of 40% (plus applicable surcharge and health and education cess).
 - (C) For other non-resident Shareholders, such as foreign firms, profits (as determined in accordance with the provisions of the IT Act) will be taxed in India at the rate of 30% (plus applicable surcharge and health and education cess).
 - (D) No benefit of indexation by virtue of period of holding will be available in any case.

11. Other matters

Minimum alternate tax ("MAT") implications as per Section 115JB of the IT Act will get triggered in the hands of a resident corporate shareholder (other than resident company which has opted for concessional tax regime under Section 115BAA or Section 115BAB of the IT Act). Foreign companies will not be subject to MAT if the country of residence of such of the foreign country has entered into a DTAA with India and such foreign company does not have a permanent establishment in India in terms of the DTAA. In case where the said conditions are not satisfied, MAT will be applicable to the foreign company. In case of non-corporate shareholders, applicability of the provisions of Alternative Minimum Tax as per Section 115JC of the IT Act will also need to be analyzed depending on the facts of each case.

12. Tax Deduction at Source ("TDS")

(a) On payment of consideration

(i) In case of Resident Shareholders

In absence of any specific provision under the IT Act, the Acquirer is not required to deduct tax on the consideration payable to resident Shareholders pursuant to tendering of listed Equity Shares under the Offer on a recognised stock exchange in India.

- (ii) *In case of Non-resident Shareholders*
- (A) In case of FIIs / FPIs:
 - (1) Section 196D of the IT Act provides for specific exemption from withholding tax in case of Capital Gains arising in hands of FIIs / FPIs. Thus, no withholding of tax is required in case of consideration payable to FIIs / FPIs.
- (B) In case of other non-resident Shareholders (other than FIIs / FPIs above) holding Equity

Shares of the Target Company:

Section 195(1) of the IT Act provides that any person responsible for paying to a non-resident, any sum chargeable to tax is required to deduct tax at source (including applicable surcharge and cess). Subject to regulations in this regard, wherever applicable and it is required to do so, tax at source (including applicable surcharge and cess) shall be deducted at appropriate rates as per the IT Act read with the provisions of the relevant DTAA and MLI, if applicable. In doing this, the Acquirer will be guided by generally followed practices and make use of data available in the records of the Registrar to the Offer except in cases where the nonresident Shareholders provide a specific mandate in this regard.

- (C) However, the Acquirer will not be able to withhold taxes on the consideration payable to such non-resident shareholders as there is no ability for the Acquirer to deduct taxes since the remittance/payment will be routed through the stock exchange (i.e. the Clearing Corporation will make the payment), and there will be no direct payment by the Acquirer to the non-resident shareholders.
- (D) Since the tendering of the Equity Shares under the Offer is through the stock exchange mechanism, the responsibility to discharge tax due on the gains (if any) is on the non-resident shareholder given that practically, it is not possible to withhold taxes. The Acquirer believes that the responsibility of withholding/ discharge of the taxes due on such gains (if any) on sale of Equity Shares is solely on the non-resident shareholders. Therefore, it is important for the non-resident shareholders to suitably compute such gains (if any) on this transaction and immediately pay taxes in India in consultation with their custodians, authorized dealers and/or tax advisors, as appropriate.
- (E) The non-resident Shareholders undertake to indemnify the Acquirer if any tax demand is raised on the Acquirer on account of gains arising to the non-resident Shareholders pursuant to this Offer. The non-resident shareholders also undertake to provide the Acquirer, on demand, the relevant details in respect of the taxability/ non-taxability of the proceeds pursuant to the Offer, copy of tax return filed in India, evidence of the tax paid etc.

(b) On payment of interest for delay in payment of consideration

- (i) Where any interest is paid by the Acquirer to resident and non-resident shareholder for delay in receipt of statutory approvals as per Regulation 18(11) of the SEBI (SAST) Regulations or in accordance with Regulation 18(11A) of the SEBI (SAST) Regulations, the final decision to deduct tax or the quantum of taxes to be deducted rests solely with the Acquirer depending on the settlement mechanism for such interest payments. In the event, the Acquirer decides to withhold tax, the same shall be basis the documents submitted along with the Form of Acceptance-cum-Acknowledgement or such additional documents as may be called for by the Acquirer. It is recommended that the shareholders consult their custodians/ authorized dealers/ tax advisors appropriately with respect to the taxability of such interest amount (including on the categorization of the interest, whether as capital gains or as other income).
- (ii) The shareholders must file their tax return in India *inter-alia*, considering the interest (in addition to the gains on the sale of shares), if any, arising pursuant to this Offer. The shareholders also undertake to provide the Acquirer, on demand, the relevant details in respect of the taxability/ non-taxability of the proceeds pursuant to this Offer, copy of tax return filed in India, evidence of the tax paid, etc. In the event the Acquirer is held liable for the tax liability of the Public Shareholder, the same shall be to the account of the shareholder and to that extent the Acquirer should be indemnified by the shareholder.

13. Rate of Surcharge and Cess

In addition to the basic tax rate, applicable Surcharge, Health and Education Cess are currently leviable as under:

(a) Surcharge

- (i) In case of domestic companies: Surcharge is leviable @ 12% on the income-tax where the total income exceeds INR 10 crore and @ 7% on the income-tax where the total income exceeds INR 1 crore but does not exceed INR 10 crore for companies not opting for tax regime under Section 115BAA and Section 115BAB.
- (ii) In case of domestic companies which have opted for concessional tax regime either under Section 115BAA or Section 115BAB: Surcharge is leviable @ 10% on the income-tax.
- (iii) In case of companies other than domestic companies: Surcharge is leviable @ 5% on the income-tax where the total income exceeds INR 10 crore and @ 2% on the income-tax where the total income exceeds INR 1 crore but does not exceed INR 10 crore.
- (iv) In case of individuals, HUF, AOP, BOI:
 - (A) Surcharge is leviable @10% on income-tax where the total income exceeds INR 50 lakh but does not exceed INR 1 crore;
 - (B) Surcharge is leviable @15% on income-tax where the total income exceeds INR 1 crore but does not exceed INR 2 crore;
 - (C) Surcharge is leviable @ 25% on income-tax where the total income exceeds INR 2 crore but does not exceed INR 5 crore; and
 - (D) Surcharge @ 37% is leviable where the total income exceeds INR 5 crore.

However, for the purpose of income chargeable under Section 111A, Section 112, Section 112A and Section 115AD(1)(b) of the IT Act (i.e. for income chargeable to tax under the head capital gains), the surcharge rate shall not exceed 15%.

(v) In case of Firm and Local Authority: Surcharge is leviable @12% on income-tax where the total income exceeds INR 1 crore.

(b) Cess

Health and Education Cess is currently leviable in all cases @ 4% on the sum of on income-tax and surcharge.

THE TAX RATES AND OTHER PROVISIONS MAY UNDERGO CHANGES. THE ABOVE NOTE ON TAXATION SETS OUT THE PROVISIONS OF LAW IN A SUMMARY MANNER ONLY AND DOES NOT PURPORT TO BE A COMPLETE ANALYSIS OR LISTING OF ALL POTENTIAL TAX CONSEQUENCES OF THE DISPOSAL OF EQUITY SHARES. THIS NOTE IS NEITHER BINDING ON ANY REGULATORS NOR CAN THERE BE ANY ASSURANCE THAT THEY WILL NOT TAKE A POSITION CONTRARY TO THE COMMENTS MENTIONED HEREIN. HENCE, YOU SHOULD CONSULT WITH YOUR OWN TAX ADVISORS FOR THE TAX PROVISIONS APPLICABLE TO YOUR PARTICULAR CIRCUMSTANCES.

SUMMARY OF TAX CONSIDERATIONS IN THE EVENT THE ACQUIRER HAS NOT ACQUIRED CONTROL OVER THE TARGET COMPANY IN ACCORDANCE WITH SEBI (SAST) REGULATIONS AND THE SHARES ARE TENDERED BY THE PUBLIC SHAREHOLDERS UNDER OFF-MARKET TRANSACTIONS

THE SUMMARY OF THE TAX CONSIDERATIONS IN THIS SECTION ARE BASED ON THE CURRENT PROVISIONS OF THE INCOME-TAX ACT, 1961 (AS AMENDED BY FINANCE ACT, 2022) AND THE REGULATIONS THEREUNDER.

THE LEGISLATIONS, THEIR JUDICIAL INTERPRETATION AND THE POLICIES OF THE REGULATORY AUTHORITIES ARE SUBJECT TO CHANGE FROM TIME TO TIME, AND THESE MAY HAVE A BEARING ON THE IMPLICATIONS LISTED BELOW. ACCORDINGLY, ANY CHANGE OR AMENDMENTS IN THE LAW OR RELEVANT REGULATIONS WOULD NECESSITATE A REVIEW OF THE BELOW.

THE JUDICIAL AND THE ADMINISTRATIVE INTERPRETATIONS THEREOF, ARE SUBJECT TO CHANGE OR MODIFICATION BY SUBSEQUENT LEGISLATIVE, REGULATORY, ADMINISTRATIVE OR JUDICIAL DECISIONS. ANY SUCH CHANGES COULD HAVE DIFFERENT INCOME-TAX IMPLICATIONS.

THIS NOTE ON TAXATION SETS OUT THE PROVISIONS OF LAW IN A SUMMARY MANNER ONLY AND IS NOT A COMPLETE ANALYSIS OR LISTING OF ALL POTENTIAL TAX CONSEQUENCES OF THE DISPOSAL OF EQUITY SHARES.

THE IMPLICATIONS ARE ALSO DEPENDENT ON THE SHAREHOLDERS FULFILLING THE CONDITIONS PRESCRIBED UNDER THE PROVISIONS OF THE RELEVANT SECTIONS UNDER THE RELEVANT TAX LAWS. IN VIEW OF THE PARTICULARISED NATURE OF INCOME-TAX CONSEQUENCES, SHAREHOLDERS ARE REQUIRED TO CONSULT THEIR TAX ADVISORS FOR THE APPLICABLE TAX PROVISIONS INCLUDING THE TREATMENT THAT MAY BE GIVEN BY THEIR RESPECTIVE TAX OFFICERS IN THEIR CASE AND THE APPROPRIATE COURSE OF ACTION THAT THEY SHOULD TAKE.

THE ACQUIRER DOES NOT ACCEPT ANY RESPONSIBILITY FOR THE ACCURACY OR OTHERWISE OF SUCH ADVICE. THEREFORE, SHAREHOLDERS CANNOT RELY ON THIS ADVICE AND THE SUMMARY OF INCOME-TAX IMPLICATIONS, RELATING TO THE TREATMENT OF INCOME-TAX IN THE CASE OF TENDERING OF LISTED EQUITY SHARES IN THE OFFER OFF THE RECOGNISED STOCK EXCHANGE, AS SET OUT BELOW SHOULD BE TREATED AS INDICATIVE AND FOR GUIDANCE PURPOSES ONLY.

THE SUMMARY ON TAX CONSIDERATIONS IN THIS SECTION SETS OUT THE PROVISIONS OF LAW IN A SUMMARY MANNER ONLY AND DOES NOT PURPORT TO BE A COMPLETE ANALYSIS OR LISTING OF ALL POTENTIAL TAX CONSEQUENCES OF THE DISPOSAL OF EQUITY SHARES. THIS NOTE IS NEITHER BINDING ON ANY REGULATORS NOR CAN THERE BE ANY ASSURANCE THAT THEY WILL NOT TAKE A POSITION CONTRARY TO THE COMMENTS MENTIONED HEREIN. HENCE, YOU SHOULD CONSULT WITH YOUR OWN TAX ADVISORS FOR THE TAX PROVISIONS APPLICABLE TO YOUR PARTICULAR CIRCUMSTANCES. THE LAW STATED BELOW IS AS PER THE INCOME-TAX ACT, 1961.

General

1. **STT**

The Equity Shares will be tendered by the Public Shareholders under off-market transactions i.e. the Equity Shares will not be tendered on the floor of the recognised stock exchange. Accordingly, such transaction will not be subject to STT.

2. Income tax

a) The basis of charge of Indian income-tax depends upon the residential status of the taxpayer during a tax year. The Indian tax year runs from April 1 until March 31. A person who is an Indian tax resident is liable to income-tax in India on such person's worldwide income, subject to certain tax exemptions, which are provided under the IT Act as amended from time to time. A person who is treated as a non-resident for Indian income-tax purposes is generally subject to tax in India only on such person's India-sourced income (i.e. income which accrues or arises or deemed to accrue or arise in India) as also income received by such person in India. In case of shares of a company, the source of income from shares will depend on the "situs" of such shares. As per judicial precedents, the "situs" of the shares is where a company is "incorporated" and where its shares can be

transferred.

- b) Accordingly, since the Target Company is incorporated in India, the Target Company's shares should be deemed to be "situated" in India and any gains arising to a non-resident on transfer of such shares should be taxable in India under the IT Act.
- c) Further, the non-resident shareholder can avail beneficial treatment under the DTAA between India and the respective country of which the said shareholder is tax resident subject to satisfying relevant conditions including but not limited to (a) conditions (if any) present in the said DTAA read with the relevant provisions of the 'MLI as ratified by India with the respective country of which the said shareholder is a tax resident and (b) non-applicability of GAAR and (c) providing and maintaining necessary information and documents as prescribed under the IT Act.
- d) The IT Act also provides for different income-tax regimes/ rates applicable to the gains arising from the acceptance of shares under the Offer, based on the period of holding, residential status, classification of the shareholder and nature of the income earned, etc.
- e) The shareholders may be required to undertake compliances such as filing an annual income tax return, as may be applicable to different categories of persons, with the income tax authorities, reporting their income for the relevant year.
- f) The summary of income-tax implications on tendering of listed Equity Shares off the recognized stock exchange in India is set out below. All references to Equity Share herein refer to listed Equity Share unless stated otherwise.

3. Classification of Shareholders:

Public Shareholders can be classified under the following categories:

- (a) Resident Shareholders being:
 - (i) HUF, AOP and BOI
 - (ii) Others
- (b) Non-Resident Shareholders being:
 - (i) NRIs
 - (ii) FIIs / FPIs
 - (iii) Others:
 - Company
 - Other than company

4. Classification of Income:

Shares can be classified under the following two categories:

- (a) Shares held as investment (Income from transfer of such shares taxable under the head "Capital Gains")
- (b) Shares held as stock-in-trade (Income from transfer of such shares taxable under the head "**Profits** and Gains from Business or Profession")

5. Taxability of Capital Gains in the hands of shareholders

(a) Gains arising from the transfer of shares may be treated either as "capital gains" or as "business

income" for income-tax purposes, unless specifically exempted, depending upon whether such shares were held as a capital asset or trading asset (i.e. stock-in-trade). Public Shareholders may also refer to Circular No.6/2016 dated February 29, 2016 issued by the CBDT in this regard.

- (b) As per the current provisions of the IT Act, where the shares are held as investments (i.e. capital assets), income arising from the transfer of such shares is taxable under the head "Capital Gains". Further, Section 2(14) of the IT Act has provided for deemed characterization of securities held by FPIs as capital assets, whether or not such assets have been held as a capital asset; and therefore, the gains arising in the hands of FPIs will be taxable in India as capital gains.
- (c) Capital Gains in the hands of shareholders would be computed as per the provisions of Section 48 of the IT Act and rate of income-tax would depend on the period of holding.

6. **Period of holding:**

Depending on the period for which the Equity Shares are held, the gains if treated as "Capital Gains", would be taxable as "short-term capital gain / STCG" or "long-term capital gain / LTCG":

- (a) In respect of equity shares held for a period less than or equal to 12 (Twelve) months prior to the date of transfer, the same should be treated as a "short-term capital asset", and accordingly the gains arising therefrom should be taxable as STCG.
- (b) Similarly, where equity shares are held for a period more than 12 (Twelve) months prior to the date of transfer, the same should be treated as a "long-term capital asset", and accordingly the gains arising therefrom should be taxable as LTCG.

7. Tendering of Equity Shares in the Offer under Off-market Transaction:

Since the Equity Shares will be tendered by the Public Shareholders under off-market transactions, such transaction will not be subject to STT. Accordingly, the provisions of Section 112A and Section 111A shall not apply.

- (a) LTCG arising from tendering of Equity Shares in the Offer under off-market transactions will be subject to tax as follows:
 - i. LTCG will be computed considering the actual cost of acquisition No benefit of fair market value as on 31 January 2018 can be availed.
 - ii. LTCG will be chargeable to tax at the rate of up to 20% (plus applicable surcharge and health and education cess) in the case of a non-resident Public Shareholder (other than a FPI/FII, or a NRI who is governed by the provisions of Chapter XII-A of the IT Act) in accordance with provisions of Section 112 of the IT Act.
 - iii. In the case of FIIs/FPIs, LTCG would be taxable at 10% (plus applicable surcharge and health and education cess) in accordance with provisions of Section 115AD of the IT Act (without benefit of indexation and foreign exchange fluctuation).
 - iv. For a NRI who is governed by the provisions of Chapter XII-A of the IT Act, LTCG would be taxable at 10% (plus applicable surcharge and health and education cess) under Section 115E of the IT Act on meeting certain conditions. While computing the LTCG, the benefit of indexation of cost may not be available.
 - v. For a resident Public Shareholder, an option is available to pay tax on such LTCG either at the rate of 20% (plus applicable surcharge and cess) by using indexation benefit or at the rate of 10% (plus applicable surcharge and health and education cess) without using indexation benefit. Further, in case of resident Individual or HUF, the benefit of maximum amount which is not chargeable to income-tax is to be considered while computing the income-tax on such LTCG.

- vi. Long term capital loss computed for a given year is allowed to be set-off only against LTCG computed for the said year, in terms of Section 70 of the IT Act. The balance loss, which is not set-off, is allowed to be carried forward for subsequent eight assessment years, for being set-off only against subsequent years' LTCG, in terms of Section 74 of the IT Act.
- (b) Further, any gains realized on the sale of listed equity shares held for a period of 12 (twelve) months or less, which are accepted under the Offer, will be subject to short term capital gains tax and shall be leviable to tax at the rates prescribed in First Schedule to the Finance Act (i.e. normal tax rates applicable to different categories of persons) (plus applicable surcharge and health and education cess).
- (c) In terms of Section 70 of the IT Act, short term capital loss computed for a given year is allowed to be set-off against STCG as well as LTCG computed for the said year. The balance loss, which is not set-off, is allowed to be carried forward for subsequent eight assessment years, for being set-off against subsequent years' STCG as well as LTCG, in terms of Section 74 of the IT Act.
- (d) Non-resident shareholder can apply the relevant provisions of the DTAA between India and the respective country of which the said shareholder is tax resident subject to satisfying relevant conditions as prescribed under the relevant DTAA read with MLI as may be in effect, and the non-applicability of GAAR and providing and maintaining necessary information and documents as prescribed under the IT Act.

8. Investment Funds

Under Section 10(23FBA) of the IT Act, any income of an Investment Fund, other than the income chargeable under the head "Profits and gains of business or profession" would be exempt from income-tax but would be taxable in the hands of their investors. For this purpose, an "Investment Fund" means a fund registered as Category I or Category II Alternative Investment Fund and is regulated under the Securities and Exchange Board of India (Alternate Investment Fund) Regulations, 2012.

9. Mutual Funds

Under Section 10(23D) of the IT Act, any income of mutual funds registered under SEBI or Regulations made thereunder or mutual funds set up by public sector banks or public financial institutions or mutual funds authorized by the RBI and subject to the conditions specified therein, is exempt from tax subject to such conditions as the Central Government may by notification in the Official Gazette, specify in this behalf.

10. Taxability of business income in hands of shareholders (Shares held as Stock-in-Trade):

If the shares are held as stock-in-trade by any of the Public Shareholders of the Target Company, then the gains will be characterized as business income and taxable under the head "Profits and Gains from Business or Profession".

(a) Resident Shareholders:

- (i) Profits of:
 - (A) Individuals, HUF, AOP and BOI will be taxable at applicable slab rates.
 - (B) Domestic companies having turnover or gross receipts not exceeding INR 400 crore in the relevant financial year as prescribed will be taxable at the rate of 25% (plus applicable surcharge and health and education cess).
 - (C) Domestic companies which have opted for concessional tax regime under Section 115BAA will be taxable at the rate of 22% (plus applicable surcharge and health and education cess).
 - (D) Domestic companies which have opted for concessional tax regime under Section

- 115BAB will be taxable at the rate of 15% (plus applicable surcharge and health and education cess) if conditions of Section 115BAB are met, else at the rate of 22% (plus applicable surcharge and health and education cess).
- (E) For persons other than stated in (A), (B), (C) and (D) above, profits will be taxable at the rate of 30% (plus applicable surcharge and health and education cess).
- (ii) No benefit of indexation by virtue of period of holding will be available in any case.

(b) Non Resident Shareholders

- (i) Non-resident Shareholders can apply relevant provisions of the applicable DTAA read with the MLI, entered into by India with the relevant country of which the said shareholder is tax resident, subject to fulfilling relevant conditions (including the non-applicability of GAAR) and maintaining & providing necessary documents prescribed under the IT Act.
- (ii) Where DTAA provisions are not applicable:
 - (A) For non-resident individuals, HUF, AOP and BOI, profits (as determined in accordance with the provisions of the IT Act) will be taxable at applicable slab rates.
 - (B) For foreign companies, profits (as determined in accordance with the provisions of the IT Act) will be taxed in India at the rate of 40% (plus applicable surcharge and health and education cess).
 - (C) For other non-resident Shareholders, such as foreign firms, profits (as determined in accordance with the provisions of the IT Act) will be taxed in India at the rate of 30% (plus applicable surcharge and health and education cess).
 - (D) No benefit of indexation by virtue of period of holding will be available in any case.

11. Other matters

- a) Minimum alternate tax ("MAT") implications as per Section 115JB of the IT Act will get triggered in the hands of a resident corporate shareholder (other than resident company which has opted for concessional tax regime under Section 115BAA or Section 115BAB of the IT Act). Foreign companies will not be subject to MAT if the country of residence of such of the foreign country has entered into a DTAA with India and such foreign company does not have a permanent establishment in India in terms of the DTAA. In case where the said conditions are not satisfied, MAT will be applicable to the foreign company. In case of non-corporate shareholders, applicability of the provisions of Alternative Minimum Tax as per Section 115JC of the IT Act will also need to be analyzed depending on the facts of each case.
- b) Submission of PAN and other details
 - (i) All Public Shareholders are required to submit their PAN along with self-attested copy of the PAN card for income-tax purposes.
 - (ii) In absence of PAN for non-resident Public Shareholders, as per Notification No. 53 /2016, F.No.370 142/16/2016-TPL, they shall furnish self-attested copy of documents containing the following details:
 - (A) Name, email id, contact number;
 - (B) Address in the country of residence;
 - (C) Tax Residency Certificate ("TRC") from the government of the country of

residence, if the law of such country provides for issuance of such certificate; and

(D) Tax identification number in the country of residence, and in case no such number is available, then a unique number on the basis of which such non-resident is identified by the government of the country of which he claims to be a resident.

12. Tax Deduction at Source ("TDS")

(a) On payment of consideration

(i) <u>In case of Resident Shareholders</u>

In absence of any specific provision under the IT Act, the Acquirer is not required to deduct tax on the consideration payable to resident Shareholders pursuant to purchase of Equity Shares under the Offer.

The resident Public Shareholders undertake to file their tax returns in India after *inter-alia* considering the gains arising pursuant to this Offer and duly disclosing the residential status as a tax resident of India. The resident Public Shareholders also undertake to provide the Acquirer, on demand, the relevant details in respect of the taxability/non-taxability of the proceeds pursuant to this Offer, copy of tax return filed in India, evidence of the tax paid etc.

(ii) <u>In case of Non-resident Shareholders</u>

(A) In case of FIIs / FPIs:

- (1) Section 196D of the IT Act provides for specific exemption from withholding tax in case of Capital Gains arising in hands of FIIs / FPIs. Thus, no withholding of tax is required in case of consideration payable to FIIs / FPIs. The Acquirer would not deduct tax at source on the payments to FIIs / FPIs, subject to the following conditions:
 - FIIs / FPIs furnishing the copy of the registration certificate issued by SEBI (including for subaccount of FII / FPI, if any);
 - FIIs / FPIs declaring that they have invested in the Equity Shares in accordance with the applicable SEBI regulations and will be liable to pay tax on their income as per the provisions of the IT Act.
- (2) If the above conditions are not satisfied, FIIs / FPIs may submit a valid and effective certificate for deduction of tax at a nil/lower rate issued by the income tax authorities under the IT Act ("TDC"), along with the Form of Acceptance-cum-Acknowledgement, indicating the amount of tax to be deducted by the Acquirer before remitting the gross consideration. The Acquirer shall deduct tax in accordance with such TDC. In case a valid TDC is not submitted, the Acquirer will arrange to deduct tax at the maximum marginal rate as applicable, on the consideration payable towards acquisition of the shares.
- (B) In case of other non-resident Shareholders (other than FIIs / FPIs above) holding Equity Shares of the Target Company:
 - (1) Section 195(1) of the IT Act provides that any person responsible for paying to a non-resident, any sum chargeable to tax is required to deduct tax at source (including applicable surcharge and cess). Subject to regulations in this regard, wherever applicable and it is required to do so, tax at source (including applicable surcharge and cess) shall be deducted at appropriate rates as per the IT Act read with the provisions of the relevant DTAA and MLI, if applicable. In doing this, the Acquirer will be guided by generally followed practices and make use of data

- available in the records of the Registrar to the Offer except in cases where the non-resident Shareholders provide a specific mandate in this regard.
- While tendering shares under the Offer, all non-resident shareholders including NRIs/ foreign shareholders shall be required to submit a valid certificate for deduction of tax at a NIL/lower rate issued by the income tax authorities under the IT Act along with the Form of Acceptance-cum-Acknowledgement, indicating the amount of tax to be deducted by the Acquirer before remitting the consideration. The Acquirer will arrange to deduct taxes at source in accordance with such TDC only if it has been submitted along with the Form of Acceptance-cum-Acknowledgement and the same is valid and effective as of the date on which tax is required to be deducted at source.
- (3) In case TDC is not submitted requiring lower withholding of tax by non-resident shareholders including NRIs / foreign shareholders or is otherwise not valid and effective as of the date on which tax is required to be deducted at source, the Acquirer will arrange to deduct tax at the maximum marginal rate as may be applicable to the relevant category to which the shareholder belongs under the IT Act (i.e. 40% in case of foreign company, 30% in case of all other category of persons, plus applicable surcharge and health and education cess), on the gross consideration payable to such shareholder under the Offer.
- (4) The non-resident Shareholders undertake to indemnify the Acquirer if any tax demand is raised on the Acquirer on account of gains arising to the non-resident Shareholders pursuant to this Offer. The non-resident Shareholders also undertake to provide the Acquirer, on demand, the relevant details in respect of the taxability / non-taxability of the proceeds pursuant to this Offer, copy of tax return filed in India, evidence of the tax paid, documents, etc.

(b) On payment of interest for delay in payment of consideration

- (i) Where any interest is paid by the Acquirer to resident and non-resident shareholder for delay in receipt of statutory approvals as per Regulation 18(11) of the SEBI (SAST) Regulations or in accordance with Regulation 18(11A) of the SEBI (SAST) Regulations, the final decision to deduct tax or the quantum of taxes to be deducted rests solely with the Acquirer depending on the settlement mechanism for such interest payments. In the event, the Acquirer decides to withhold tax, the same shall be basis the documents submitted along with the Form of Acceptance-cum-Acknowledgement or such additional documents as may be called for by the Acquirer. It is recommended that the shareholders consult their custodians/ authorized dealers/ tax advisors appropriately with respect to the taxability of such interest amount (including on the categorization of the interest, whether as capital gains or as other income).
- (ii) Tax shall be deducted at source on gross amount of interest for delay in payment of the consideration at the applicable tax rate in accordance with the provisions of the IT Act depending on category of the Public Shareholder. The shareholders shall be required to submit a valid TDC at a NIL/lower rate issued by the income tax authorities under the IT Act along with the Form of Acceptance-cum-Acknowledgement, indicating the amount of tax to be deducted by the Acquirer before payment of such interest. In the event the Acquirer is held liable for the tax liability of the Public Shareholder, the same shall be to the account of the shareholder and to that extent the Acquirer should be indemnified by the shareholder.

(c) Other withholding related provisions

(i) If PAN is not furnished by a resident Public Shareholder or in case of a non-resident Public Shareholder not having a PAN, the relevant details are not furnished, the Acquirer will arrange to deduct tax at least at the rate of 20% as per Section 206AA of the IT Act or at such rate as applicable and provided above for each category of the Public Shareholders, whichever is higher.

- (ii) In terms of Section 206AB of the IT Act, where a person (i) has not filed Indian income-tax return for one financial year preceding the relevant financial year in which tax is required to be deducted; (ii) has an aggregate of tax deducted at source/tax collected at source of INR 50,000 (Fifty thousand rupees) or more in the said financial year and (iii) the time limit for filing India income-tax return under Section 139(1) of the IT Act has expired, then the deductor is required to withhold taxes at higher of the following rates (a) at twice the rate specified in the relevant provision of the IT Act; (b) at twice the rates in force; or (c) at the rate of 5%. It is clarified that the provisions of Section 206AB of the IT Act are not applicable where the payee is a non-resident, which does not have a permanent establishment in India.
- (iii) Further, it is also clarified that where the provisions of both Section 206AA and Section 206AB of the IT Act are applicable, then taxes shall be deducted at higher of the two rates provided in Section 206AA and Section 206AB of the IT Act.
- (iv) In addition to the tax deducted at source as per above para, applicable Surcharge and Health and Education Cess will be levied.

13. Other points for consideration

- (a) Shareholders who wish to tender their Equity Shares must submit the information / documents, as applicable, all at once along with the Form of Acceptance-cum-Acknowledgement and those that may be additionally requested for by the Acquirer. The documents submitted by the shareholders along with the Form of Acceptance-cum-Acknowledgement will be considered as final. Any further / delayed submission of additional documents, unless specifically requested by the Acquirer, may not be accepted.
- (b) The Acquirer will not take into consideration any other details and documents (including self-certified computation of tax liability or the computation of tax liability certified by any tax professionals including a chartered accountant, etc.) submitted by the Public Shareholder for deducting a lower amount of tax at source. In case of ambiguity, incomplete or conflicting information, the Acquirer will arrange to deduct tax at the applicable rate under the IT Act on the gross amount.
- (c) Based on the documents and information submitted by the shareholder, the final decision to deduct tax or not, or the quantum of taxes to be deducted rests solely with the Acquirer.
- (d) Taxes once deducted will not be refunded by the Acquirer under any circumstances.
- (e) The Acquirer shall deduct tax (if required) as per the information provided and representation made by the shareholders. In the event of any income tax demand (including interest, penalty, etc.) arising from any misrepresentation, inaccuracy or omission of information provided / to be provided by the shareholders, such shareholders will be responsible to pay such income tax demand (including interest, penalty, etc.) and provide the Acquirer with all information / documents that may be necessary and co-operate in any proceedings before any income tax / appellate authority. The Shareholders undertake to indemnify the Acquirer if any tax demand is raised on the Acquirer on account of payment made to the Shareholders pursuant to this Offer.
- (f) The tax deducted by the Acquirer while making the payment to a shareholder under this Offer may not be the final liability of such shareholders and shall in no way discharge the obligation of the shareholders to appropriately disclose the amount received by it, pursuant to this Offer, before the income tax authorities. The rate at which tax is required to be deducted is based on the tax laws prevailing as on the date of this Letter of offer. If there is any change in the tax laws with regards to withholding tax rates as on the date of deduction of tax, the tax will be deducted at the rates applicable at the time of deduction of tax.
- (g) All shareholders are advised to consult their tax advisors for the treatment that may be given by their respective assessing officers in their case, and the appropriate course of action that they should take. The Acquirer and the Manager to the Offer do not accept any responsibility for the accuracy

or otherwise of such advice. The aforesaid treatment of tax deduction at source may not necessarily be the treatment also for filing the return of income.

(h) The Acquirer, PAC and the Manager to the Offer do not accept any responsibility for the accuracy or otherwise of the tax provisions set forth herein above.

14. Rate of Surcharge and Cess

In addition to the basic tax rate, applicable Surcharge, Health and Education Cess are currently leviable as under:

(a) Surcharge

- (i) In case of domestic companies: Surcharge is leviable @ 12% on the income-tax where the total income exceeds INR 10 crore and @ 7% on the income-tax where the total income exceeds INR 1 crore but does not exceed INR 10 crore for companies not opting for tax regime under Section 115BAA and Section 115BAB.
- (ii) In case of domestic companies which have opted for concessional tax regime either under Section 115BAA or Section 115BAB: Surcharge is leviable @ 10% on the income-tax.
- (iii) In case of companies other than domestic companies: Surcharge is leviable @ 5% on the income-tax where the total income exceeds INR 10 crore and @ 2% on the income-tax where the total income exceeds INR 1 crore but does not exceed INR 10 crore.
- (iv) In case of individuals, HUF, AOP, BOI:
 - (A) Surcharge is leviable @10% on income-tax where the total income exceeds INR 50 lakh but does not exceed INR 1 crore;
 - (B) Surcharge is leviable @15% on income-tax where the total income exceeds INR 1 crore but does not exceed INR 2 crore;
 - (C) Surcharge is leviable @ 25% on income-tax where the total income exceeds INR 2 crore but does not exceed INR 5 crore; and
 - (D) Surcharge @ 37% is leviable where the total income exceeds INR 5 crore.

However, for the purpose of income chargeable under Section 111A, Section 112, Section 112A and Section 115AD(1)(b) of the IT Act (i.e. for income chargeable to tax under the head capital gains), the surcharge rate shall not exceed 15%.

(v) In case of Firm and Local Authority: Surcharge is leviable @12% on income-tax where the total income exceeds INR 1 crore.

(b) Cess

Health and Education Cess is currently leviable in all cases @ 4% on the sum of on income-tax and surcharge.

15. Tax Deducted Certificate

The Acquirer will issue a certificate in the prescribed form to the Public Shareholders (resident and non-resident) who have been paid the consideration and interest for delay in payment of consideration, if any, after deduction of tax on the same, certifying the amount of tax deducted and other prescribed particulars in accordance with the provisions of the IT Act read with the Income-tax Rules, 1962 made thereunder.

THE TAX RATES AND OTHER PROVISIONS MAY UNDERGO CHANGES. THE ABOVE NOTE ON TAXATION SETS OUT THE PROVISIONS OF LAW IN A SUMMARY MANNER ONLY AND DOES NOT PURPORT TO BE A COMPLETE ANALYSIS OR LISTING OF ALL POTENTIAL TAX CONSEQUENCES OF THE DISPOSAL OF EQUITY SHARES. THIS NOTE IS NEITHER BINDING ON ANY REGULATORS NOR CAN THERE BE ANY ASSURANCE THAT THEY WILL NOT TAKE A POSITION CONTRARY TO THE COMMENTS MENTIONED HEREIN. HENCE, YOU SHOULD CONSULT WITH YOUR OWN TAX ADVISORS FOR THE TAX PROVISIONS APPLICABLE TO YOUR PARTICULAR CIRCUMSTANCES.

X. DOCUMENTS FOR INSPECTION

Copies of the following documents will be available for inspection to the Public Shareholders at the registered office of the Manager to the Offer, Kotak Mahindra Capital Company Limited, 27 BKC, 1st Floor, Plot No. C-27, 'G' Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051, between 10.30 AM and 3:00 PM on any Working Day (except Saturdays and Sundays) during the period from the date of commencement of the Tendering Period until the date of closure of the Tendering Period:

- 1. Copies of the certificate of incorporation and Memorandum and Articles of Association of the Acquirer;
- 2. Copy of the SPA which triggered the Offer;
- 3. Copy of the limited reviewed financial statements pertaining to the Acquirer as of and for the period ended June, 30, 2022 since incorporation date i.e. November 24, 2021;
- 4. Copy of the limited reviewed financial statements pertaining to the PAC as of and for the 6 (six) months period ended June, 30, 2022 and audited financial statements as of and for the period from September 6, 2021 (commencement date) to December 31, 2021;
- 5. Copies of the unaudited limited reviewed consolidated financial results as of and for the 9 (nine) months period ended September 30, 2022, as of and for the 6 (six) months period ended June 30, 2022 and annual reports for the financial years ended December 31, 2021, December 31, 2020 and December 31, 2019,;
- 6. Certificate dated November 16, 2022 from Ms. Sheetal Shah (Membership No.: 102140), partner of S.V. Shah & Associates, Chartered Accountants (Firm Registration No.: 139517W) certifying the adequacy of financial resources of the Acquirer and PAC to fulfil their Offer obligations;
- 7. Certificate dated November 16, 2022 from S.V. Shah & Associates, (FRN: 139517W), Chartered Accountants, certifying the Offer Price computation;
- 8. Escrow Agreement dated November 17, 2022 between the Acquirer, Kotak Mahindra Bank Limited and the Manager to the Offer;
- 9. Letter dated November 18, 2022 from Kotak Mahindra Bank Limited, confirming the receipt of INR 1406,46,75,096/- (Indian Rupees One Thousand Four Hundred and Six Crore Forty Six Lakh Seventy Five Thousand Ninety Six only) in the Cash Escrow Account;
- 10. Copy of the Public Announcement dated Wednesday, November 16, 2022 and submitted to the Stock Exchanges;
- 11. Copy of the DPS published on Wednesday, November 23, 2022 published by the Manager to the Offer on behalf of the Acquirer and PAC on November 23, 2022 and the offer opening public announcement;
- 12. Board resolution of the Target Company dated November 25, 2022;
- 13. Due diligence report dated November 25, 2022 of M/s. PI & Associates, Peer Reviewed Firm of

Practicing Company Secretaries;

- 14. Certified true copy of the resolution passed by the shareholders of the Target Company by way of postal ballot, results of which were declared on [●] along with scrutinizer's report;
- 15. In-principle approval from BSE letter no. [●] dated [●] and from NSE letter no. [●] dated [●];
- 16. Copy of the recommendation made by the committee of the independent directors of the Target Company; and
- 17. Copy of the letter number [●] from SEBI dated [●] containing its observations on the DLOF.

XI. OTHER INFORMATION

In terms of Regulation 8(3)(b) of the SEBI Delisting Regulations, the Acquirer and PAC, jointly and severally, undertake and confirm that the Acquirer and PAC:

- (a) have not sold any Equity Shares during the period of 6 (six) months prior to the date of the PA; and
- (b) shall not, directly or indirectly:
 - (i) employ any device, scheme or artifice to defraud any shareholder of the Target Company or other person;
 - (ii) engage in any transaction or practice that operates as a fraud or deceit upon any shareholder of the Target Company or other person; or
 - (iii) engage in any act or practice that is fraudulent, deceptive or manipulative.

in connection with the Delisting Offer of the Equity Shares sought or permitted or exit opportunity given or other acquisition of Equity Shares made under the SEBI Delisting Regulations.

XII. DECLARATION BY THE ACQUIRER AND PAC

- 1. The Acquirer and PAC accept responsibility for the information contained in this DLOF.
- 2. The Acquirer and PAC will be severally and jointly responsible for ensuring compliance with the SEBI (SAST) Regulations and the SEBI Delisting Regulations.
- 3. The persons signing this DLOF on behalf of the Acquirer and PAC have been duly and legally authorized to sign this DLOF.
- 4. The information pertaining to the Target Company contained in the PA, the DPS, the DLOF or any other advertisement/publications made in connection with the Offer has been compiled from information published or publicly available sources or provided by the Target Company. The information pertaining to the Sellers contained in the PA, the DPS the DLOF or any other advertisement/publications made in connection with the Offer has been obtained from the Sellers. The Acquirer does not accept any responsibility with respect to any information provided in the PA, the DPS, the DLOF pertaining to the Target Company or the Sellers.

Issued by the Manager to the Offer

For and on behalf of the Acquirer

BCP Asia II Topco II Pte. Ltd.

Place: [●]

Date: [●]

For and on behalf of the PAC

Blackstone Capital Partners Asia II L.P.

Place: [●]

Date: $[\bullet]$

FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT

INSTRUCTIONS FOR TENDERING THE EQUITY SHARES IN THE EVENT THE ACQUIRER HAS ACQUIRED CONTROL OVER THE TARGET COMPANY IN ACCORDANCE WITH THE SEBI (SAST) REGULATIONS AND THE SHARES ARE TENDERED BY THE PUBLIC SHAREHOLDERS THROUGH STOCK EXCHANGE MECHANISM, WILL BE AS FOLLOWS

INSTRUCTIONS

Capitalized terms used and not defined in these instructions will have the same meaning as provided in the Letter of Offer dated [•].

- 1. PLEASE NOTE THAT NO EQUITY SHARES/FORMS SHOULD BE SENT DIRECTLY TO THE ACQUIRER, THE PAC, THE TARGET COMPANY OR TO THE MANAGER TO THE OFFER.
- 2. The Form of Acceptance-cum-Acknowledgement should be legible and should be filled-up in English only.
- 3. All queries pertaining to this Offer may be directed to the Registrar to the Offer.
- 4. As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated 3 December 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from 1 April 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated 31 July 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Offer as per the provisions of the SEBI (SAST) Regulations.
- 5. The Public Shareholders who are holding the Equity Shares in physical form and who wish to tender their Equity Shares in this Offer shall approach the Registrar to the Offer and submit the following set of documents for verification procedure as mentioned below:
 - a) original share certificate(s);
 - b) valid share transfer deed(s) duly filled, stamped and signed by the transferor(s) (i.e. by all registered shareholder(s) in the same order and as per specimen signatures registered with the Target Company), and duly witnessed at the appropriate place authorizing the transfer in favor of the Acquirer;
 - c) self-attested copy of the Public Shareholder's PAN Card (in case of joint holders, the PAN card copy of all transferors);
 - d) this Form for Public Shareholders holding Equity Shares in physical mode, duly completed and signed in accordance with the instructions contained therein, by sole/joint shareholders whose name(s) appears on the share certificate(s) and in the same order and as per the specimen signature lodged with the Target Company;
 - e) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable; and
 - f) if the address of the Public Shareholder has undergone a change from the address registered in the register of members of the Target Company, a self-attested copy of address proof consisting of any one of the following documents: (i) valid Aadhar Card; (ii) Voter Identity Card; or (iii) Passport.

Public Shareholders holding physical shares should note that such Equity Shares will not be accepted

unless the complete set of documents is submitted.

- 6. In case of unregistered owners of Equity Shares in physical mode, the Public Shareholder should provide an additional valid share transfer deed(s) duly signed by the unregistered owner as transferor(s) by the sole/joint Public Shareholder(s) in the same order and duly witnessed at the appropriate place. The transfer deed should be left blank, except for the signatures and witness details. **PLEASE DO NOT FILL IN ANY OTHER DETAILS IN THE TRANSFER DEED.**
- 7. Attestation, where required (as indicated in the share transfer deed) (thumb impressions, signature difference, etc.) should be done by a Magistrate, Notary Public or Special Executive Magistrate or a similar authority holding a public office and authorized to issue the seal of his office or a member of a recognized stock exchange under their seal of office and membership number or manager of the transferor's bank.
- 8. In case the share certificate(s) and the transfer deed(s) are lodged with the Target Company/ its transfer agents for transfer, then the acceptance shall be accompanied by the acknowledgement of lodgment with, or receipt by, the Target Company / its transfer agents, of the share certificate(s) and the transfer deed(s).
- 9. The Public Shareholder should ensure that the certificate(s) and above documents should be sent only to the Registrar to the Offer either by registered post or courier or hand delivery so as to reach the Registrar to the Offer: i.e. Link Intime India Private Limited on or before the date of closure of the Tendering Period, at the following address Unit: R Systems International Limited Composite Offer, C 101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai-400083, Maharashtra, India.
- 10. The Selling Broker should place bids on the Exchange Platform with relevant details as mentioned on physical share certificate(s). The Selling Broker(s) shall print the Transaction Registration Slip (TRS) generated by the Exchange Bidding System. The TRS will contain the details of order submitted including Folio No., Certificate No. Dist. Nos., number of Equity Shares, etc.
- 11. Eligible Shareholders who desire to tender their Equity Shares in the dematerialized form under the Offer would have to do so through their respective selling member by indicating the details of Equity Shares they intend to tender under the Offer.
- 12. In case of Equity Shares held in joint names, names should be filled up in the same order in the Form of Acceptance-cum-Acknowledgement as the order in which they hold the Equity Shares in R Systems International Limited, and should be duly witnessed. This order cannot be changed or altered nor can any new name be added for the purpose of accepting the Offer.
- 13. If the Offer Shares tendered are rejected for any reason, the Offer Shares will be returned to the sole/first named Public Shareholder(s) along with all the documents received at the time of submission.
- 14. The Procedure for Acceptance and Settlement of this Offer has been mentioned in the Letter of Offer in Section VIII (*Procedure for Acceptance and Settlement of this Offer*).
- 15. The LOF along with the Form of Acceptance-cum-Acknowledgement is being dispatched/sent through electronic mail to all the Public Shareholders as on the Identified Date, who have registered their email ids with the Depositories and through speed post / registered post to shareholders who do not have registered email id with the Target Company. In case of non-receipt of the LOF, such shareholders may download the same from the respective websites of SEBI (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Offer Shares.
- 16. The Form of Acceptance-cum-Acknowledgement along with enclosures should be sent only to the Registrar to the Offer either by Registered Post or Courier or hand delivery so as to reach the Registrar of the Offer on or before the date of closure of the Tendering Period at its registered office on all Working Days (excluding Saturdays, Sundays and Public holidays) during the business hours. For hand delivery, the timings will be all Working Days anytime between Monday to Friday 10:00 AM to 1:00 PM and 2:00 PM to 5:00 PM, except public holidays.

- 17. All the Public Shareholders should provide all relevant documents, which are necessary to ensure transferability of the Equity Shares in respect of which the acceptance is being sent.
- 18. All the Public Shareholders are advised to refer to Section IX (*Compliance with Tax Requirements*) in the LOF in relation to important disclosures regarding the taxes to be deducted on the consideration to be received by them. However, it may be noted that Shareholders should consult with their own tax advisors for the tax provisions applicable to their particular circumstances, as the details provided in Section IX (*Compliance with Tax Requirements*), as referred to above, are indicative and for guidance purposes only.
- 19. All documents/remittances sent by or to Public Shareholders will be at their own risk. Public Shareholders are advised to adequately safeguard their interests in this regard.
- 20. The Selling Broker(s) shall print the Transaction Registration Slip (TRS) generated by the Exchange Bidding System.
- 21. In case any person has submitted Equity Shares in physical mode for dematerialisation, such Public Shareholders should ensure that the process of getting the Equity Shares dematerialised is completed well in time so that they can participate in the Open Offer before close of Tendering Period.
- 22. The Procedure for Acceptance and Settlement of this Offer has been mentioned in the Letter of Offer at Section VIII (*Procedure for Acceptance and Settlement of the Offer*).
- 23. The Tender Form and TRS is not required to be submitted to the Acquirer, the Manager to the Offer or the Registrar to the Offer. Shareholders holding shares in demat mode are not required to fill the On Market Form of Acceptance-cum-Acknowledgment unless required by their respective selling broker. Equity Shares under lock-in will be required to fill the respective On Market Form of Acceptance-cum-Acknowledgment.
- 24. If non-resident Public Shareholders had required any approval from the RBI or any other regulatory body in respect of the Offer Shares held by them, they will be required to submit such previous approvals that they would have obtained for holding the Offer Shares, to tender the Offer Shares held by them pursuant to this Open Offer. Further, non-resident Public Shareholders must obtain all approvals required, if any, to tender the Offer Shares in this Open Offer (including without limitation, the approval from the RBI) and submit such approvals, along with the other documents required in terms of the Letter of Offer, and provide such other consents, documents and confirmations as may be required to enable the Acquirer to purchase the Offer Shares so tendered. In the event any such approvals are not submitted, the Acquirer reserve the right to reject such Offer Shares tendered in this Open Offer. If the Offer Shares are held under general permission of RBI, the non-resident Public Shareholder should state that the Offer Shares are held under general permission and whether they are held on repatriable basis or non-repatriable basis.
- 25. Interest payment, if any: In case of interest payments by the Acquirer for delay in payment of Offer consideration or a part thereof, the final decision to deduct tax or not on the interest payments for delay in payment of consideration, or the quantum of taxes to be deducted rests solely with the Acquirer depending on the settlement mechanism for such interest payments.

The tax deducted under this Offer is not the final liability of the Public Shareholders or in no way discharges the obligation of Public Shareholders to disclose the consideration received pursuant to this Offer in their respective tax returns.

All Public Shareholders are advised to consult their tax advisors for the treatment that may be given by their respective assessing officers in their case, and the appropriate course of action that they should take. The Acquirer and the Manager to the Offer do not accept any responsibility for the accuracy or otherwise of such advice. The tax rates and other provisions may undergo changes.

26. Public Shareholders who wish to tender their Equity Shares must submit the following documents to the Registrar to the Offer.

27.	For re	sident Public Shareholders:
		Self-attested copy of PAN card
		Certificate from the income tax authorities under Section 197 of the Income Tax Act, wherever applicable, in relation to payment of interest, if any, for delay in payment of consideration (certificate for deduction of tax at lower rate)
		Self-declaration in Form 15G/Form 15H (in duplicate), if applicable
		For specified entities under Section 194A(3)(iii) of the Income Tax Act, self-attested copy of relevant registration or notification (applicable only for interest payment, if any)
		Self-attested declaration in respect of residential status and tax status of Public Shareholders (e.g. individual, Hindu Undivided Family (HUF), firm, company, Association of Persons (AOP), Body of Individuals (BOI), trust or any other – please specify);
28.	For no	on-resident Public Shareholders:
		Self-attested copy of PAN card
		Certificate under Section 195(3) or Section 197 of the Income Tax Act, wherever applicable (certificate for deduction of tax at lower rate) from the income tax authorities under the Income Tax Act, indicating the amount of tax to be deducted by the Acquirer before remitting the amount of interest
		Tax Residency Certificate and Form 10F and other information or documents as may be required to claim relief under the provisions of applicable double taxation avoidance agreement
		Self-attested declaration that it does not have a Permanent Establishment in India either under the IT Act or applicable between India and any other foreign country or specified Territory (as notified under Section 90 or Section 90A of the Income Tax Act) of which the Public Shareholder claims to be a tax resident
		Self-attested declaration in respect of residential status and tax status of Public Shareholders (e.g. individual, Hindu Undivided Family (HUF), firm, company, Association of Persons (AOP), Body of Individuals (BOI), trust or any other – please specify)
		Tax certificate issued by the income tax/statutory authorities of the overseas jurisdiction where the non-resident Public Shareholder is a resident for tax purposes, indicating the quantum of Overseas Tax along with any other information as may be relevant for this transaction.

29. None of the Acquirer, the Manager to the Offer, the Registrar to the Offer, the Target Company or any affiliates of any of the foregoing will be liable for any delay/loss in transit resulting in delayed receipt/non-receipt by the Registrar to the Offer of your Form of Acceptance-cum-Acknowledgement or for the failure to deposit the Equity Shares to the Escrow Demat Account or for any other reason.

In an event of non-submission of NOC or certificate for deduction of tax at nil/lower rate, tax will be deducted up to the maximum marginal rate as may be applicable to the relevant category, to which the Public Shareholder belongs.

FOR DETAILED PROCEDURE IN RESPECT OF TENDERING OFFER SHARES IN THIS OPEN OFFER, PLEASE REFER TO THE LETTER OF OFFER.

All future correspondence, if any, should be addressed to the respective Selling Broker, or to the Registrar to the Offer at the following address:

LINKIntime

LINK INTIME INDIA PRIVATE LIMITED

Unit: R Systems International Limited - Composite Offer C-101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai – 400 083

Tel: +91 810 811 4949 Fax: +91 22 4918 6195

Email: rsystems.offer@linkintime.co.in Contact Person: Mr. Sumeet Deshpande SEBI Registration No.: INR000004058

FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

(The Public Shareholders holding shares in physical form have to send this form with the enclosures to the Registrar to the Offer, at its registered office address provided in the Letter of Offer)

Public Shareholders holding shares in demat form are not required to submit the Form of Acceptance-cum-Acknowledgment to the Registrar, unless required by their respective Selling Broker

TENDERING PERIOD FOR THE OFFER					
OPENS ON	[•]				
CLOSES ON	[•]				

From		
Name:		
Address:		
Floor/Door:		
Black No:		
Area / Locality:		
Town / City / District:		
State:		
Country:		
Zip / Pin Code:		
Principal Place of Business:		
Tel No. (including ISD Code):	Fax No.:	Email:

То,	Status of the P	ublic Shareholder	(Please tick whicheve	er is applicable)
The Acquirer	□ Individual	□ Company	□ FII / FPI -	□ FII / FPI -
C/o Link Intime India Private			Corporate	Others
Limited	□ QFI	□ FVCI	□ Partnership /	□ Private Equity
Unit: R Systems International			Proprietorship firm /	Fund
Limited – Composite Offer			LLP	
Contact person: Sumeet	□ Pension /	□ Sovereign	□ Foreign Trust	□ Financial
Deshpande	Provident	Wealth		Institution
Tel: +91 810 811 4949	Fund	Fund		
Fax: +91 22 4918 6195	□ NRIs / PIOs -	□ NRIs / PIOs -	□ Insurance	□ OCB
Email:	repatriable	non- repatriable	Company	
rsystems.offer@linkintime.co.in			_ A	A 41
	□ Domestic Trust	□ Banks	☐ Association of	☐ Any others,
			person / Body of individual	please specify:

Dear Sir/Madam,

SUB: OFFER FOR ACQUISITION OF UP TO 5,71,73,476 (FIVE CRORE SEVENTY ONE LAKH SEVENTY THREE THOUSAND FOUR HUNDRED SEVENTY SIX) EQUITY SHARES OF R SYSTEMS INTERNATIONAL LIMITED TO THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY BCP ASIA II TOPCO II PTE. LTD. ("ACQUIRER") ALONGWITH BLACKSTONE CAPITAL PARTNERS ASIA II L.P. IN ITS CAPACITY AS A PERSON ACTING IN CONCERT

I/We refer to the Letter of Offer dated [●] ("Letter of Offer") for acquiring the Equity Shares held by me/us in R Systems International Limited. Capitalised terms not defined here shall have the meanings ascribed to them under the Letter of Offer.

I/We, the undersigned, have read the Public Announcement, the Detailed Public Statement, Letter of Offer and the Offer opening public announcement cum corrigendum, and understood its contents, terms and conditions, and unconditionally accept these terms and conditions.

I/We acknowledge and confirm that all the particulars/statements given herein are true and correct.

Details of Public Shareholder:

Name	Holder	Name of the Shareholder	Permanent Account Number
(in BLOCK LETTERS)			(PAN)
(Please write names of the	Sole/First		
joint holders in the same	Second		
order as appearing in the	Third		
Equity Share			
certificate(s)/demat			
account)	Tal No. (vvit)	h ISD/STD Code).	Mobile No.:
Contact Number(s) of the First Holder	Tel No. (with	h ISD/STD Code):	Mobile No.:
That Holder			
Full Address of the First			
Holder (with pin code)			
Email address of the First			
Holder			
Date &Place of			
incorporation (if			
applicable)			

FOR EQUITY SHARES HELD IN PHYSICAL FORM:

I/We,	confirm th	iat our :	residential	status und	ler the	Income	Tax A	Act is as	belo) w (1	tick v	vhic	hever	is ap	plica	able).

- □ Resident
- □ Non-Resident

I / We, holding physical shares, accept this Offer and enclose the original share certificate(s) and duly signed transfer deed(s) in respect of my / our Equity Shares as detailed below along with enclosures as mentioned herein:

Sr.	Regd. Folio	Share Certificate Number	Distinctive Numbers		No. of Equity
No.	Number		From	To	Shares
1					
2					
3					
(In ca	se the space provide	TOTAL			
	the above				

Enclosures (whichever is applicable)

- □ Duly attested power of attorney, if any person apart from the Public Shareholder, has signed the Form of Acceptance-cum- Acknowledgement or Equity Share transfer deed(s)
- ☐ Original Equity Share certificate(s)
- □ Valid Equity Share transfer deed(s)
- □ Corporate authorization, in case of companies along with certified board resolution and specimen signatures of authorized signatories
- □ Duly attested death certificate and succession certificate / probate / letter of administration (in case of single

Shareholder), in case the original Shareholder has expired

Self-attested copy of PAN card of all the transferor(s)

Other relevant documents (please specify)

FOR ALL PUBLIC SHAREHOLDERS:

I/We confirm that the Equity Shares which are being tendered herewith by me/us under this Open Offer, are free from any pledges, liens, charges, equitable interests, non-disposal undertakings or any other form of encumbrances and are being tendered together with all rights attached thereto, including all rights to dividends, bonuses and rights offers, if any, declared hereafter.

I/We confirm that the Equity Shares being tendered herewith by me/us are being tendered under the Delisting Offer at the Offer Price.

I/We note and understand that in case of the failure of the Delisting Offer, I/we may withdraw the tendered Equity Shares within 5 (five) working days from the date of the date of the announcement of the failure of the Delisting Offer. I/We note, understand and confirm that in I/we do not withdraw the tendered Equity Shares within this time period, then I/we shall agree and confirm that I/we accept to tender my /our Equity Shares towards the Open Offer at the Base Price.

I/We confirm that the sale and transfer of the Equity shares held by me/us will not contravene any applicable law and will not breach the terms of any agreement (written or otherwise) that I/we are a party to.

My/Our execution of this Form of Acceptance-cum-Acknowledgement shall constitute my/our warranty that the Equity Shares comprised in this application are owned by me/us and are sold and transferred by me/us free from all liens, charges, claims of third parties and encumbrances. If any claim is made by any third party in respect of the said Equity Shares, I/we will hold the Acquirer, harmless and indemnified against any loss they or either of them may suffer in the event of the Acquirer acquiring these Equity Shares.

I/We have obtained any and all necessary consents to tender the Offer Shares on the foregoing basis.

I/We declare that there are no restraints/injunctions or other order(s) of any nature which limits/restricts in any manner my/our right to tender Offer Shares in this Offer and that. I/we am/are legally entitled to tender the Offer Shares in this Offer.

I/We agree that the Acquirer will pay the consideration as per secondary market mechanism, only after verification of the certifications, documents and signatures, as applicable submitted along with this Form of Acceptance-cum-Acknowledgment by the Public Shareholders, and subject to the adherence of the aforementioned Instructions. I/We undertake to return to the Acquirer any Offer consideration that may be wrongfully received by me/us.

I/We declare that regulatory approvals, if applicable, for holding the Offer Shares and/or for tendering the Offer Shares in this Open Offer are enclosed herewith.

I/We confirm that I/We am/are not persons acting in concert with the Acquirer.

I/We give my/our consent to the Acquirer, to file any statutory documents, if any, on my/our behalf in relation to accepting the Offer Shares in this Offer.

I/We confirm that I/we am/are in compliance with the terms of the Offer set out in the PA, the DPS, and the LOF.

I/We undertake to execute any further documents and give any further assurances that may be required or expedient to give effect to my/our tender/offer and agree to abide by any decision that may be taken by the Acquirer, to effectuate this Open Offer in accordance with the SEBI (SAST) Regulations.

I/We am/are not debarred from dealing in shares or securities.

I/We confirm that there are no taxes or other claims pending against me/us which may affect the legality of the transfer of Equity Shares under the Income Tax Act, including but not limited to Section 281 of the Income Tax Act. I/We confirm that no notice has been issued by the income tax authorities impacting the rights to transfer the shares.

I/We note and understand that the Offer Shares will be held by the Registrar to the Offer/Clearing Corporation in trust for me/us till the date the Acquirer make payment of consideration as mentioned in the Letter of Offer, or the date by which other documents are dispatched to the Public Shareholders, as the case may be. I/We also note and understand that the consideration will be paid only to those Public Shareholders who have validly tendered their Equity Shares in this Offer, in accordance with the terms of the Letter of Offer.

I/We confirm that in the event of any tax demand (including interest, penalty, etc.) arising on the Acquirer, from any misrepresentation, inaccuracy or omission of information provided/to be provided by me/us, or as a result of income tax (including any consequent interest and penalty) on the income arising from tendering of the Offer Shares, I/We will indemnify the Acquirer for such tax demand (including interest, penalty, etc.) and provide the Acquirer with all information/documents, including in respect of the taxability / non-taxability of the proceeds pursuant to this Offer, copy of tax return filed in India, evidence of the tax paid etc., that may be necessary and co-operate in any proceedings before any income tax/appellate authority.

I/We authorize the Acquirer to acquire all the Equity Shares so tendered by me/us or such lesser number of Equity Shares, which it/they may decide to accept, in consultation with the Manager to the Offer, and in terms of the Letter of Offer.

I/We authorize the Acquirer, and the Registrar to the Offer to return to me/us by registered post or ordinary post, unaccepted documents, if any, at my/our sole risk, without specifying the reasons thereof.

For all Public Share	<u>eholders</u>						
I/We, confirm that or	ur residential status for th	e purposes	of tax as pe	r Section 6 of the Incom	me Tax Act, 1961 is:		
□ Resident □ N	on-resident, if yes please	state count	ry of tax res	sidency:			
I/We, confirm that m	ny/our status as a shareho	lder is: (Ple	ase tick wh	ichever is applicable)			
□ Individual	☐ Domestic Company	☐ Foreign Company		☐ FII/FPI - Corporate	☐ FII/FPI - Others		
□ QFI	□ FVCI	☐ Partnership/ Proprietorship firm/LLP		Proprietorship		☐ Private Equity Fund/AIF	☐ Pension/Provident Fund
☐ Sovereign Wealth Fund					□ NRIs/PIOs - non- repatriable		
☐ Insurance Company	□ OCB □ Domestic Trust		☐ Domestic Trust ☐ Banks		☐ Association of person/Body of Individual		
☐ Any others, pleas	se specify:						
FOR NRIs/OCBs/FI	Is, FPIs AND SUB-ACC	OUNTS/OT	THER NON	I-RESIDENT SHAREI	HOLDERS:		

I/We	e, confirm	that my/ou	r investment	status is:	(Please	provide	supporting	documents	and tick	whichev	er is
appli	icable)										

□ FDI Route

	PIS Route Any other - please specify
	Any other - please specify
I/We, c	onfirm that the Offer Shares tendered by me/us are held on: (Please tick whichever is applicable)
	Repatriable basis
	Non-Repatriable basis
I/We, c	onfirm that: (Please tick whichever is applicable)
	No RBI or other regulatory approval was required by me for holding Offer Shares that have been tendered in this Open Offer and the Offer Shares are held under the general permission of the RBI
	Copies of all approvals required by me for holding Offer Shares that have been tendered in this Open Offer are enclosed herewith
	Copy of RBI Registration letter taking on record the allotment of shares to me/us is enclosed herewith
I/We, c	onfirm that: (Please tick whichever is applicable)
	No RBI or other regulatory approval is required by me for tendering the Offer Shares in this Open Offer
	Copies of all approvals required by me for tendering Offer Shares in this Open Offer are enclosed herewith

All future correspondence, if any, should be addressed to the respective Selling Broker, or the Registrar to the Offer at:

Link Intime India Private Limited

Unit: R Systems International Limited - Composite Offer C-101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai – 400 083, India Contact person: Mr. Sumeet Deshpande Tel: +91 810 811 4949, Fax: +91 22 4918 6195

Email: rsystems.offer@linkintime.co.in

	d the following documents: (<i>Please t</i>		
	d copy of PAN card	ven viviencie en la appire	
	ation form in Form 15G/Form 15H, i	if applicable to be obtai	ined in duplicate copy (applicable
	erest payment, if any)		T T T T T T T T T T T T T T T T T T T
□ Duly attest	ed power of attorney if any person ap	part from the Public Sha	areholder has signed the Form-of-
Acceptance	e-cum- Acknowledgement	•	-
	authorization, in case of Companies a Signatures of Authorised Signatories		by of the Board Resolution and
☐ For Mutual	funds/Banks/Notified Institutions unevant registration or notification		(iii) of the Income Tax Act, attested
□ Declaration	n that the investment in the Equity Shoto be submitted by FIIs/FPIs).	nares is in accordance w	with the applicable SEBI regulations
•	stration Certificate for FIIs/FPIs (man	ndatory to be submitted	l by FIIs/FPIs).
claims to b between In in 'Form 10 be required	Residency Certificate' issued by the e a tax resident, in case the Public Sh dia and that jurisdiction in which the DF' as prescribed under the Income T depending upon specific terms of the of not having a permanent establishment.	nareholder intends to classification of the Public Shareholder classification of the relevant DTAA, include relevant DTAA, include the relevant DTAA, includ	aim benefit under the DTAA aims to be resident and a duly filled formation and documentation as may
	elearance certificate from income tax		
	from sale of shares and interest incor	•	
☐ Other relev	ant documents (Please specify)		
In case of interest the final decisi quantum of tax interest paymen	est payment, if any, will be taken from the st payments, if any, by the Acquirer from to deduct tax or not on the interest to be deducted rests solely with the state. So as to avoid fraudulent encash provide details of bank account of the	for delay in payment of est payments for delay e Acquirer depending or ment in transit, the Pul	Offer consideration or a part thereof, in payment of consideration, or the n the settlement mechanism for such
Name of the	Bank	Branch	City
			·
MICR	Code (9 Digits)	A 4 T (CA / CI	IFSC B / NRE /NRO / others) (please speci
Non Resident based on the reject their ap	Public Shareholders are requested to status of their account in which they	o state their NRO / NRI hold Equity Shares, fai	E Bank Account Number as applicabling which the Acquirer has a right to
Tours faithfully, Si	Full name(s) of the holder	PAN	Signature(s)
First/Sole Holder	Tun nume (s) of the notice	21211	Signatur (S)
Joint Holder 1			
Joint Holder 2			
Joint Holder 3			
	nt holdings, all holders must sign. In	case of body corporate	e, the company seal should be
,	ed copies of the necessary Board reso		

Tear alon	g this line
Acknowledgement Slip – R Systems International Limit	ed - Composite Offer
Received from Mr./Ms./M/s	
Address:	
Date of Receipt:	Place of Receipt:
Stamp of Selling Broker:	Signature of Official:

INSTRUCTIONS FOR TENDERING THE EQUITY SHARES IN THE EVENT THE ACQUIRER HAS NOT ACQUIRED CONTROL OVER THE TARGET COMPANY IN ACCORDANCE WITH THE SEBI (SAST) REGULATIONS, WILL BE AS FOLLOWS

Capitalized terms used and not defined in these instructions will have the same meaning as provided in the Letter of Offer dated $[\bullet]$.

- 1. PLEASE NOTE THAT NO EQUITY SHARES/FORMS SHOULD BE SENT DIRECTLY TO THE ACQUIRER, THE PAC, THE TARGET COMPANY OR TO THE MANAGER TO THE OFFER.
- 2. The Form of Acceptance-cum-Acknowledgement should be legible and should be filled-up in English only.
- 3. All queries pertaining to this Offer may be directed to the Registrar to the Offer.
- 4. As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated 3 December 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from 1 April 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated 31 July 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Offer as per the provisions of the SEBI (SAST) Regulations.
- 5. The Public Shareholders who are holding Equity Shares in physical form and are desirous of tendering their Equity Shares in the Offer shall approach the Registrar to the Offer and submit the following set of documents for verification procedure as mentioned below:
 - (a) original share certificate(s);
 - valid share transfer deed(s) duly filled, stamped and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place authorizing the transfer in favor of the Acquirer;
 - (c) self-attested copy of the shareholder's PAN Card (in case of joint holders, the PAN card copy of all transferors);
 - (d) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable; and
 - (e) if the address of the Public Shareholder has undergone a change from the address registered in the register of members of the Target Company, a self-attested copy of address proof consisting of any one of the following documents: (i) valid Aadhar Card; (ii) Voter Identity Card; or (iii) Passport.
- 6. In case any person has submitted Equity Shares in physical mode for dematerialisation, such Public Shareholders should ensure that the process of getting the Equity Shares dematerialised is completed well in time so that they can participate in the Offer before close of Tendering Period.
- 7. The Public Shareholders are advised to ensure that their Equity Shares are credited in favour of the Escrow Demat Account, before the closure of the Tendering Period, i.e., Thursday, January 19, 2023. The Form of Acceptance-cum-Acknowledgement of such dematerialized Equity Shares not credited in favour of the Escrow Demat Account, before the closure of the Tendering Period will be rejected.
- 8. Public Shareholders should enclose the following:
 - (a) Form of Acceptance-cum-Acknowledgement (in the form attached herewith) duly completed and signed in accordance with the instructions contained therein, by all the beneficial owners whose

- names appear in the beneficiary account, as per the records of the Depository Participant ("**DP**").
- (b) Photocopy of the delivery instruction in "Off-market" mode or counterfoil of the delivery instruction in "Off-market" mode, duly acknowledged by the DP as per the instruction in the Letter of Offer.
- (c) Photocopy of the inter-depository delivery instruction slip if the beneficiary holders have an account with CDSL.
- (d) A copy of the PAN card, power of attorney, corporate authorization (including board resolution/specimen signature) and no self-attested certificate/tax clearance certificate from income tax authorities, as applicable.

Please note the following:

- (a) For each delivery instruction, the beneficial owners should submit separate Form of Acceptance-cum-Acknowledgement.
- (b) The Registrar to the Offer is not bound to accept those acceptances, for which corresponding Equity Shares have not been credited to the Escrow Demat Account or for Equity Shares that are credited in the Escrow Demat Account but the corresponding Form of Acceptance-cum-Acknowledgment has not been received as on the date of closure of the Offer.

In case of non-receipt of the aforesaid documents, but receipt of the Equity Shares in the Escrow Demat Account, the Acquirer may (at its sole discretion) deem the Offer to have been accepted by the Public Shareholder in case of a resident Public Shareholder.

- 9. In case of Equity Shares held in joint names, names should be filled up in the same order in the Form of Acceptance-cum-Acknowledgement as the order in which they hold Equity Shares in R Systems International Limited, and should be duly witnessed. This order cannot be changed or altered nor can any new name be added for the purpose of accepting the Offer.
- 10. If the Offer Shares tendered are rejected for any reason, the Offer Shares will be returned to the sole/first named Public Shareholder(s) along with all the documents received at the time of submission.
- 11. The Procedure for Acceptance and Settlement of this Offer has been mentioned in the LOF in Section VIII (*Procedure for Acceptance and Settlement of the Offer*).
- 12. The LOF along with Form of Acceptance-cum-Acknowledgement is being dispatched/sent through electronic mail to all the Public Shareholders as on the Identified Date, who have registered their email ids with the Depositories and through speed post / registered post to shareholders who do not have registered email id with the Target Company. In case of non-receipt of the LOF, such shareholders may download the same from the SEBI website (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Offer Shares.
- 13. All the Public Shareholders should provide all relevant documents, which are necessary to ensure transferability of the Equity Shares in respect of which the acceptance is being sent. Such documents may include (but not be limited to):
 - (a) Duly attested death certificate and succession certificate / probate / letter of administration (in case of single Public Shareholder) in case the original Public Shareholder is dead.
 - (b) Duly attested power of attorney if any person apart from the Public Shareholder has signed the Form of

Acceptance-cum-Acknowledgement.

- 14. All the Public Shareholders are advised to refer to the Section IX (*Compliance with Tax Requirements*) in the LOF in relation to important disclosures regarding the taxes to be deducted on the consideration to be received by them. However, it may be noted that Shareholders should consult with their own tax advisors for the tax provisions applicable to their particular circumstances, as the details provided in Section IX (Compliance with Tax Requirements), as referred to above, are indicative and for guidance purposes only.
- 15. The Form of Acceptance-cum-Acknowledgement should be sent only to, the Registrar to the Offer and not to the Manager to the Offer, the Acquirer or the Target Company.
- Public Shareholders having their beneficiary account in [●] have to use "inter depository delivery instruction slip" for the purpose of crediting their Equity Shares in favour of the Escrow Demat Account with [●].
- All Public Shareholders, (including resident or non-resident shareholders) must obtain all requisite approvals required, if any, to tender the Offer Shares (including without limitation, the approval from the RBI, if applicable) held by them, in the Offer and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirer reserve the right to reject such Equity Shares tendered in this Offer. Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the RBI, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer Shares held by them, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirer reserve the right to reject such Offer Shares.

NRI Public Shareholders tendering their Equity Shares in the Offer and holding such Equity Shares on a repatriable basis (in which case the consideration can be remitted abroad) should (i) provide relevant proof of such holding on a repatriable basis viz. RBI approval (if applicable) or proof that such Equity Shares were purchased from funds from a Non-Resident External ("NRE") bank account or by way of foreign inward remittance; and (ii) furnish details of the type of the relevant bank account, i.e. NRE bank account, to which the consideration should be credited.

NRI Public Shareholders tendering their Equity Shares in the Offer and holding such Equity Shares on a non-repatriable basis should provide details of their Non-Resident (Ordinary) ("NRO") bank account, based on which the cheque or demand draft constituting payment of purchase consideration will be drawn. In the event that details of a NRO bank account are not furnished, the Equity Shares tendered by such NRI Public Shareholders would be rejected. Alternatively, if such a NRI Public Shareholder wishes to receive the consideration in a NRE bank account, such NRI Public Shareholder should provide a specific RBI approval permitting consideration to be credited to such bank account, based on which the cheque or demand draft constituting payment of purchase consideration will be drawn. In the event that such a specific RBI approval and the details of such designated bank account are not furnished, the Equity Shares tendered by such NRI Public Shareholders would be liable for rejection.

- 18. Non-Resident Public Shareholders should enclose no objection certificate/certificate for deduction of tax at a lower rate from the income tax authorities under the Income Tax Act, 1961 indicating the tax to be deducted if any by the Acquirer before remittance of consideration. Otherwise tax will be deducted at the applicable rate as may be applicable to the category and status of the Public Shareholder (as registered with the depositories/Target Company) on full consideration payable by the Acquirer.
- 19. Erstwhile FIIs, and FPIs are requested to enclose their respective valid registration certificates with SEBI. In case of a company, a stamp of the company should be affixed on the Form of Acceptance-cum-Acknowledgement. A company/erstwhile FII/FPI/erstwhile OCB should furnish necessary authorization documents along with specimen signatures of authorised signatories.
- 20. All documents/remittances sent by or to Public Shareholders will be at their own risk. Public Shareholders are advised to adequately safeguard their interests in this regard. Equity Shares to the extent not accepted will be credited back to the beneficial owners' depository account with the respective depository participant as per the details furnished by the beneficial owner in the Form of Acceptance-cum-Acknowledgement.

- 21. None of the Acquirer, the PAC, the Manager to the Offer, the Registrar to the Offer, R Systems International Limited or any affiliates of any of the foregoing will be liable for any delay/loss in transit resulting in delayed receipt/non-receipt by the Registrar to the Offer of your Form of Acceptance-cum-Acknowledgement or for the failure to deposit the Equity Shares to the Escrow Demat Account or for any other reason.
- 22. The Form of Acceptance-cum-Acknowledgement and other related documents should be submitted at the collection centres of $[\bullet]$ as mentioned below.
- 23. The Form of Acceptance-cum-Acknowledgement along with enclosures should be sent only to the Registrar to the Offer either by Registered Post or Courier or hand delivery so as to reach the Registrar of the Offer on or before the date of closure of the Tendering Period at the collection centres mentioned below on all Working Days (excluding Saturdays, Sundays and Public holidays) during the business hours. For hand delivery the collections centre timings will be all Working Days anytime between Monday to Friday 10:00 AM to 1:00 PM and 2:00 PM to 5:00 PM, except public holidays.
- 24. All the Public Shareholders should provide all relevant documents which are necessary to ensure transferability of the Equity Shares in respect of which the acceptance is being sent.
- 25. In case the Acquirer is of the view that the information / documents provided by the Public Shareholder is inaccurate or incomplete or insufficient, then tax may be deducted at source at the applicable rate on the entire consideration paid to the Public Shareholders.
- 26. Payment of Consideration: Public Shareholders must note that on the basis of name of the Public Shareholders, Depository Participant's name, DP ID, Beneficiary Account number provided by them in the Form of Acceptance-cum-Acknowledgement, the Registrar to the Offer will obtain from the Depositories, the Public Shareholder's details including address, bank account and branch details. These bank account details will be used to make payment to the Public Shareholders. Hence Public Shareholders are advised to immediately update their bank account details as appearing on the records of the Depository Participant. Please note that failure to do so could result in delays of payment or electronic transfer of funds, as applicable, and any such delay shall be at the Public Shareholders sole risk and neither the Acquirer, the PAC, the Manager to the Offer, Registrar to the Offer nor the Escrow Agent shall be liable to compensate the Public Shareholders for any loss caused to the Public Shareholders due to any such delay or liable to pay any interest for such delay.

The tax deducted under this Offer is not the final liability of the Public Shareholders or in no way discharges the obligation of Public Shareholders to disclose the consideration received pursuant to this Offer in their respective tax returns.

All Public Shareholders are advised to consult their tax advisors for the treatment that may be given by their respective assessing officers in their case, and the appropriate course of action that they should take. The Acquirer and the Manager to the Offer do not accept any responsibility for the accuracy or otherwise of such advice. The tax rates and other provisions may undergo changes.

Collection Centres

No	City	Contact person	Address	Tel. No.	Fax No.	E-mail id	Mode of delivery
1.	Mumbai	Sumeet	Link Intime India Pvt Limited,	+91 810	022-	rsystems.offer@li	Hand
		Deshpande	C- 101, 247 park, 1st floor,	811 4949	49186195	nkintime.co.in	Delivery /
			L.B.S. Marg, Vikhroli west,				Courier /
			Mumbai – 400083				Registered
							Post
2.	Kolkata	Sumita Sen	Link Intime India Pvt.	033 - 033		rsystems.offer@li	Hand
			Ltd, Vaishno Chamber, 5th	4004 9728 /		nkintime.co.in	Delivery
			Floor, Flat Nos-502 & 503 6,	033 4073			
			Brabourne Road, Kolkata - 700	1698			
			001				
3.	New	Jyoti Singh	Link Intime India Pvt Limited,	011-		rsystems.offer@li	Hand
	Delhi		Noble Heights, 1st Floor, Plot	41410592		nkintime.co.in	Delivery
			NH2,C-1 Block LSC, Near	/93/94			
			Savitri Market, Janakpuri, New				
			Delhi -110058				
4.	Chennai	Banupriya /	Link Intime India Pvt Limited,	044-	-	rsystems.offer@li	Hand
		Solly Soy	C/O SAS Partners Corporate	43523066		nkintime.co.in	Delivery
			Advisors Private Limited, #12,				
			RMS Apartments, Pondy Bazar,				
			T Nagar, Chennai-17				
5.	Bangalore	Shivananda	Link Intime India Pvt Limited,	080 –	-	rsystems.offer@li	Hand
		ppa	"Vagdevi", No. 543/A, 7th	26509004		nkintime.co.in -	Delivery
		Mulagund	Main, 3rd Cross, S.L. Bhyrappa				
			Road, Hanumanthanagar,				
			Bengaluru - 560 019	0=0 = 111		22 04	
6.	Ahmedaba	Rachita	Link Intime India Pvt Limited,	079 - 2646	-	rsystems.offer@li	Hand
	d	Somani /	Amarnath Business Centre – 1	5179		nkintime.co.in	Delivery
		Nilesh	506-508 (ABC-1), Beside Gala				
		Dalwadi	Business Centre, Nr. St.				
			Xavier's College Corner,Off C				
			G Road, Ellisbridge, Ahmedabad				
			- 380006.				

For hand delivery the collections centre timings will be all Working Days anytime between Monday to Friday 10:00 AM to 1:00 PM and 2:00 PM to 5:00 PM, except public holidays.

Applicants who cannot hand deliver their documents at the Collection Centres, may send their documents only by Registered Post/Courier, at their own risk, to the Registrar to the Offer at the Collection Centres situated at Mumbai so as to reach the Registrar to the Offer on or before the last date of acceptance, i.e., $[\bullet]$ ($[\bullet]$).

PUBLIC SHAREHOLDERS ARE REQUESTED TO NOTE THAT THE FORM OF ACCEPTANCE-CUMACKNOWLEDGEMENT/EQUITY SHARES THAT ARE RECEIVED BY THE REGISTRAR AFTER THE CLOSURE OF THE TENDERING PERIOD OF THE OFFER, I.E., THURSDAY, JANUARY 19, 2023 SHALL NOT BE ACCEPTED UNDER ANY CIRCUMSTANCES AND HENCE ARE LIABLE TO BE REJECTED.

FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

(Public Shareholders holding shares in physical form have to send this form with enclosures to [●] at any of the collection centres mentioned in the Letter of Offer)

Public Shareholders holding shares in demat form are not required to submit the Form of Acceptance-cum-Acknowledgment to the Registrar, unless required by their respective Selling Broker.

OR THE

From					
Name:					
Address:			TENDER	NG PERI	OD I
			OPENS ON	[•]	
Floor/Door:			CLOSES ON	[•]	
Black No:			CLUSES ON		
Area / Locality:					
Town / City / District:	;				
State:					
Country:					
Zip / Pin Code:					
Principal Place of Bus	siness:				

Fax No.:

То,	Status of the P	ublic Shareholder	(Please tick whicheve	er is applicable)
The Acquirer	□ Individual	□ Company	□ FII / FPI -	□ FII / FPI -
C/o Link Intime India Private			Corporate	Others
Limited	□ QFI	□ FVCI	□ Partnership /	☐ Private Equity
Unit: R Systems International	-		Proprietorship firm /	Fund
Limited – Composite Offer			LLP	
Contact person: Sumeet	□ Pension /	□ Sovereign	□ Foreign Trust	□ Financial
Deshpande	Provident	Wealth		Institution
Tel: +91 810 811 4949	Fund	Fund		
Fax: +91 22 4918 6195	□ NRIs / PIOs -	□ NRIs / PIOs -	□ Insurance	□ OCB
Email: rsystems.offer@linkintime.co.in	repatriable	non- repatriable	Company	
15ystems.orier@mkintime.co.m	□ Domestic Trust	□ Banks	☐ Association of	☐ Any others,
			person / Body of individual	please specify:

Email:

Dear Sir / Madam,

Tel No. (including ISD Code):

Sub:

OFFER FOR ACQUISITION OF UP TO 5,71,73,476 (FIVE CRORE SEVENTY ONE LAKH SEVENTY THREE THOUSAND FOUR HUNDRED SEVENTY SIX) EQUITY SHARES OF R SYSTEMS INTERNATIONAL LIMITED TO THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY BCP ASIA II TOPCO II PTE. LTD. ("ACQUIRER") ALONGWITH BLACKSTONE CAPITAL PARTNERS ASIA II L.P. IN ITS CAPACITY AS A PERSON ACTING IN CONCERT

I/We refer to the Letter of Offer dated [•] ("**Letter of Offer**") for acquiring the Equity Shares held by me / us in R Systems International Limited. Capitalised terms not defined here shall have the meanings ascribed to them under the Letter of Offer.

I/We, the undersigned, have read the Public Announcement, the Detailed Public Statement, the Letter of Offer and the Offer opening public announcement cum corrigendum, and understood its contents and unconditionally accepted the terms and conditions as mentioned therein.

I/We acknowledge and confirm that all the particulars/statements given herein are true and correct.

I/We, are holding the Equity Shares in dematerialized form, and accept the Offer and enclose a photocopy of the Delivery Instruction in "Off-market" mode, duly acknowledged by my/our DP in respect of my/our Equity Shares as detailed below:

DP Name	DP ID	Client ID	Name of Beneficiary	No. of Equity Shares

I/We have executed an off-market transaction for crediting the Equity Shares to the Escrow Demat Account with "[●]" as the DP in NSDL styled [●] whose particulars are:

DP Name: [●]	DP ID: [●]	Client ID: [●]

Public Shareholders having their beneficiary account with CDSL will have to use inter-depository slip for the purpose of crediting their Equity Shares in favour of the Escrow Demat Account with CDSL.

FOR EQUITY SHARES HELD IN PHYSICAL FORM:

I/We, holding physical shares, accept this Offer and enclose the original share certificate(s) and duly signed transfer deed(s) in respect of my/our Equity Shares as detailed below along with enclosures as mentioned herein:

Sr.	Regd. Folio Number	Share Certificate	Distinctive Numbers		No. of Equity
No.		Number	From	To	Shares
1					
2					
3					
(In case the space provided is inadequate, please attach a separate sheet with				TOTAL	
	the above				

Enclosures		

Duly attested power of attorney, if any person apart from the Public Shareholder, has signed the Form of Acceptance- cum-Acknowledgement or Equity Share transfer deed(s)
Original Equity Share certificate(s)
Valid Equity Share transfer deed(s)
Corporate authorization, in case of companies along with certified board resolution and specimen signatures of authorized signatories
Duly attested death certificate and succession certificate / probate / letter of administration (in case of single Shareholder), in case the original Shareholder has expired
Self-attested copy of PAN card of all the transferor(s)
Other relevant documents (please specify)

FOR ALL PUBLIC SHAREHOLDERS:

I/We confirm that the Equity Shares which are being tendered herewith by me / us under this Offer, are free from any pledges, liens, charges, equitable interests, non-disposal undertakings or any other form of encumbrances and are being tendered together with all rights attached thereto, including all rights to dividends, bonuses and rights offers, if any, declared hereafter.

I/We confirm that the Equity Shares being tendered herewith by me/us are being tendered under the Delisting Offer at the Offer Price.

I/We note and understand that in case of the failure of the Delisting Offer, I/we may withdraw the tendered Equity Shares within 5 (five) working days from the date of the date of the announcement of the failure of the Delisting Offer. I/We note, understand and confirm that in I/we do not withdraw the tendered Equity Shares within this time period, then I/we shall agree and confirm that I/we accept to tender my /our Equity Shares towards the Open Offer at the Base Price.

I/We confirm that the sale and transfer of the Equity shares held by me/us will not contravene any applicable law and will not breach the terms of any agreement (written or otherwise) that I/we are a party to.

My/Our execution of this Form of Acceptance-cum-Acknowledgement shall constitute my / our warranty that the Equity Shares comprised in this application are owned by me/us and are sold and transferred by me/us free from all liens, charges, claims of third parties and encumbrances. If any claim is made by any third party in respect of the said Equity Shares, I/we will hold the Acquirer harmless and indemnified against any loss they or either of them may suffer in the event of the Acquirer acquiring these Equity Shares

I/We have obtained any and all necessary consents to tender the Offer Shares on the foregoing basis.

I/We declare that there are no restraints/injunctions or other order(s) of any nature which limits/restricts in any manner my/our right to tender Offer Shares in this Offer and that I/we am/are legally entitled to tender the Offer Shares in this Offer.

I/We also note and understand that the obligation on the Acquirer to accept the Equity Shares tendered by me/us and pay the purchase consideration arises only after verification of the certification, documents and signatures submitted along with this Form of Acceptance-cum-Acknowledgment by the Public Shareholders, and subject to the adherence of the aforementioned Instructions.

I/We declare that regulatory approvals, if applicable, for holding the Offer Shares and/or for tendering the Offer Shares in this Offer are enclosed herewith.

I/We confirm that I/We are not persons acting in concert with the Acquirer.

I/We give my/our consent to the Acquirer to file any statutory documents, if any, on my/our behalf in relation to accepting the Offer Shares in this Offer.

I/We confirm that I/we are in compliance with the terms of the Offer set out in the PA, the DPS, and the LoF.

I/We undertake to execute any further documents and give any further assurances that may be required or expedient to give effect to my/our tender/offer and agree to abide by any decision that may be taken by the Acquirer to effectuate this Offer in accordance with the SEBI (SAST) Regulations.

I/We are/am not debarred from dealing in shares or securities.

I/We confirm that there are no tax or other claims pending against us which may affect the legality of the transfer of Equity Shares under the Income Tax Act, 1961, including but not limited to Section 281 of the Income Tax Act, 1961. I/We confirm that no notice has been issued by the Income-tax authorities impacting the rights to transfer the shares

I/We confirm that in case the Acquirer is of the view that the information/documents provided by the Public Shareholder is ambiguous or inaccurate or incomplete or insufficient, then tax may be deducted at source at the applicable maximum marginal rate on the entire consideration paid to the Public Shareholders.

I/We confirm that in the event of any tax demand (including interest, penalty, etc.) arising on the Acquirer, from any misrepresentation, inaccuracy or omission of information provided/to be provided by me/us, or as a result of income tax (including any consequent interest and penalty) arising from tendering of the Offer Shares, I/we will indemnify the Acquirer for such tax demand (including interest, penalty, costs etc.) and provide the Acquirer with all information/documents, including in respect of the taxability / non-taxability of the proceeds pursuant to this Offer, copy of tax return filed in India, evidence of the tax paid, etc., that may be necessary and co-operate in any proceedings before any income tax/appellate authority.

I/We authorize the Acquirer or the Registrar to the Offer to send by Registered Post/ Ordinary Post/Courier or through electronic mode, as may be applicable, at my/our risk, the crossed account payee cheque, demand draft/pay order, or electronic transfer of funds in full and final settlement due to me/us and/or other documents or papers or correspondence to the sole/first holder at the address mentioned above.

I/We confirm that the sale and transfer of the relevant Equity Shares will be complete on the date of the remittance of the purchase consideration by the Acquirer to me/us in any of the modes as set out above. Any delay in the receipt of the purchase consideration by me/us will not make the sale and transfer of the Equity Shares void or voidable.

I/We note and understand that the Equity Shares would lie in the Escrow Demat Account until the time the Acquirer make payment of purchase consideration as mentioned in the Letter of Offer. I/We authorise the Acquirer to accept the Equity Shares so offered or such lesser number of Equity Shares which they may decide to accept in consultation

with the Manager to the Offer and in terms of the Letter of Offer and I / we further authorize the Acquirer to return to me/us, Equity Shares in respect of which the offer is not found valid / not accepted without specifying the reasons thereof.

I/We will have the Equity Shares would lie in the Escrow Demat Account until the time the Acquirer make payment of purchase consideration as mentioned in the Letter of Offer. I/We authorise the Acquirer to accept the Equity Shares so offered or such lesser number of Equity Shares which they may decide to accept in consultation with the Manager to the Offer and in terms of the Letter of Offer and I / we further authorize the Acquirer to return to me/us, Equity Shares in respect of which the offer is not found valid / not accepted without specifying the reasons thereof.

PUBLIC SHAREHOLDERS ARE REQUESTED TO NOTE THAT THE FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT/EQUITY SHARES THAT ARE RECEIVED BY THE REGISTRAR AFTER THE CLOSURE OF THE TENDERING PERIOD FOR THE OFFER, I.E., THURSDAY, JANUARY 19, 2023, SHALL NOT BE ACCEPTED UNDER ANY CIRCUMSTANCES AND HENCE ARE LIABLE TO BE REJECTED.

So as to avoid fraudulent encashment in transit, Public Shareholder(s) who wish to receive payment of consideration through ECS should provide details of bank account along with a cancelled copy of the cheque of the first / sole Public Shareholder and the consideration amount will be remitted accordingly through electronic credit / cheque or demand draft.

Branch

City

Name of the Bank

MICR Code	(9 Dig	gits)		IF	FSC		
Account Number (C	nt Number (CBS Account): Account Type (CA / SB / NRE /NRO / others) (please specify):						
based on the status	Non Resident Public Shareholders are requested to state their NRO / NRE Bank Account Number as applicable based on the status of their account in which they hold Equity Shares, failing which the Acquirer has a right to reject their application.						
position provided by	For Equity Shares that are tendered in electronic form, the bank account details as contained from the beneficiary position provided by the depository will be considered for the purpose of payment of Offer consideration through electronic means and the draft / warrant/cheque, if required, may be issued with the bank particulars mentioned herein above.						
For all Public Shar	<u>eholders</u>						
I/We, confirm that o	ur residential statu	s for the purposes	of tax as pe	r Section 6 of the Inco	ome Tax Act, 1961 is:		
□ Resident □ Non-re	esident, if yes pleas	se state country of	tax residence	ey:			
I/We, confirm that o	ur status as a share	eholder is: (Please	tick whiche	ver is applicable)			
□ Individual	☐ Domestic Con	npany	n Company	☐ FII/FPI - Corporate	☐ FII/FPI - Others		
□ QFI	□ FVCI	☐ Partner Proprie firm/LI	torship	☐ Private Equity Fund/AIF	☐ Pension/Provident Fund		
☐ Sovereign Wealth Fund	☐ Foreign Trust		☐ Financial ☐ NRIs/PIOs - ☐ NRIs/PIOs - non repatriable repatriable		□ NRIs/PIOs - non- repatriable		
☐ Insurance Company	□ОСВ	□ Domes	☐ Domestic Trust ☐ Banks ☐ Association of person/Body of Individual		person/Body of		
☐ Any others, pleas	se specify:	,					

I/We,	have enclosed the following documents:
	Cancelled cheque or a photocopy of a cheque associated with the particular bank account where payment is desired, with MICR/IFSC code of the bank branch clearly mentioned on the cheque, if payment of consideration through ECS is required
	Self-attested copy of PAN card
	No objection certificate/Tax clearance certificate from income tax authorities for deduction of tax at lower rate, wherever applicable
	Duly attested power of attorney if any person apart from the Public Shareholder has signed the application form and / or share transfer form(s)
	Corporate authorization in case of Companies along with Board Resolution and Specimen Signatures of Authorised Signatories
	Death Certificate/Succession Certificate if the original Public Shareholder is deceased
Addit	ional confirmations and enclosures for Resident Public Shareholders
I/We,	have enclosed the following documents:
	Self-declaration form in Form 15G/Form 15H, if applicable to be obtained in duplicate copy (applicable only for interest payment, if any)
	Self-attested copy of PAN card
	Self-attested declaration in respect of residential status, status of Public Shareholders (e.g. individual, firm, company, trust, or any other - please specify)
	No objection certificate/Tax clearance certificate from income tax authorities for deduction of tax at lower rate
	For Mutual funds/Banks/Notified Institutions under Section 194A(3)(iii) of the Income Tax Act, 1961, copy of relevant registration or notification (applicable only for interest payment, if any)
	If a Category I or Category II Alternative Investment Fund intends to claim exemption from TDS unde Section 197A(1F) of the Income Tax Act, 1961, then such fund to provide (i) a copy of SEBI registration certificate issued to such fund and (ii) a self-declaration certifying that the income earned by such fund in not in the nature of business income.
	All Resident Public Shareholders are advised to refer to the section IX (Tax Provisions) of the Letter of regarding important disclosures on taxation of the consideration to be received by them)
Addit	ional confirmations and enclosures for FII/FPI Public Shareholders
I/We, applic	confirm that the Equity Shares of the Target Company are held by me/us on (select whichever is able):
	Investment/Capital Account and income arising from sale of shares is in the nature of capital gain
	Trade Account and the income arising from sale of shares is in the nature of business income
	Any other (please specify)

(Note: For determination of the nature and period of holding, kindly enclose a proof for date of purchase such as demat account statement or brokers note. In case the Equity Shares are held on trade account, kindly enclose a certificate obtained from Indian tax authorities under section 195(3) or 197 of the Income Tax Act, 1961 specifying the rate at which tax shall be deducted. In the absence of such a certificate tax will be deducted at the maximum

	I/We confirm that I/we am/are tax resident/s of and satisfy all conditions (including the relevant provisions of the Multilateral Instrument (MLI) as ratified by India) to claim benefits under DTAA entered into by India and the country of which I am/we are tax resident/s. I/ We further confirm that I/We am/are not a tax resident of India as per Section 6 of the Income-tax Act, 1961.
	If this box is not ticked, tax will be deducted without considering treaty benefits at the maximum marginal plicable to the category to which such FII/FPI belongs)
certific perman along perman	er to avail benefit of lower rate of tax deduction under the DTAA, if any, kindly enclose a tax residence ate stating that you are a tax resident of your country of residence/incorporation and that you do not have a nent establishment in India in terms of the DTAA entered into between India and your country of residence, with Form 10F as prescribed in terms of Section 90(5) of the Income Tax Act,1961. In case there is a nent establishment in India, kindly enclose a certificate from Indian tax authorities, specifying the rate of tax educted failing which tax will be deducted at the maximum marginal rate.
I/We, l	nave enclosed self-attested copies of the following documents:
	SEBI Registration Certificate for FIIs/FPI □ Self-attested copy of PAN card
	RBI approval for acquiring Equity Shares of R Systems International Limited tendered herein, if applicable
	Proof for date of purchase evidencing period of holding of Equity shares e.g. demat account statement or brokers note
	Self-declaration for no permanent establishment in India or no business connection in India
	Tax residency certificate from Government of the Country or Specified Territory of which you are tax resident, covering the entire financial year in which Equity Shares are being tendered or at least the period from 1 April 2022 till date of tendering such shares
	No objection certificate/Tax clearance certificate from income tax authorities, for deduction of tax at a lower rate / NIL rate on income from sale of shares and interest income, if any, wherever applicable
	Form 10F as prescribed in terms of Section 90(5) of the Income Tax Act, 1961
	Other documents and information as mentioned in the Section IX (Tax Provisions) of the Letter of Offer.
	FII/FPI Certificate (self-attested declaration certifying the nature of income arising from the sale of Equity Shares, whether capital gains or business income)
<u>Additi</u>	onal confirmations and enclosures for other Non-resident Public Shareholders (except FIIs / FPI)
I/We, o	confirm that the Equity Shares tendered by me / us are held on (select whichever is applicable):
	Repatriable basis Non-repatriable basis
I/We, o	confirm that the tax deduction on account of Equity Shares of Target Company held by me/us is to be ed on:
	Long-term capital gains (Equity Shares are held by me / us for more than 12 (twelve) months)
	Short-term capital gains (Equity Shares are held by me / us for 12 (twelve) months or less)
	Trade Account Any other (please specify)

marginal rate, applicable to the category to which such FII/FPI belongs, on the entire consideration payable)

Declaration for treaty benefits (please □ *the box if applicable):*

(Note: For determination of the nature and period of holding, kindly enclose a proof for date of purchase such as demat account statement or brokers note. In case the Equity Shares are held on trade account, kindly enclose a certificate obtained from Indian tax authorities under section 195(3) or 197 of the Income Tax Act, 1961 specifying the rate at which tax shall be deducted. In the absence of such a certificate tax will be deducted at the applicable tax rate, applicable to the category to which such non-resident shareholders other than FII/FPI belongs, on the entire consideration payable)

	1 2 /
Declar	ation for treaty benefits (please if applicable):
	I/We confirm that I/we is/are tax resident/s of and satisfy all conditions (including the relevant provisions of the MLI as ratified by India) to claim benefits under DTAA entered into by India and the country of which I am/we are tax resident/s. I/We further confirm that I/We am/are not a tax resident of India as per Section 6 of the Income Tax Act, 1961.
	If this box is not ticked, tax will be deducted without considering treaty benefits at the maximum marginal plicable to the category to which such Public Shareholder belongs.)
certific permar along permar	er to avail benefit of lower rate of tax deduction under the DTAA, if any, kindly enclose a tax residence ate stating that you are a tax resident of your country of residence / incorporation and that you do not have a nent establishment in India in terms of the DTAA entered into between India and your country of residence, with Form 10F as prescribed in terms of Section 90(5) of the Income Tax Act, 1961. In case there is a nent establishment in India, kindly enclose a certificate from Indian tax authorities, specifying the rate of tax educted failing which tax will be deducted at the applicable tax rate.
I/We, l	have enclosed the following documents (select whichever is applicable):
	Self-declaration for no permanent establishment in India or no business connection in India
	Self-declaration certifying that the place of effective management as defined under section 6 of the Income Tax Act, 1961 is outside India
	Self-attested copy of PAN card
	Tax Residency Certificate from Government of the Country or Specified Territory of which you are tax resident, covering the entire financial year in which Equity Shares are being tendered or at least the period from 1 April 2022 till date of tendering such shares
	Acknowledgement evidencing filing of income-tax return in India for last financial year (details of income may be masked in the said acknowledgements). Where the income-tax return has not been filed in India for last financial year, kindly provide copy of Form 26AS evidencing the amount of taxes deducted to the credit of the shareholder
	No objection certificate/Tax clearance certificate from income tax authorities, for deduction of tax at a lower rate/NIL rate on income from sale of shares and interest income, if any, wherever applicable
	Copy of RBI/FIPB approval, if any, for acquiring Equity Shares of Target Company hereby tendered in the Offer and RBI approval evidencing the nature of shareholding, i.e., repatriable or non-repatriable basis, if applicable
	Proof for date of purchase evidencing period of holding of Equity shares e.g. demat account statement or brokers note
	Form 10F as prescribed in terms of Section 90(5) of the Income Tax Act, 1961 (also refer the Section IX (<i>Tax Provisions</i>) of the Letter of Offer)
	Other documents and information as mentioned in the Section IX (Tax Provisions) of the Letter of Offer.
	Copy of RBI approval for OCBs tendering their Equity Shares in the Offer. Also mention the source of funds for initial acquisition of Equity Shares and the nature of the holding of Equity Shares

(repatriable/non-repatriable basis).

approval (For NRI Public Sharehold		
e basis) if any, permitting consideration	non to be credited to a NRE	t dank account
,		
Full name(s) of the holder	PAN	Signature(s)
, ,		9
holdings, all holders must sign. In ca	ase of body corporate, the co	ompany seal should be
Board resolutions should be attached	d.	
, I	Full name(s) of the holder holdings, all holders must sign. In car Board resolutions should be attache	Full name(s) of the holder PAN holdings, all holders must sign. In case of body corporate, the corporate resolutions should be attached.

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Composite Offe Sr. No.					
Received		Mr.	/	Ms.	/
Address					
Demat shares: Client ID:	DP ID: _	;			
Share certificated	Number of Shares: (s) translater(s):	nsfer deed(s)		Collect	ion Centre
	nce-cum-Acknowl whichever is applic	•	th (Please put tic	k	
	Copy of delivery in (for beneficiary hol			opy of inter-deposit	tory
Date of Receipt		Signature of	Official		

------ Tear along this line ------

All future correspondence, if any, should be addressed to the Registrar to the Offer at the following address:

Link Intime India Private Limited Unit: R Systems International Limited - Composite Offer Contact Person: Mr. Sumeet Deshpande

Tel: +91 810 811 4949, Fax: +91 22 4918 6195
Website: www.linkintime.co.in
Email: rsystems.offer@linkintime.co.in

Form No. SH-4 - Securities Transfer Form

[Pursuant to Section 56 of the Companies Act, 2013 and sub-rule (1) of Rule 11 of the Companies (Share Capital and Debentures) Rules 2014]

				Date of execution	:	/	/
"Transferee(s)" na	amed the ransferor	securities specific (s) and the Transfe	ed below sul	"Transferor(s)" n oject to the condition reby agree to accep	ons on wl	nich the said	d securities are
CIN:							
Name of the com	pany (in	full):		R Systems I	nternatio	onal Limite	d
Name of the Stoc company is listed		_	BSI	E Limited and Na	tional Sto Limited	ock Exchan	ge of India
DESCRIPTION (OF SEC	URITIES					
Kind/ class of se (1)	ecurities	Nominal value of each unit of security (2)		Amount called up per unit of security (3)		Amount paid up per unit of security (4)	
Equity Sha	are	INR 1		INR 1/-			NR 1/-
No. of	Securit	ies being Transfe	erred	Cor	nsideratio	on received	(INR)
In Figures	becurre	In words			n words	on received	In Figures
Distinctive	From						
Number	To						
Corresponding Certificate Nos.							
		7	Transferor's	s Particulars			
Registered Folio	Number						
Name(s) in full an	nd PAN	(attach copy of p	an card)		Sell	er Signatu	re(s)
2.							
I hereby confirm the Signature of the Vame of the With Address of the W	Witness ness	:					
		<u> </u>	Fransferee's	s Particulars			
Name i	n full (1)	Fa	ther's/Moth Name	ner's /Spouse e (2)	Ado	dress & E-1	mail id (3)
Occup	ation (4)	Ex	isting Folio	No., if any (5)		Signatu	re (6)

Folio No. of Transferee	Specimen Signature of Transferee(s) 1.
Value of stamp affixed: INR	۷
Enclosures: 1. Certificate of shares or debentures or other securities 2. If no certificate is issued, letter of allotment 3. Copy of PAN Card of all the Transferees (For all listed Cos.) 4. Others, Specify,	STAMPS
For Office Use Only	
Checked by	
Signature Tallied by	
Entered in the Register of Transfer on vide Transfer no	
Approval Date	
Power of attorney / Probate / Death Certificate / Letter of Administration	
Registered on at	
No	
On the reverse page of the certificate	_
Name of the Transferor Name of the Transferee No. of sh	nares Date of Transfer

Signature of the authorized signatory